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LOK SABHA DEBATES

(English Version)

Sixth Session
(Fifteenth Lok Sabha)



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LOK SABHA DEBATES

LOK SABHA

Thursday, December 2, 2010/Agrahayana 11,
1932 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MADAM SPEAKER in the Chair]

11.04 hrs.

(...Interruptions)

At this stage Shri Ganesh Singh, Shri C. Rajendran,
Shri Akhilesh Yadav and some other hon. Members
came and stood on the floor near the Table.

[Translation]

MADAM SPEAKER: Question No. 321.

(Interruptions)...

MADAM SPEAKER: Please take your seat. Let the
Question Hour run. Nothing will go on record.

(Interruptions)*...

MADAM SPEAKER: You all take your seats.

(Interruptions)...

MADAM SPEAKER: Let the Question Hour run. Why
are you Standing here?

(Interruptions)-..

WRITTEN ANSWERS TO QUESTIONS

[English]

Surplus Railway Land

*321. SHRI NEERAJ SHEKHAR:
SHRIMATI JAYAPRADA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to utilize surplus
land for commercial purposes;

(b) if so, the details thereof;

(c) whether the Rail Land Development Authority is
contemplating to lease out land in Varanasi Junction,
Dehradun and Delhi to private players;

(d) if so, the details thereof; and

(e) the details of the rates at which the land is likely
to be leased out?

THE MINISTER OF RAILWAYS (KUMARI MAMATA
BANERJEE): (a) to (e) The first charge on utilization of
the vacant railway land is for Railway's own development
works such as doubling, gauge conversions, yard re-
modeling and traffic facility works, freight corridors as well
as for servicing the track and other infrastructure. In
addition, Railways plan to utilize its land bank, wherever
feasible, for setting up of rail coach and component
factories, loco component factories, wagon factories, Coach
rehabilitation and wagon repair workshops, Multi-Modal
Logistic Parks, Auto hubs, Cold Storages and Perishable
Cargo Centres, refrigerated container factory, etc.

Vacant railway land/air-space not required by Railways
for its operational needs in immediate future, is utilized
for commercial development, wherever feasible. In this
regard, Rail Land Development Authority (RLDA), has
been set up by Railways through the Railway
(Amendment) Act, 2005 to undertake commercial
development. So far, 135 sites of such vacant land on
various Zonal Railways measuring about 3760 acre in
aggregate have been entrusted to RLDA to commercial
development.

RLDA has taken up commercial development of a
plot of railway land measuring about 38 acre at Sarai
Rohilla, Delhi. At present, there is no plan to lease out
Railway land at Varanasi Junction and Dehradun. The
lease rate is discovered through a fair, transparent and
open-tender bidding process; and the offer of the highest
bidder is accepted if considered suitable.

[Translation]

Production of Jute

*322. SHRI RADHE MOHAN SINGH:
SHRI RAM SUNDAR DAS:

Will the Minister of TEXTILES be pleased to state:

(a) the details of jute production during 2009-10, State-wise;

(b) the quantum and value of jute/jute products exported during the said period" country-wise;

(c) whether the Government is working on any action plan for providing financial assistance and technical know-how to the jute growers so as to encourage jute production;

(d) if so, the details thereof; and

(e) the steps taken to encourage export of jute and jute products?

THE MINISTER OF TEXTILES (SHRI DAYANIDHI MARAN): (a) State-wise raw jute production during 2009-10 is given below:

(In lakh bales of 180 k.g per bale)

States	2009-10
Andhra Pradesh	1.91
Assam	7.39
Bihar	13.0.5
Madhya Pradesh	0.01
Maharashtra	0.33
Orissa	0.84
West Bengal	88.58
Others	0.80
Total	112.91

Source: 4th Advance Estimate of Directorate of Economics & Statistics, Department of Agriculture & Cooperation 2009-2010.

(b) The value of jute products exported to various countries during 2009-10 is given below:

Sl. No.	Country	Value (in million Rs.)
1	2	3
1.	USA	1486.06
2.	UK	770.56
3.	Saudi Arab	505.50
4.	Germany	455.34

1	2	3
5.	Belgium	430.15
6.	Netherland	387.42
7.	United Arab Emirates	366.52
8.	Turkey	348.29
9.	Egypt	339.27
10.	Ghana	301.68
11.	Thailand	288.45
12.	Australia	273.39
13.	Italy	191.51
14.	Zimbabwe	156.27
15.	Spain	136.31
16.	Syria	113.06
17.	France	108.55
18.	Canada	103.77
19.	South Africa	103.18
20.	Japan	96.32
21.	Others	1633.04
Total Export		8594.64

Source: Directorate General of Commercial Intelligence & Statistics, Kolkata Country-wise quantum of exports can not be compiled because of different categories of items exports for different products.

(c) and (d) Yes, Madam. The Action Plan inter-alia includes:

- (i) Jute Technology Mission (JTM) with an outlay of Rs.355 crore is being implemented during the 11th Plan Period. Under the JTM, several schemes are operational under the Mini Mission I, II & III which benefit jute growers and encourage them for jute production. Mini Mission-I aims towards strengthening agriculture research and development in jute sector for improving the yield and quality. Mini Mission-II is targeted towards transfer of improved technology and

agronomic practices in production and post harvesting phase. Under Mini-Mission-III, market linkage of raw jute is provided in all jute growing States.

- (ii) Minimum Support Price for raw jute and mesta is fixed every year to encourage farmers to grow more jute.
- (iii) Jute Corporation of India has been distributing certified seeds to farmers for increasing productivity for which subsidy is being provided by National Jute Board.
- (iv) In order to encourage jute production, Government has continued the policy for compulsory packaging of foodgrains & Sugar in jute.
- (e) In order to encourage export of jute and jute products, the steps taken by the Government, *inter-alia*, include the following:
- (i) Creating awareness regarding various schemes being implemented for promotion of jute and jute products.
- (ii) Participation in the export promotion fairs for promotion of jute diversified products, besides, marketing assistance extended to the exporters for participating in different promotional events of the National Jute Board under Fast Track Export Market Development Scheme.
- (iii) National Jute Board has organised Capacity Development & Marketing Training Programme for Jute Entrepreneurs.
- (iv) Various schemes under Mini Mission-IV of Jute Technology Mission like machinery development, design and development of Jute Diversified products, promotion of jute diversification and setting up Jute Parks for the Diversified sector are aimed towards promotion and export of jute product.
- (v) Extended DEPB benefits to the exporters.

[English]

Rail Coaches and Wagons

*323. SHRI ABDUL RAHMAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have assessed the annual requirement of coaches and wagons;

(b) if so, the details thereof;

(c) the annual production capacity of all rail coach factories in the country;

(d) the production of coaches and wagons in the country during the last three years;

(e) the capacity utilisation of production units, unit-wise;

(f) the reasons for underutilisation of capacity; and

(g) the steps taken by the Railways to increase the production capacity of the rail coach factories?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) and (b) Yes, Madam. Assessment of requirement of coaches and wagons during a particular year is made on the basis of traffic targets fixed in consultation with Planning Commission. During 2010-11, Railways expect to carry 944 million tonnes of revenue traffic and 7773 million passengers for which an additional requirement of 18000 wagons and 4000 coaches has been projected.

(c) Indian Railways has two rail coach factories, namely, Integral Coach Factory, Chennai and Rail Coach Factory, Kapurthala. The current production capacity of each of them is 1500 coaches per annum. M/s. BEML Ltd. and private industries also supplement the production of coaches.

(d) The production of coaches and wagons in the country during the last three years is as under:-

Year	2007-08	2008-09	2009-10
Coaches	3101	3193	3494
Wagons	14700	15261	15597

(e) Indian Railways has six Production Units for manufacture of locomotives, coaches and wheels and for loco modernization. The capacity of all Production Units is being utilized to the maximum extent as indicated below:-

Production Unit	Product	Current Capacity (on completion of all on-going works)	Actual production in 2009-10	Capacity utilization
Chittaranjan Locomotive Works	Electric locomotives	200	220	110%
Diesel Locomotives Works, Varanasi	Diesel locomotives	200	258	129%
Integral Coach Factory, Chennai	Coaches	1500	1433	95.5%
Rail Coach Factory, Kapurthala	Coaches	1500	1568	104.5%
Rail Wheel Factory, Bangalore	Wheels	200000	187450	93.7%
	Axles	52000	65302	125.6%
Diesel Loco Modernisation Works, Patiala	Loco rebuilding	72	112	155.5%

(f) All Production Units of Railways except Integral Coach Factory, Chennai and Rail Wheel Factory, Bangalore have achieved over 100% capacity utilization. The capacity utilization of Integral Coach Factory, Chennai was marginally less as the capacity augmentation works were still going on. The Rail Wheel Factory, Bangalore also had marginally less utilization as production target for wheel was scaled down due to inadequate demand of wheels.

(g) A work has been sanctioned to expand the capacity of Integral Coach Factory, Chennai from the existing capacity of 1500 to 1700 coaches per annum. Considering the increasing requirement of Coaches and Wagons, various initiatives for setting up new Coach and Wagon manufacturing facilities have also been taken.

[Translation]

Prices of Medicines

*324. DR. KIRODI LAL MEENA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Group of Ministers (GoM) constituted to consider the draft National Pharmaceutical Policy has finalised the same;

(b) if so, the details thereof;

(c) whether the delay in finalisation of the draft policy has adversely impacted control over prices of essential drugs; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a): No, Madam.

(b) In view of reply to (a) above, does not arise.

(c) and (d) Under the provisions of the Drugs (Prices Control) Order, 1995 (DPCO 1995), the prices of 74 bulk drugs included in its First Schedule and the formulations containing any of these drugs are controlled. NPPA/ Government fixes or revises prices of the Scheduled drugs/ formulations as per the provisions of the DPCO, 1995. No one can sell any Scheduled drug/ formulation at a price higher than the price fixed by NPPA/ Government.

In respect of drugs not covered under the DPCO, 1995 i.e. non-Scheduled drugs, the manufacturers are at liberty to fix the prices by themselves without seeking the approval of Government / NPPA. Such prices are normally fixed depending on the various factors like the cost of bulk drugs used in the formulation, cost of excipients, cost of Research and Development, cost of utilities/ packing material, sales promotion costs, trade margins, quality assurance cost, landed cost of imports etc. Wherever a price increase beyond 10% per annum (20%

before 01.04.2007) is noticed, the manufacturer is asked to bring down the price voluntarily failing which, subject to prescribed conditions action is initiated under paragraph 10(b) of the DPCO, 1995 for fixing the price of the formulation in public interest. This is an ongoing process.

The National Pharmaceutical Pricing Authority (NPPA) has informed that as per the Wholesale Price Indices released by the Economic Adviser's office of the Ministry of Commerce & Industry, Government of India, it has been observed that the increase in prices of medicines has been generally lower than that for all commodities during 2007-08 to 2010-2011.

Independent Directors in CPSEs

*325. DR. PADMASINHA BAJIRAO PATIL:
SHRI M. KRISHNASWAMY:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Securities and Exchange Board of India (SEBI) has laid down any stipulations regarding the number of independent directors required for the Central Public Sector Enterprises (CPSEs);

(b) if so, the details thereof;

(c) whether a number of CPSEs do not have the required number of independent directors:

(d) if so, the details thereof and the reasons therefor; and

(e) the action taken in this regard?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI VILASRAO DESHMUKH):
(a) and (b) As per the Clause 49 of the Equity Listing Agreement of Securities & Exchange Board of India (SEBI), all the listed entities including listed Central Public Sector Enterprises (CPSEs) are required to appoint requisite number of independent directors in their Board. Where the Chairman of the Board is a non-executive director, at least one-third of the Board should comprise of independent directors and in case he is an executive director, at least half of the Board should comprise of independent directors. Further, where the non-executive Chairman is a promoter of the company or is related to any promoter or person occupying management positions

at the Board level or at one level below the Board, at least one-half of the Board of the company shall consist of independent directors.

(c) and (d) Of the 47 listed CPSEs, 23 CPSEs do not have required number of Independent Directors as per Clause 49 (I) (A) of Equity Listing Agreement, which specifies the composition of the Board for the listed companies. The list of these 23 CPSEs is enclosed as statement. The main reason for delay in appointment of requisite number of Independent Directors on the Boards of these 23 CPSEs is the non-initiation of the proposals for appointment of Independent Directors by the concerned Administrative Ministries/Departments in time.

(e) The Administrative Ministries/Departments have already been advised to submit the proposals for appointment of non-official Directors at least six months in advance of the date of occurrence of the vacancies. The Government has issued Guidelines on Corporate Governance for CPSEs which require mandatory appointment of requisite number of Independent Directors on the Boards of CPSEs. Further, a proposal providing for definite time-frame for the processes involved in selection and appointment of Independent Directors on the Boards of CPSEs has recently been approved by the Government.

Statement

*Listed Central Public Sector Enterprises (CPSEs)
whose Boards do not have required number of
Independent Directors as stipulated by SEBI*

(at quarter ending September, 2010)

S.No.	Name of the CPSE
1	2
1.	Balmer Lawrie & Company Limited
2.	BEML Limited
3.	Bharat Electronics Limited
4.	Bharat Heavy Electrical Limited
5.	Chennai Petroleum Corporation Of India Limited
6.	Dredging Corporation of India Limited
7.	GAIL (India) Limited
8.	Hindustan Organic Chemicals Limited

1	2
9.	Hindustan Petroleum Corporation Limited
10.	HMT Limited
11.	Indian Oil Corporation Limited
12.	Indian Tourism Development Corporation Limited
13.	MMTC Limited
14.	Madras Fertilizers Limited
15.	Mangalore Refinery and Petrochemicals Limited
16.	National Fertilizers Limited
17.	Oil & Natural Gas Corporation Limited
18.	Power Finance Corporation Limited
19.	Rashtriya Chemicals and Fertilizers Limited
20.	SJVN Limited
21.	State Trading Corporation of India Limited
22.	Steel Authority of India Limited
23.	KIOCL Limited

[English]

Technology for FPI

*326. SHRI C. RAJENDRAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the present level of processing of perishables in terms of value addition;

(b) the specific steps contemplated in Vision-2015 Document to strengthen the processed food sector to enhance the value addition leading to its increased share in the global food trade;

(c) whether the Government is contemplating to make use of the advanced technologies available overseas for processing, preservation and storage of perishable food items; and

(d) if so, the initiatives taken in this regard and the modalities chalked out to exploit overseas technologies for Food Processing Industries (FPI)?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) The level of processing of fruit and vegetables in the country is estimated at 2.20%. The low level of fruit and vegetable processing is due to non availability of processable varieties of raw material at right quantity and quality, seasonable nature of industry lack of adequate post harvest infrastructure such as lack of cold chain facilities, transportation, proper storage facilities etc.

(b) In order to increase level of processing and to promote food processing industries to exploit both the domestic and international market potential for processed food products, Vision 2015 Document has been finalized by the Ministry of Food Processing Industries (MFPI), which envisages tripling the size of the processed food sector by increasing the level of processing of perishables from 6% to 20%, value addition from 20% to 35% and share in global food trade from 1.5% to 3% by 2015. An integrated strategy for promotion of agribusiness-Vision, Strategy and Action Plan for the Food Processing Sector has also been approved by the Government.

(c) Yes, Madam. Government has initiated various fiscal incentives of promotional measures to ensure transfer of technology.

(d) Ministry is implementing a Scheme for Technology Upgradation/Establishment/Modernization of Food Processing Industries through which entrepreneurs are supported by grant support. They are expected to bring in developed technologies in food processing sector.

The thrust areas identified for strategic intervention include establishment of Mega Food Parks in identified clusters with appropriate backward and forward linkages, creation of integrated cold chains/value addition and preservation infrastructure, incentivising FDI and private investment in infrastructure, launching a major promotional campaign for the food processing sector and larger public investment for creation of critical rural infrastructure in food processing sector.

Fertilizer Subsidy

*327. SHRI SHER SINGH GHUBAYA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has adopted different methods for providing subsidy to different kinds of chemical fertilizer manufacturers of the country;

(b) if so, the details thereof;

(c) the justification and benefits for adopting these methods; and

(d) the steps contemplated to rationalise the subsidy structure particularly to help farmers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):
(a) to (d) Department of Fertilizers is presently administering two subsidy scheme viz. New Pricing Scheme for Urea and Nutrient Based Subsidy Policy for decontrolled Phosphatic and Potassic fertilizers.

1. Urea:-

Urea has been under statutory price, movement and distribution control since 1977 under the Retention Price cum Subsidy Scheme upto 31.3.2003. Then, New Pricing Scheme for Urea was introduced to rationalize the Urea subsidy policy with the objective of attracting investments in the urea sector in the country as well as under the Joint Ventures abroad to promote production and availability of Urea in the Country. As per the New Pricing Scheme-III (NPS-III), Urea industry is divided into six groups (1) Pre- 1992 Gas based units, (2) Post-1992 Gas based units, (3) Pre-1992 Naphtha based units, (4) Post-1992 Naphtha based units, (5) FO/LSHS based units and (6) Mixed energy based units. Concession price of each group is calculated and the difference between Concession Scheme price and MRP is paid as subsidy. The salient features of the NPS-III policy are to maximize urea production from the indigenous units including conversion of non-gas based units to gas based, incentivising additional area production and encourage investment in Joint Venture (JV) projects abroad. It is also aimed at establishing a more efficient urea distribution and movement system in order to ensure availability of urea in the remotest corners of the country. A new policy regime for the urea sector is under consideration of the Government, which is aimed at promoting the production and availability of indigenous urea and further rationalizing the fertilizer subsidy structure for Urea.

2. Phosphatic and Potassic fertilizers:-

Government of India introduced Concession Scheme for decontrolled P&K fertilizers on adhoc basis with effect from October, 1992. The onwards, this scheme has been allowed to continue with changed parameters from time to time with the objective of ensuring balanced use of

fertilizers for maximizing food productivity in the country. In the pursuit of the rationalization of the release of subsidy on Phosphatic and Potassic fertilizers, the Government has been releasing concession on Phosphatic and Potassic fertilizers based on the recommendations of the Tariff Commission on the basis of its cost price study since 2002-03. With effect from 1.4.2008, the Government has been releasing payment of concession on the basis of the recommendation of the Tariff Commission reports of December, 2007 and Expert Group, which were slightly amended during 2009-10. Accordingly, Sulphur has also been allowed subsidy with effect from 1.4.2008 in addition to the subsidy on NPK nutrients in the complex fertilizers. Traditionally, DAP, MOP, NPK complexes and SSP have been covered under the Concession Scheme, however MAP, Ammonium Sulphate (AS) and TSP has also been introduced into the scheme subsequently in order to enlarge the basket of subsidized fertilizers.

In the implementation of Concession Scheme it has been experienced that the fertilizer industry under the subsidy regime suffered from low profitability as compared to other sectors. No investment took place in the Urea sector for the past 11 years. The subsidy outgo in increased exponentially by 530% during 2004 to 2009 with about 90% of the increase due to rise in the international prices of fertilizers and inputs. The agricultural productivity did not register increase in commensurate with the increase in the subsidy bill. The MRP of the fertilizers remained constant from 2002 onwards. The requirement of fertilisers also increased but not in the desired proportion.

An Inter-Ministerial Group constituted to look into all aspects of the fertilizers regime recommended that Nutrient Based Subsidy (NBS) may be introduced based on the contents of the nutrients in the subsidized fertilizers. The Hon'ble Finance Minister in its Budget Speech 2009 also announced for introduction of Nutrient Based Subsidy Policy for Phosphatic and Potassic fertilizers with the objective of ensuring Nation's food security, improving agricultural productivity and ensuring the balanced application of fertilizers. The Group of Ministers also recommended for introducing Nutrient Based Subsidy. Resultantly, the Government introduced NBS w.e.f. 1.4.2010 for decontrolled Phosphatic and Potassic (P&K) fertilizers (w.e.f. 1.5.2010 for SSP). An Inter-Ministerial Committee (IMC) constituted under the Chairmanship of Secretary (Fertilizers) recommended the rates of subsidy for 2010-11 and 2011-12. As per Nutrient Based Subsidy policy, subsidy is also given on the fertilizers fortified with Boron and Zinc. Freight subsidy has also been allowed

to transport the fertilizers. The Mixture/customized fertilizers manufacturers have been allowed to use the subsidized straight fertilizers. Additional subsidy has been provided for a period of 2 years to the NPK complex fertilizers based on naphtha for procuring Nitrogen thereon. In order to ensure supply of fertilizers in the difficult areas, NBS provides for 20% of the sale under the Essential Commodity Act, 1955. NBS also provides for sale of fertilizers to the dealers network of the other big fertilizers companies for ensuring the requisite availability of fertilizers all over the country. NBS also provides for increasing the basket of subsidized fertilizers with the recommendation of ICAR/DARE so that the farmers are privileged to make available the fertilizers of their choice and requirement. The announcement of the NBS rates well in advance gives a signal to the suppliers to fertilizers/raw materials in the international market for favorable prices for Indian Market. The MRP of the Phosphatic and Potassic fertilizers has been deregulated with the option to fix the MRP of the Phosphatic and Potassic fertilizers by the manufacturers and importers. It will enhance a healthy competition among the entrepreneurs in the fertilizer sector. The Government has decided to fix subsidy in such a manner that the prices of fertilizers to not affect adversely consequent upon the introduction of Nutrient Based Subsidy Policy. With the introduction of NBS, the MRP of the fertilizers has increased by Rs. 30 per bag. There is practically on change in the price of MOP. The MRP of SSP has reduced by Rs. 70 per bag during 2010-11. The revision of MRP of fertilizers has taken place after a period of 8 years whereas the Minimum Support Price of the foodgrains has been revised from time to time. With the objective of enhancing the production of SSP in the country for ensuring a viable substitute for DAP, the manufacturers are required to produce 50% of their annual installed capacity. As on today, the farmers have to pay only 25-40% of the actual cost of the fertilizers as their purchase price. The Government has always ensured the requisite availability of fertilizers in the States based on the assessment of consumption of the fertilizers.

In order to rationalize the system for release of payment of subsidy, Department of Fertilizers has allowed the manufacturers/importers to get their payment based on receipt of fertilizers in the Districts. It is expected that with the introduction of NBS desired results would be emanating in the interest of all the stakeholders in the fertilizer sector and ensure food productivity in the country. It will definitely help the farmers in the country.

Production of Cotton

*328. DR. KAKOLI GHOSH DASTIDAR:
SHRI VILAS MUTTEMWAR:

Will the Minister of TEXTILES be pleased to state:

- (a) whether the production of cotton is high during this year;
- (b) if so, the details thereof;
- (c) whether on account of export of cotton, the textile industry is facing difficulty in procurement of raw material, resulting in higher cost of finished cotton fabrics;
- (d) if so, the reaction of the Government thereto;
- (e) whether the handloom weavers are affected by the export of cotton; and
- (f) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI DAYANIDHI MARAN): (a) and (b) Yes, Madam, Cotton Production, in 2010-11 cotton season is projected at 325 lakh bales as against 295 lakh bales during the 2009-10 cotton season.

(c) Government has received representations from Industry Associations expressing concern over high prices of cotton and cotton yarn.

(d) Government has put in place a cotton security policy for cotton season 2010-11 comprising of the following measures:-

- (i) Registration of Cotton export Contracts would commence from October 1, 2010.
- (ii) Actual exports would commence from November 1, 2010.
- (iii) The exportable surplus is identified as 55 lac bales.
- (iv) There would be no registration after the exportable surplus is registered.

(c) the loss of life and property due to such accidents;

(d) the outcome of the inquiries made in this regard;

(e) the average annual expenditure on the maintenance of these plants; and

(f) the expenditure incurred in change of pipeline, electrical repair and mechanical maintenance of the said plants during the said period?

(e) and (f) The price volatility on cotton has resulted in an increase of Rs. 45/kg. in hank yarn prices, thus affecting handloom weavers.

Accidents in Steel Plants

*329. SHRI INDER SINGH NAMDHARI: will the Minister of STEEL be pleased to state:

(a) whether a number of accidents have taken place in various public sector steel plants in the country during the last three years and the current year;

(b) if so, the details thereof, plant-wise;

THE MINISTER OF STEEL (SHRI VIRBHADRA SINGH): (a) and (b) Yes, Madam. The details of fatal and other reportable accidents which occurred in different steel plants and units of the Steel Authority of India Limited (SAIL) and the Rashtriya Ispat Nigam Limited (RINL) during the last three years and the current year (upto October, 2010) are given in the enclosed Statement.

(c) As reported by SAIL and RINL, the loss of life due to fatal accidents that had occurred in SAIL and RINL during the last three years and for the current year (upto October, 2010) is given in the table below:—

Year	SAIL			RINL		
	Operations/ Works	Expansion/ Projects	Total	Operations/ Works	Expansion/ Project	Total
2007	21	1	22	2	—	2
2008	23	2	25	4	1	5
2009	19	9	28	4	7	11
2010 (Upto October, 2010)	14	15	29	2	8	10

There has been no damage to property on account of these accidents.

(d) Based on the findings of the enquiry committees which probe into the incidence of each fatal accident at the concerned plant/unit, the cause of each accident is identified and measures are recommended to prevent the recurrence of similar accidents in future. These include inter-alia (i) development and adherence to safe operating and maintenance procedures; (ii) spreading safety awareness through training programmes and

workshops for employees and contractors; (iii) enforcing usage of job specific personal protective equipment; (iv) provision of automatic gas leak detection alarm in critical and gas prone areas; and (v) conducting periodic mock drills as per emergency plan.

(e) and (f) The average annual expenditure on maintenance (including that incurred on change in pipeline, electrical repair and mechanical maintenance, store and spares and remuneration to maintenance employees) at different plants of SAIL and RINL for last three years and current year is given as under:—

(Rs. in crore)

Plant/Unit	2007-08	2008-09	2009-10	2010-11 (upto 30.9.2010)
Steel Authority of India Ltd.				
— Bhilai Steel Plant	1795.96	2032.60	1695.75	932.17
— Durgapur Steel Plant	616.34	684.43	547.11	273.86
— Rourkela Steel Plant	772.49	792.20	798.77	437.33
— Bokaro Steel Plant	1143.46	1270.45	1178.62	570.26
— IISCO Steel Plant	339.26	348.58	321.83	168.26
— Alloy Steel Plant	118.13	133.69	142.36	69.63
— Salem Steel Plant	37.68	40.25	39.77	20.75
— Visvesvaraya Iron and Steel Plant	70.33	57.75	53.95	27.46
— Raw Materials Division and other Units	137.97	164.50	83.49	83.96
Rashtriya Ispat Nigam Ltd.	632.23	860.23	858.49	382.48

Statement*Fatal and Reportable Accidents Statistics in SAIL and RINL*

Plant/Unit	Fatal accidents (fatality)				Other reportable accidents (excluding fatal accidents)				
	Period	2007	2008	2009	2010 (upto October, 2010)	2007	2008	2009	2010 (upto October, 2010)
Steel Authority of India Ltd.									
— Bhilai Steel Plant	4	6	2	0	2	2	11	3	
— Durgapur Steel Plant	0	1	1	4	8	2	2	2	
— Rourkela Steel Plant	1	4	4	3	31	14	16	7	
— Bokaro Steel Plant	4	4	10	8	16	21	12	14	
— IISCO Steel Plant	4	4	3	10	17	20	10	21	
— Alloy Steel Plant	1	2	0	0	2	3	3	2	
— Salem Steel Plant	1	0	5	1	7	3	4	2	
— Visvesvaraya Iron and Steel Plant	1	0	0	0	13	21	13	9	
— Mines/Collieries and other Units	6	4	3	3	93	75	50	32	
Rashtriya Ispat Nigam Ltd.	2	5	11	10	54	59	57	37	

Powerloom Sector

*330. SHRI N.S.V. CHITTHAN:
SHRI ANANDRAO ADSUL:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government is planning to launch a new comprehensive incentive scheme for the development of the powerloom sector in the country;

(b) if so, the details in this regard and the main features of the new incentive scheme;

(c) the manner in which this new scheme is different from the previous schemes launched for the benefit of the powerloom sector;

(d) the budgetary provisions made for the implementation of this scheme;

(e) whether yarn quota allotted by the Government to the powerloom sector is being misused by a number of mills; and

(f) if so, the corrective steps taken by the Government in this regard?

THE MINISTER OF TEXTILES (SHRI DAYANIDHI MARAN): (a) No, Madam.

(b) to (d) Do not arise.

(e) Government is not allocating any yarn quota for powerloom sector.

(f) Does not arise.

Financial Assistance to FPI

*331. SHRI MANOHAR TIRKEY:
SHRI HARIBHAU JAWALE:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the total number of applications received by the Government during the last three years and the current year from various States for financial assistance for setting up of Food Processing Units (FPUs) in the country, State-wise;

(b) the total number of applications cleared/pending so far;

(c) the time by which the remaining applications are likely to be cleared;

(d) the total number of FPUs functioning in the various States including West Bengal at present, State-wise;

(e) the total financial assistance, alongwith the subsidy, provided for those units in the country during the last three years, till date, State-wise including West Bengal;

(f) whether the Government is considering to establish Food Processing Special Economic Zone (SEZ); and

(g) if so, the details thereof?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) Ministry of Food Processing Industries is implementing a Scheme of Technology Upgradation/Establishment/Modernization of food processing industries for providing assistance to the entrepreneurs. Under this scheme, the receipt of applications, their appraisal, calculation of grant eligibility as well as disbursement of funds has been completely decentralized with effect from 01.04.2007. Under the new procedure, an entrepreneur/applicant can file application with the neighborhood Bank branch/Financial Institution (FI). The Bank/FI would then appraise the application and calculate the eligible grant amount as per the detailed guideline given to them by the Ministry. The Banks/FIs appraisal report and its recommendation for the release of grant is transmitted to the Ministry through e-portal established for this purpose. After the recommendation is received from the Bank/FI, the Ministry sanctions the grant and transfer the funds through the e-portal. A list of the proposals received in this Ministry through e-portal during last three years and current year State-wise is given in the enclosed Statement-I.

(b) The details of the proposals cleared and pending under the Scheme of Technology Upgradation/Establishment/Modernization of Food Processing Industries are given in the enclosed Statements-II and III.

(c) The clearance of the proposal under the Scheme of Technology Upgradation/Establishment/Modernization of Food Processing Industries depends upon the availability of funds and other factors like receipt of requisite documents. Hence, it may not be possible to define a time frame for clearance of remaining applications. Total number of pending cases as on 21.11.2010 are 2425.

(d) Food Processing Industries are set up both in organized and unorganized sectors and as such data on the number of food processing units in the country is not centrally maintained by the Ministry. However, as per Competitiveness Report of year 2007-08 of National Manufacturing Competitiveness Council, Government of India, the total number of registered food processing units functioning in various States including that of West Bengal at present is given in the enclosed Statement-IV.

(e) Under the Scheme of Technology Upgradation/ Establishment/Modernization of Food Processing Industries, financial assistance is provided for setting up of new food processing units as well as Technological Upgradation and Expansion of existing units in the country in the form of grant-in-aid @ 25% of the cost of plant and machinery and technical civil works subject to a maximum of Rs. 50.00 lakh in general area or @33.33% subject to maximum of Rs. 75.00 lakh in difficult areas such as Jammu and Kashmir, Himachal Pradesh, Uttarakhand,

Sikkim and North Eastern States, Andaman and Nicobar Islands, Lakshadweep and ITDP areas. The details of financial assistance provided to the entrepreneurs/ implementing agencies in the various States in the country including that of West Bengal during last three years and current year is given in the enclosed Statement-II.

(f) No, Madam, however, in the 11th Plan, the Ministry has approved new scheme to establish 30 Mega Food Parks with a view to provide state-of-the-art infrastructure for food processing sector in the country on a pre-identified cluster basis with a strong backward and forward linkage and to provide value addition of agricultural commodities including poultry, meat, dairy, fisheries etc. in a demand driven manner. Financial assistance upto 50% of project cost excluding land component in general areas and 75% in difficult areas, subject to a maximum of Rs. 50.00 crore is provided for setting up of Mega Food Parks.

(g) Not applicable in view of (f) above.

Statement I

Name of State	2007-08 Received	2008-09 Received	2009-10 Received	2010-11 Received	Total
1	2	2	4	5	6
Andhra Pradesh	316	159	18	34	527
Andaman and Nicobar Islands	0	0	0	0	0
Arunachal Pradesh	3	0	0	2	5
Assam	9	16	1	5	31
Bihar	1	5	1	1	8
Chandigarh	3	5	0	0	8
Chhattisgarh	90	91	1	28	210
Delhi	24	17	12	2	55
Goa	0	1	1	2	4
Gujarat	80	89	36	28	233
Haryana	56	91	13	7	167
Himachal Pradesh	2	8	5	6	21
Jammu and Kashmir	11	0	9	1	21
Jharkhand	2	5	3	4	14
Karnataka	105	140	22	22	289

1	2	2	4	5	6	
Kerala		42	40	15	6	103
Madhya Pradesh		24	41	5	4	74
Maharashtra		232	151	39	35	457
Manipur		0	0	0	0	0
Meghalaya		2	0	0	1	3
Mizoram		0	0	0	0	0
Nagaland		0	1	0	0	1
Orissa		17	10	2	0	29
Puducherry		0	0	3	0	3
Punjab		147	149	11	0	333
Rajasthan		75	70	23	26	171
Sikkim		0	0	0	0	0
Tamil Nadu		75	41	11	8	135
Tripura		2	0	0	0	2
Uttar Pradesh		75	69	21	15	180
Uttarakhand		5	3	0	1	9
West Bengal		15	21	7	2	45
Total		1413	1223	259	243	3138

Statement II

Name of State	2007-08		2008-09		2009-10		2010-11	
	Approved	Amount release	Approved	Amount release	Approved	Amount release	Approved	Amount release
1	2	2	4	5	6	7	8	9
Andhra Pradesh	43	947.49	48	908.999	41	677.05	27	288.915
Andaman and Nicobar Islands	0	0	0	0	0	0	0	0
Arunachal Pradesh	0	0	1	17.67	3	376.14	0	0
Assam	12	442.17	17	176.79	22	418.74	11	247.54
Bihar	5	83.915	2	42.3	2	35.59	6	102.11
Chandigarh	6	138.08	0	0	0	0	0	0

1	2	2	4	5	6	7	8	9
Chhattisgarh	0	0	10	163.725	4	45.46	26	228.495
Delhi	0	0	7	160.65	2	50	1	16.3
Goa	1	17	1	24.57	1	24.26	2	40.6
Gujarat	32	544.06	39	714.81	42	665.18	54	1092.716
Haryana	19	418.72	23	349.415	11	134.96	11	255.78
Himachal Pradesh	12	325.09	5	152.745	10	269.58	7	175.34
Jammu and Kashmir	9	109.855	3	22.05	7	59.73	4	48.59
Jharkhand	2	9.09	0	0	3	44.09	4	84
Karnataka	34	529.62	35	629.895	24	269.55	20	435.74
Kerala	47	876.8	32	545.37	33	567.53	16	241.69
Madhya Pradesh	10	172.32	14	201.87	18	273.03	14	207.185
Maharashtra	95	1696.805	121	1802.633	113	1717.3	61	902.965
Manipur	3	61.74	3	45.51	6	163.75	0	0
Meghalaya	1	8.19	2	159.57	2	123.02	2	66.62
Mizoram	0	0	0	0	1	11	0	0
Nagaland	1	27.485	4	178.205	1	64.99	0	0
Orissa	6	129.41	2	38.68	6	84.4	10	213.28
Puducherry	2	31.3	0	0	0	0	0	0
Punjab	32	481.45	61	841.36	13	172.37	16	271.49
Rajasthan	35	566.075	44	551.975	27	325.46	48	643.939
Sikkim	0	0	0	0	0	0	0	0
Tamil Nadu	53	951.79	36	594.355	41	672.11	26	405.94
Tripura	2	39.98	1	13.86	0	0	0	0
Uttar Pradesh	63	1123.425	43	875.475	32	560.63	46	894.33
Uttarakhand	9	339.78	6	163.15	12	307.57	9	191.3
West Bengal	35	653.56	19	390.135	10	136.48	8	155.76
Total	569	10725.2	579	9765.767	487	8249.97	429	7210.625

Statement III

Name of State	2007-08 Pending	2008-09 Pending	2009-10 Pending	2010-11 Pending	Total
1	2	2	4	5	6
Andhra Pradesh	99	163	37	9	308
Andaman and Nicobar Islands	0	0	0	0	0
Arunachal Pradesh	1	0	0	0	1
Assam	2	8	3	7	20
Bihar	1	3	1	0	5
Chandigarh	2	3	1	0	6
Chhattisgarh	75	86	2	1	164
Delhi	11	14	30	2	57
Goa	0	1	1	2	4
Gujarat	43	73	71	16	203
Haryana	26	77	19	2	124
Himachal Pradesh	1	8	8	1	18
Jammu and Kashmir	0	0	10	2	12
Jharkhand	1	4	4	0	9
Karnataka	64	122	33	10	229
Kerala	6	30	33	8	77
Madhya Pradesh	11	34	11	5	61
Maharashtra	114	131	79	38	362
Manipur	1	2	4	0	7
Meghalaya	2	0	1	0	3
Mizoram	0	0	0	0	0
Nagaland	0	0	0	0	0
Orissa	15	7	4	3	29
Puducherry	0	0	3	0	3

1	2	2	4	5	6
Punjab	94	158	23	6	281
Rajasthan	42	50	41	2	135
Sikkim	0	0	0	0	0
Tamil Nadu	55	27	25	11	118
Tripura	0	0	0	0	0
Uttar Pradesh	33	58	39	9	139
Uttarakhand	1	2	5	0	8
West Bengal	5	17	15	5	42
Total	705	1078	503	139	2425

Statement IV

Total number of Registered Food Processing Unit Functioning in various States including that of West Bengal

Sl. No.	Name of the State	Number of registered Food Processing Units
1	2	3
1.	Andhra Pradesh	6,402
2.	Tamil Nadu	2,236
3.	Maharashtra	2,238
4.	Uttar Pradesh	1,719
5.	Punjab	1,628
6.	Karnataka	1,390
7.	Gujarat	1,307
8.	West Bengal	1,147
9.	Kerala	1,059
10.	Assam	897
11.	Haryana	564
12.	Chhattisgarh	561

1	2	3
13.	Orissa	535
14.	Madhya Pradesh	517
15.	Rajasthan	506
16.	Uttarakhand	274
17.	Bihar	191
18.	Jharkhand	108
19.	Delhi	103
20.	Himachal Pradesh	97
21.	Jammu and Kashmir	93
22.	Goa	80
23.	Puducherry	55
24.	Tripura	50
25.	Daman and Diu	28
26.	Chandigarh	27
27.	Nagaland	16
28.	Meghalaya	13
29.	Manipur	12
30.	Dadra and Nagar Haveli	10
31.	Andaman and Nicobar Islands	4
Total		25,367

Passenger Load Factor

*332. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether passenger load factor and economics of scales, are some of the parameters, taken into consideration, while introducing flight, to new sector, or augmenting the frequency;

(b) if so, the details thereof;

(c) whether the National Aviation Company of India Limited (NACIL) has identified the sectors having high passenger load factor;

(d) if so, the details thereof;

(e) whether the Ministry is considering to increase the frequency of flights in those sectors; and

(f) if so, the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam. The medium/long term strategic considerations of the route including the estimated passenger carriage/load factor/revenue based on market dynamics, propensity of the route to generate feeder traffic/revenues on the other routes, estimated profitability from the identified route and feasibility of operations based on availability of necessary resources in terms of suitable aircraft, crew and Engineering support are some of the factors that are considered before introducing flight to new sectors or increasing frequency of operations on existing routes.

(c) and (d) Flights operating at over 75% or so are considered to be operating at high load factors. NACIL has identified more than 50 such sectors, some of which are Guwahati-Silchar, Delhi-Lucknow, Mumbai-Chennai-Madurai, Hyderabad-Vizag, Kolkata-Imphal-Aizawl-Kolkata, Delhi-Guwahati-Bagdogra-Delhi, Delhi-Chennai, Trivendrum-Chennai-Bangalore-Trivandrum etc.

(e) and (f) The airlines are free to operate anywhere in the country and also increase frequencies subject to the above factors and compliance of Route Dispersal Guidelines issues by the Government.

Unemployed Pilots

*333. SHRI SANJAY NIRUPAM: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of persons to whom Commercial Pilot Licences (CPL) were issued by the Directorate General of Civil Aviation (DGCA) during the last two years and the current year;

(b) the number of expatriate pilots recruited by the National Aviation Company of India Ltd. (NACIL) and private airlines;

(c) whether the Government has taken note of the increasing unemployment amongst Indian pilots in the country; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) The number of Commercial Pilot Licences (CPL) for aeroplanes and helicopters issued by Directorate General of Civil Aviation (DGCA) (including the number of CPL issued on the basis of foreign licence conversion) during the last three years is:- 2008 – 1457; 2009 – 1885; and 2010 (till 31.10.2010) - 1171.

(b) At present 540 expatriate pilots are working with various airline operators.

(c) and (d) Government does not maintain data regarding unemployed pilots in the country. All airlines, have their own recruitment and training policies. However, guidelines have been issued by the Directorate General of Civil Aviation (DGCA) to airlines to adopt effective training programmes for their Indian co — pilots for upgradation to Pilot in Command positions to gradually phase out expatriate pilots and in the process creating employment opportunities for Indian pilots.

[Translation]

Availability of LPG

*334. SHRI MADHU KODA:
SHRIMATI SUMITRA MAHAJAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the demand and supply of LPG cylinders, in the States and UTs, during last two years and current year, State-wise;

(b) the stipulated and the average time taken for supply of LPG refills to the consumers;

(c) whether the large scale blackmarketing/diversion, restricted movement of bulk LPG tank trucks, etc. have increased the backlog of LPG refills in certain States leading to crisis like situation;

(d) if so, the reaction of the Government thereto; and

(e) the action taken to ensure supply of LPG refill to consumers within a stipulated time period?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) to (e) The annual production of LPG in the country is about 9.7 Million Metric Tonne (MMT) during the current year (2010).

Public Sector Oil Marketing Companies (OMCs) have assessed the requirement/demand of domestic LPG/commercial LPG for the entire country for the current year 2010 as 13.7 MMT. Against the projected demand of 13.7 MMT, 9.7 MMT is indigenously available and the balance quantity is being imported to meet the demand in full.

The details of demand/sales of domestic LPG cylinders during the year 2008, 2009 and from January - October, 2010 are 7504.2 lakh, 7776 lakh and 7010.1 lakh respectively. The State-wise details is given in the enclosed Statement.

OMCs have reported that at present, there is no overall shortage of LPG cylinders in the country and LPG supplies to distributors are being made by the OMCs through indigenous production and imports in accordance with the genuine demand of customers registered with the LPG distributors. OMCs have given instructions to their LPG distributors for making deliveries to consumers within 48 hours of booking subject to availability of filled LPG cylinders. LPG distributors are also advised to maintain sufficient delivery infrastructure to ensure prompt delivery of refills. However, due to uncontrollable localized factors like strikes, bandhs, natural calamities etc., delay in refill supply is sometimes unavoidable.

OMCs have reported a backlog of few days in LPG supplies in certain States in the country due to a combination of factors viz. unplanned shutdown of

refineries at some of the sources, shortage of LPG in the global market, restricted movement of bulk LPG tank trucks, due to heavy unexpected rainfall in different parts of the country, bulk LPG tank truck drivers' strike in Southern Region during October 2010 and excessive booking due to various festivals etc. Government has reviewed the overall backlog situation and has advised OMCs to liquidate it in the country by operating the bottling plants on holidays and during extended hours.

The possibility of blackmarketing/diversion of subsidized domestic LPG cylinders by some unscrupulous elements can not be ruled out due to the wide gap between the retail price of LPG for domestic use and the market price for commercial LPG.

Surprise Quality Control Checks which include weighment of cylinders, are carried out at the distributor's godowns and weight checking of filled cylinders in transit is being done by the field officers to check pilferage/presence of any underweight cylinders. The distributors have also been instructed to satisfy the customers about the correct weight of cylinders by weighing them, to ensure that the seals are verified & shown to the customers at the time of delivery. In case any underweight cylinder is received by the customer, such cylinders are replaced free of charge by the OMCs.

Government has enacted "Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000" and formulated "Marketing Discipline Guidelines, 2001" which provide for penal action against erring LPG distributors for serious malpractices like diversion of domestic LPG cylinder for non-domestic use, recovery of unauthorized charges from customers, supply of underweight cylinders, etc.

MDG, 2001 provides inter-alia following action against erring LPG distributors for major offences:

- Fine of Rs. 20,000 plus the price of LPG diverted at commercial rates for 1st offence.
- Fine of Rs. 50,000 plus the price of LPG diverted at commercial rates for 2nd offence.
- Termination of the distributorship for 3rd offence.

In addition to the action taken by the OMCs, State Governments are also empowered to take action under

the LPG (Regulation of Supply & Distribution) Order, 2000. Similarly, the Weights and Measures Departments

of the States/UTs initiate legal action against those LPG distributors found supplying under-weight LPG cylinders.

Statement

State-wise demand/supply of domestic LPG cylinders during the year 2008, 2009 and from January 2010 to October 2010.

(Figures In Lakh)

Sl.no.	State/UTs	2008	2009	January-October 2010
1	2	3	4	5
1.	Andhra Pradesh	607.1	648.2	607.3
2.	Arunachal Pradesh	7.8	8.2	7.3
3.	Assam	124.2	126.1	111.7
4.	Bihar	195.4	213.7	203.0
5.	Chhattisgarh	78.3	79.0	72.0
6.	Delhi	428.7	440.2	377.8
7.	Goa	29.9	30.5	33.3
8.	Gujarat	423.1	422.6	365.7
9.	Haryana	278.1	281.5	248.3
10.	Himachal Pradesh	60.9	63.5	55.2
11.	Jammu & Kashmir	85.6	90.8	76.5
12.	Jharkhand	72.8	77.1	69.7
13.	Karnataka	458.1	476.0	440.3
14.	Kerala	316.2	324.1	296.9
15.	Madhya Pradesh	317.2	328.8	328.5
16.	Maharashtra	1059.7	1077.7	932.8
17.	Manipur	12.0	13.6	7.7
18.	Meghalaya	9.0	8.3	6.8
19.	Mizoram	12.3	12.6	10.6
20.	Nagaland	10.1	9.9	8.3
21.	Odisha	98.8	102.3	89.9
22.	Punjab	388.1	390.6	334.0
23.	Rajasthan	327.4	344.8	327.3
24.	Sikkim	5.9	6.2	7.3

1	2	3	4	5
25.	Tamil Nadu	694.9	719.0	651.4
26.	Tripura	14.4	15.1	13.8
27.	Uttar Pradesh	835.5	888.8	805.0
28.	Uttarakhand	98.3	101.6	92.8
29.	West Bengal	402.7	422.9	383.3
30.	Andaman & Nicobar Islands	3.9	4.2	3.5
31.	Chandigarh	23.2	23.2	20.0
32.	Dadra & Nagar Haveli	2.6	2.8	2.7
33.	Daman & Diu	3.2	3.1	2.8
34.	Lakshadweep	0.2	0.1	0.1
35.	Puducherry	18.9	18.7	16.5
Total		7504.2	7776.0	7010.1

Violation of Company Law

*335. SHRI PRATAPRAO GANPATRAO JADHAO:
SHRI JAYARAM PANGI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government has taken note of those companies violating the provisions of the Company Law;

(b) if so, the details in this regard for the last three years and current year alongwith the reasons therefor;

(c) the number of cases in which inquiries were conducted alongwith the number of cases in which action was taken against the companies; and

(d) the penalties imposed on such erring companies during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (c) Yes, Madam. The details of the complaints filed under the Companies Act, 1956, during the last three years and under current year are tabulated hereunder:

Subject	During Last Three Years			Current Year
	2006-07	2007-08	2008-09	2009-10
Number of prosecutions started during the year	10601	17080	13971	9021

(d) The details of the penalties imposed on the erring companies during the last three years is given in the table.

Subject	2006-07	2007-08	2008-09
Total fine imposed (in rupees)	5814261	11184020	11058647

*[English]***Facilities at T3 at IGIA**

*336. SHRI MITHILESH KUMAR:
DR. BHOLA SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of the basic amenities/facilities, required to be made available at T-3, Terminal of Indira Gandhi International Airport, Delhi;

(b) whether the Government is aware that although the T3 terminal of Indira Gandhi International Airport has been made operational, basic amenities/facilities are still lacking at the Airport;

(c) if so, the reaction of the Government thereto;

(d) the corrective action taken by the Government to ensure basic amenities to the passengers, at affordable rates; and

(e) the manner, in which Government exercises control over the affairs of private operators at T3 Terminal?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (d) The new Integrated Terminal-3 of the Indira Gandhi International Airport (IGIA) has offered all the facilities expected of an airport of international standards. The facilities offered are Toilets, travellers, drinking water, seating arrangement, adequate number of buggies, retail Food and Beverages with modern national and international brands alongwith high class duty free facilities, adequate number of lounges to take care of various categories of passengers, etc. The terminal is built to provide the highest service level standards at every processing area viz. main entrance gates, check-in counters, baggage screening, immigration and security hold area.

(e) Consequent upon handing over of IGIA to the Joint Venture Company (JVC), the Operations Management Development Agreement (OMDA) Implementation oversight Committee is regularly monitoring the affairs of Delhi International Airport Private Limited. Besides, Government is also closely monitoring the operations of T3. Meetings are regularly held with regulatory agencies, airport and airline operators to address the issues including passengers amenities.

Outsourcing of Investigation Work

*337. SHRI SANJAY DINA PATIL:
SHRIMATI SUPRIYA SULE:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government has taken note of the various corporate frauds taking place in the country;

(b) if so, the details thereof including the cases under investigation;

(c) whether requests have been received from various quarters to outsource the investigative power vested with the Registrar of Companies (RoCs), to specialized Chartered Accountant firms, so as to complete investigation within a time bound period;

(d) if so, the reaction of the Government thereto;

(e) whether the relevant statute is proposed to be amended; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) Taking into account the complaints from various stakeholders and reports from Registrars of Companies under Section 234 of the Companies Act, 1956, the Government has ordered investigation into the affairs of companies under Section 235/237 of the Companies Act, 1956. Since January, 2007, 45 cases have been ordered for investigation by SFIO and 4 cases by officials from Office of Regional Director, Northern Region.

(c) No, Madam.

(d) Does not arise.

(e) No, Madam.

(f) Does not arise.

Fortified Fertilizers

*338. SHRI NAMA NAGESWARA RAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has approved a policy for encouraging production and availability of fortified fertilizers;

(b) if so, the details thereof;

(c) the details of the incentives which are likely to be provided to attract public and private investment in this sector;

(d) whether the Government also proposes to make available fortified fertilizers to farmers at subsidized rates; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (e) In the context of the Nation's food security, the declining response of agricultural productivity to increased fertilizer usage in the Country and to ensure the balanced application of fertilizers, Government of India has introduced Nutrient Based Subsidy Policy in continuation of the erstwhile Concession Scheme for decontrolled P&K fertilizers with effect from 1.4.2010 (with effect from 1.5.2010 for Single Super Phosphate (SSP). As per this policy, Phosphatic and Potassic fertilizers i.e. Di Ammonium Phosphate (DAP), Muriate of Potash (MOP), 13 grades of NPK complexes, Mono Ammonium Phosphate (MAP), Triple Super Phosphate (TSP), Ammonium Sulphate (AS) and Single Super Phosphate (SSP) are provided to the farmers at the subsidized rates. Accordingly, the farmers have to pay only 25-40% approximately of the actual cost of these fertilizers. The Government is providing subsidy on Sulphur contained in the NPKS complex fertilizers with effect from 1.4.2008 and SSP w.e.f. 1.5.2010. Further, any variant of the fertilizers mentioned above with secondary and micronutrients, as provided for under the Fertilizer (Control) Order, 1985, is also eligible for subsidy. The secondary and micro-nutrients in such fertilizers attracts a separate per tonne subsidy to encourage their application alongwith primary nutrients. Accordingly, the Government has provided per MT additional subsidy for fortified fertilizers including Boronated SSP with secondary and micro-nutrients as per FCO as follows:-

Sl. No.	Nutrients for fortification as per FCO	Additional subsidy per MT of fortified fertilizers (Rs.)
1.	Boron 'Bn'	300
2.	Zinc 'Zn'	500

The manufacturers of Urea have been allowed to charge 5% and 10% over and above the statutorily fixed MRP on Neem-coated and zincated urea respectively.

The Phosphatic and Potassic fertilizers are decontrolled. Accordingly, keeping in view the various parameters of the Nutrient Based Subsidy Policy, inter-alia, for fortified fertilizers, the entrepreneurs in the fertilizer sectors take their decision to produce and import the fortified fertilizers and sell in the deregulated market.

Promotion of Research Projects

*339. SHRI M.I. SHANAVAS: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government is proposing to promote research projects that aim at recycling of plastic waste and converting it into re-cyclable bi-products that can be used for multiple purposes;

(b) if so, the details thereof;

(c) whether there is any scheme under which grants-in-aid and other financial and research support is given to various firms and individuals; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (d) The Government of India is promoting applied research in the area of plastic materials and product development including recycling of plastic wastes and their conversion into value added products. Central Institute of Plastic Engineering and Technology (CIPET) has been provided financial support for creation of civil and technical infrastructure to carry out industrial research. Accordingly, two R&D hubs viz. Laboratories for Advanced Research in Polymeric Materials (LARPM) at Bhubaneswar and Advanced Research School for Technology and Product Simulation (ARSTPS) at Chennai have been set up. These two dedicated R&D hubs have been undertaking various R&D Projects including those in the area of recycling of plastics waste generated from various sources namely,

automobile electronics, packaging etc. CIPET laboratories have developed various natural fibre based products using recycled polypropylene from different sources for evaluating its suitability in various automotive components.

Central Institute of Plastic Engineering and Technology (CIPET) has also set up a Plastic Waste Management Centre (PWMC) at Guwahati which has gone into operation in September, 2009. The PWMC facility is for demonstration of commercial application of the research products developed at the two R&D hubs of CIPET and also to impart training to the students and entrepreneurs.

Government of India has also approved the scheme of setting up of Centres of Excellence in existing educational and research institutions as part of the National Policy on Petrochemicals announced in the year 2007. These Centres of Excellence will be provided financial support to the extent of 50% of the capital expenditure with an upper limit of 6 crores. Autonomous institutions that have a proven track record of academic excellence, currently involved in R&D activities in the petrochemical sector and providing services to the Industry are eligible for support under the scheme. So far, thirteen such proposals have been received out of which six institutions have been shortlisted for evaluation and final selection for setting up of two Centres of Excellence in the remaining period of the 11th Five Year Plan.

Capacity Utilization of Steel Industry

*340. SHRI SUBHASH BAPURAO WANKHEDE:
SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of STEEL be pleased to state:

(a) the average capacity utilization of steel industry in the country;

(b) the existing gap between the availability and demand of steel;

(c) whether the per capita consumption of steel in India is one of the lowest in the world and far below the world average;

(d) if so, the factors inhibiting the growth of steel industry; and

(e) the steps taken for the overall growth and development of steel sector?

THE MINISTER OF STEEL (SHRI VIRBHADRA SINGH): (a) The average capacity utilization of crude steel production in the country during the year 2009-10 is 89%.

(b) The consumption of steel in the country is met from domestic production as well as through imports. The statistics on production, availability and consumption of finished steel for the year 2009-10 and April to October period of 2010-11 is given below:-

(in million tonnes)

Year/ Period	Production (a)	Import (b)	Export (c)	Net availability (a)+(b)-(c)	Net consumption
2010-11*	59.69	7.29	3.24	63.74	56.48
2010-11* (April-October)	35.59	4.82	1.74	38.67	34.34

Source: Joint Plant Committee (JPC);

* = Provisional

(c) As per the World Steel Association, in the year 2009, per capita consumption of finished steel in India was 48 kg. in comparison to global average steel consumption of 179 kg.

(d) Steel consumption in any country depends upon the gross domestic product (GDP), per capita income

and the factors related to such key economic parameters. During the last five years, steel consumption in the country has recorded a Compounded Annual Growth Rate (CAGR) of 9.2%. The per capita steel consumption during the last five years has also risen from 38 kg. in 2005-06 to 49 kg. in 2009-10. Therefore, the steel industry in the country is growing at a steady rate.

(e) Steel is a de-regulated sector. In a de-regulated, open market economy, the role of Government is that of a facilitator and in that capacity, it promotes/encourages growth of steel industry through suitable policy measures. In order to promote the domestic steel industry, the Government has framed the National Steel Policy, 2005 and constituted an Intra-Ministerial Group (IMG), under the chairmanship of Secretary (Steel) in 2007, to monitor and coordinate the issues concerning major steel investments in the country related to infrastructure, raw material supply, environmental clearance and other resource constraints.

[Translation]

Weekly Review Report of Gas Agencies

3681. SHRI RAMKISHUN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are aware of the fact that all gas agencies functioning at Patna, Chandauli and Nalanda areas have been directed to submit weekly review report to the Ministry ;

(b) if so, the details in this regard;

(c) whether the complaints have been received by the Government against these gas agencies;

(d) if so, the details thereof; and

(e) the action taken by the Government against erring agencies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA) (a) and (b) No such instructions have been issued to Oil Marketing Companies (OMCs) to submit weekly review report to the Government on the functioning of LPG distributors at Patna, Chandauli and Nalanda areas of Bihar.

(c) to (e) Whenever OMCs receive complaints on diversion/blackmarketing etc. of LPG against their LPG distributors, these are investigated. If the complaint is established, action is taken against the LPG distributor in accordance with the provisions of the Marketing Discipline Guidelines (MDG)/Distributorship Agreement.

OMCs have reported that based on the established complaints for various irregularities by the LPG distributors at Patna, Chandauli and Nalanda areas, action has been

taken in 25 cases including termination of one LPG distributor in Patna during the last three years and from April - October, 2010 under the provisions of MDG/Distributorship Agreement.

Name of District	Number of established cases
Nalanda	4
Patna	21

However, OMCs have reported that at present, there is no LPG distributorship at Chandauli being operated.

[English]

Private Sector in FPI

3682. SHRI RAYAPATI SAMBASIVA RAO:
SHRI K.R.G. REDDY:
SHRI RAJAI AH SIRICILLA:
SHRI PONNAM PRABHAKAR:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the food security aspect focusses on sharing technological expertise and promotion of private sector extension in food processing sector;

(b) if so, the details thereof;

(c) the steps taken by the Government in this regard during the 11th Five Year Plan, State-wise; and

(d) the views of the public, experts and industry in this regard?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) Yes, Madam.

(b) In order to provide requisite technology and extension support to the farmers to improve agricultural production and productivity and ensuring food security, a Centrally Sponsored Scheme. 'Support to State Extension Programmes for Extension Reforms launched in 2005-06 by Ministry of Agriculture is currently in operation in 591 districts of the country. The scheme promotes multi-agency extension strategies and has provision for spending minimum 10% of allocations for district level recurring activities in public-Private-Partnership (PPP) mode. Various Non-Governmental Agencies – Agripreneurs; Non-Governmental Organizations; Farmer Organizations; Farmer

Cooperatives; Input dealers and Private Sector are also eligible to get a service charge of a maximum of 10% of the cost of training/extension activity carried out through them.

For promotion of food processing sector to attract the level of investment required, the Ministry has urged all the State Government to take measures that would seek to address procedural bottlenecks in attracting private sector investment, create a conducive policy environment by having a separate food processing policy, better brand building, promote R&D for having high processable varieties, skill development and strengthening rural farm gate infrastructure.

(c) In the 11th Plan, the Government has approved a new scheme to establish 30 Mega Food Parks with a view to provide state-of-the-art infrastructure for food processing sector in the country on a pre-identified cluster basis with a strong backward and forward linkage and to provide value addition of agricultural commodities including poultry, meat, dairy, fisheries etc. in a demand driven manner. The projects are to be implemented, owned, operated and maintained by a Special Purpose Vehicle (SPV) consisting of a group of stakeholders like entrepreneurs, investors, processors, farmer groups, NGOs, State Governments and/or its undertakings etc. Out of total 30 approved Mega Food Parks, 10 are to be taken up in the 1st phase in the States of Andhra Pradesh, Assam, Jharkhand, Karnataka, Maharashtra, Punjab, Tamil Nadu, Uttar Pradesh, Uttarakhand and West Bengal. Detailed Project Report (DPR) in case of Andhra Pradesh (Chittoor), Assam (Nalbari), Jharkhand (Ranchi) and Uttarakhand (Haridwar) has been approved.

Financial assistance is not provided to the State Governments for setting up of Food Parks. However, State Governments and/or its undertakings may be the partners in the SPV with a stake of less than 26% to retain the private sector character of the SPV.

(d) There is a positive response to this initiative both from the State Government and the Non-

Governmental/Private agencies to this initiative. Out of 10 approved projects, 2 PSUs/Government body have participated in the SPV of North East Mega Food Park in Nalbari, Assam, 1 in Jangipur, West Bengal and 2 in Firozpur, Punjab.

[*Translation*]

Meat Food Product

3683. SHRI DILIP SINGH JUDEV: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the new provisions added to the Meat Food Products Order 1973 in the last three years and the provisions which have been dropped;

(b) the status where tinned meat products industries have been set up to maintain the quality of these products and the financial assistance provided to them during each of the last three years; and

(c) the details of the financial assistance provided to the tinned beef producing industries?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY):

(a) No new provisions to the Meat Food Products Order 1973 have been made in the last three years.

(b) 11 no. of units (Statement-I) has been set up in the last three years (as they have obtained MFPO license) for their quality control. No financial assistance for setting up of such units has been provided by FSSAI.

(c) The Ministry of Food Processing Industries extends financial assistance in the form of grant-in-aid @ 25% of the cost of plant & machinery and technical civil works subject to a maximum of Rs. 50 lakhs in general areas or 33.33% subject to a maximum of Rs. 75 lakhs in difficult areas under the Scheme of Setting up /Modernization/Expansion of food processing industries including meat & poultry processing industries. A Statement-II including state-wise units assisted in meat & poultry sector during the last three years is enclosed.

Statement I

S.No.	Name of Licensee	Tinned Meat Food Products manufactured	Address	Year
1	2	3	4	5
1.	M/s. Kashur Wazwan	Canned Mutton Products <ul style="list-style-type: none"> • Rista • Gushtaba • Labbe Kebab • Tamatar Kofta • Methi Maaz • Palak Rishta 	Dukani Sangeen, Fateh Kadhel, Srinagar-190002 (J&K)	2008
2.	Mis. Chatha Foods Pvt. Ltd.	Canned Buffalo Meat Products <ul style="list-style-type: none"> • Corned Buffalo Meat • Buffalo meat in brine • Buffalo sausages • Buffalo Biryani • Buffalo Curry 	SCO 8, 1 st Floor, Modern Complex, Chandigarh- Ambala Road, Zirakpur, Distt. Mohali.	2008
3.	M/s. Shree Krishna Industrial & Technical Enterprises	Chicken Products <ul style="list-style-type: none"> • Canned Chicken Curry (Boneless) • Canned Chicken Biryani (Boneless) 	L-2, SIDCO Industrial Estate, Cuddalore- 607001 (Tamil Nadu)	2008
4.	M/s. Yousufain Pista House	Mutton Heleem(Canned)	16-11-16/L/29, Plot No. 29, Survey No. 24 & 36, Teegaguda, Mooram Bagh, Hyderabad- 36	2008
5.	M/s. Heritage Food Processing Industries	Canned Mutton Products <ul style="list-style-type: none"> • Lahbi Kebab • Rista • Gushtaba 	R/o Wazabagh, Hyderpora, Sri nagar, Kashmir	2008

1	2	3	4	5
		<ul style="list-style-type: none"> • Rogan Josh • Methi Maaz • Palak Rista • Marchwagan Korma 		
6.	M/s. Jammu & Kashmir State Agro	Canned Mutton Products <ul style="list-style-type: none"> • Rista • Palak Rista • Gushtaba • Kebab • Methi Maaz 	Development Corporation Ltd., Opp. Agriculture Complex, Srinagar-190008, Kashmir	2008
7.	M/s. Al- Kabir Fleshy Foods Centre	Canned Mutton Products <ul style="list-style-type: none"> • Mutton Rista • Mutton Lahbhi Kebab • Mutton Goshtaba • Mutton Chunks • Mutton Keema 	R/o Qaziyar Zainakada, Srinagar (J&K)	2009
8.	M/s. Choncha Food Industries	Canned Mutton Products	Daigate, Opp C.D. Hospital, Srinagar. J&K	2009
9.	Mis. CBC Foods	• Canned Mutton Products	Chowdhary Bagh, Zakura, Srinagar- 190006	2009
10.	M/s Safron Kashmiri Wazwan	Canned Mutton Products	Aali Kadal, Malchimar, Srinagar-	2010
11.	M/s. Trout Fish Canning & Preservation	Canned Fish Products	Vill.-Shanag, P.O.-Bahang, Tehsil-Manali, Distt. Kullu ,H.P.- 175103	2010

1	2	3	4	5	6	7	8	9	10
26.	Tripura								
27.	Uttar Pradesh	3	75.00	c	119.77	4	97.88	7	171.12
28.	Uttaranchal								
29.	West Bengal	1	25.00	2	41.23			2	25.19
30.	Chandigarh	1	25.00						
31.	Pondicherry								
	Total	11	245.10	10	233.08	8	180.18	23	495.74

[English]

Settlement between ONGC and Clough Engineering Ltd., Australia

3684. DR. P. VENUGOPAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of settlement reached between Oil and Natural Gas Corporation and Clough Engineering Limited, Australia for the project terminated at G-1 and G-15 Field Development Project at Amalapuram, Andhra Pradesh;

(b) whether ONGC has agreed to make direct payments to sub-contractors or sub-vendors of sub-contractors of Clough Engineering Limited;

(c) if so, the details thereof;

(d) whether Oil and Natural Gas Corporation has the details of all subcontractors or sub-vendors of Clough Engineering Limited and the pending payments due to them; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) Terms of settlement reached between Oil and Natural Gas Corporation Limited (ONGC) and Clough Engineering Limited (CEL), Australia, for G-1 and G-15 field development project are as under:—

i. CEL shall hand over to ONGC all the project documentation, verification and transfer documents.

ii. CEL shall permit ONGC to take possession of all the material, equipment and services associated with the project.

iii. ONGC shall pay to CEL, the settlement sum after deducting withholding tax.

(b) and (c) ONGC agreed to make balance payments only to vendors, sub-contractors of M/s CEL as per the list submitted by CEL in line with the settlement agreement and not to sub-vendors of sub-contractors.

(d) and (e) M/s CEL has provided the details of vendors/sub-contractors to ONGC. However, delivery of equipments by Vendors and Sub-Contractors for completion of the project is yet to be done.

Construction of Helipads Near Hospitals

3685. SHRI MILIND DEORA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government plans to build helipads alongside every hospital at a distance of 100 km. so as to provide quicker rescue to the accident victims;

(b) if so, the details of the scheme and the time by which the same is likely to be implemented; and

(c) the total expenditure likely to be incurred and the number of helicopters required for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) At present, there is no such proposal in the Ministry of Civil Aviation. However, National Highway Authority of India (NHAI) has

been requested by the Ministry of consider keeping a provision for helipad/heliport at every hundred KM on the National Highways so that relief helicopters do not face infrastructural constraints in their already stressful operations.

(b) and (c) Do not arise.

Siphoning of Funds by Pharmaceutical Companies

3686. SHRI HARISHCHANDRA CHAVAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the top pharmaceutical companies had been siphoning the funds through licensing arrangements with their associate/subsidiary companies;

(b) if so, the details thereof alongwith the name of such companies;

(c) whether cost audit reports of different pharmaceutical companies have not been analysed; and

(d) if so, the reasons therefor and the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) There are no findings available with this Ministry of siphoning of funds by the pharmaceutical companies through licensing arrangement with their associate/subsidiary companies.

(c) and (d) Cost audit of the companies is carried out under section 233B of the Companies Act, 1956 and the compliance thereof is monitored in the Ministry of Corporate Affairs. National Pharmaceutical Pricing Authority has also been availing cost audit reports from this Ministry for regulatory action by them as appropriate in respect of pharmaceutical companies.

[Translation]

Opening of LPG/Retail Outlets

3687. SHRI BHOOPENDRA SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of LPG dealership as well as retail outlets for diesel and petroleum products opened in Sagar area of Madhya Pradesh during the last three years;

(b) whether the Government proposed to start LPG dealership at Bilhara, Surkhi, Jaisinager, Sihora, Karrapura, Naryawali, Jaruakheda, Malthaon, Khimlasa and Mandibamore located in Sagar area of Madhya Pradesh;

(c) if so, the details thereof; and

(d) the time by which these agencies are likely to be set up ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) During the last three years, Public Sector Oil Marketing Companies (OMCs) have commissioned one LPG distributor and 14 Retail Outlets including 10 Kisan Seva Kendras (KSKs) in Sagar District of Madhya Pradesh.

In addition to this, Bharat Petroleum Corporation Limited has commissioned one RO on COCO basis at Bina.

(b) to (d) OMCs have issued notice inviting applications for selection of LPG distributors under the scheme Rajiv Gandhi Gramin LPG Vitaran Yojana for establishing LPG distributors in 97 locations in the State of Madhya Pradesh including one each at Kasli and Malthaon location in the Sagar District of Madhya Pradesh.

The setting up of LPG distributors under this scheme will now be a continuous process till all parts of the country deficient in LPG are covered by LPG network.

The selection for these locations is in progress as per policy. The setting up of LPG distributors involves Field Verification of Credentials of the selected candidate, construction of godown I showroom and obtaining statutory clearances. It is, therefore, not possible to indicate any time frame for commissioning opening of LPG distributors, but every effort is made to do so as quickly as possible.

[English]

Food Forum

3688. SHRI K.J.S.P. REDDY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has held Food Forum India-2010 recently in Mumbai;

(b) if so, the details thereof; and

(c) the outcome of the Forum?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (c) No, Madam. Government of India has not held Food Forum India 2010 recently in Mumbai. However, an event was held by Images Multimedia Pvt. Ltd., New Delhi on 4th and 5th March, 2010 at Hotel The Renaissance, Mumbai. Ministry of Food Processing Industries only supported the event with the permission for using its "logo" in information and promotional material of the event without any financial commitment on the part of the Ministry.

[*Translation*]

Timing of Reservation Counter

3689. SHRI BADRI RAM JAKHAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to increase the timing of rail reservation counter in Parliament House;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) No, Madam. At present, 11 reservation counters are functioning in Parliament House, whose break-up is as under:

Location	Total Number of Reservation Counters	Timings	Working Days
Ground Floor	6	1000 to 1700 hours	Monday to Saturday
Third Floor	5	1000 to 1700 hours	Monday to Saturday
		1000 to 1400 hours	Sunday

During the Parliament session, working hours of two reservation counters are extended upto 2000 hours. The average number of requisitions dealt with at these counters is 50 per counter per shift.

Export of Textiles

3690. SHRI MANSUKHBHAI D. VASAVA:
SHRI BHAUSAHEB RAJARAM WAKCHAURE:

Will the Minister of TEXTILES be pleased to state:

(a) whether the increased value of rupee in comparison to dollar has any impact on the financials of textile industry;

(b) if so, the details thereof;

(c) the percentage loss suffered to textile exports as well as production due to such increased value;

(d) the concrete measures taken by the Government in this regard;

(e) whether the USA has hinted on increasing export quota of Indian readymade garments provided India mutually agrees to provide marketing facilities to textile companies of USA; and

(f) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (d) the appreciation of the Indian rupee vis-a-vis the US dollar has been orderly. Government have taken various measures to promote textiles sector exports which include incentivisation schemes under the Foreign Trade Policy-2009-14, interests rate subvention and extension of Duty Entitlement Passbook Scheme.

(e) The Government is not aware of any such move by the USA.

(f) Does not arise.

[English]

Salary to Pilots

3691. SHRI N. CHELUVARAYA SWAMY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air India is paying 25 per cent more to foreign pilots in comparison to Indian pilots;

(b) if so, the details thereof and the reasons therefor;

(c) whether this type of attitude would impact negatively the psyche and professional approach of Indian pilots;

(d) whether foreign pilots are appointed by Air India while neglecting Indian pilots;

(e) if so, the reasons therefor; and

(f) the details of the number of pilots working at present in Air India?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Madam.

(b) Does not arise.

(c) No, Madam.

(d) No, Madam. The foreign pilots are hired only to meet the shortage of Indian Commanders.

(e) Does not arise.

(f) At present, 1077 pilots are working in Air India and its subsidiaries.

Intercity Train Service between Shimoga and Mysore

3692. SHRI B.Y. RAGHAVENDRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to introduce the Intercity Train service between Shimoga and Mysore was announced in the 2010-11 Railway Budget;

(b) if so, the details thereof; and

(c) the time by which it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) and (c) 6205/6206 Shimoga-Mysore Intercity Express (Daily) announced in Railway Budget 2010-11 is proposed to be introduced during the course of current financial year 2010-11.

Recruitment in Railways

3693. SHRI MUKESH BHAIKAVDANJI GADHVI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any plan to reserve posts for women in computer reservation centre and other clerical work in the country including Western Railways;

(b) if so, the details thereof; and

(c) the action taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) and (c) Do not arise.

Financial Assistance to HMT, Kerala

3694. SHRI K.P. DHANAPALAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government has provided any financial package to save crisis ridden Hindustan Machine Tools in Kerala;

(b) if so, the details thereof alongwith its status as on date; and

(c) the funds allocated and released for this purpose so far?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) Government had sanctioned a revival package of Rs. 880.80 crore in February, 2007 for HMT machine Tools Limited. HMT Machine Tools Limited has a unit in Kerala.

(b) and (c) The information relating to funds allocated, funds released and the status as on date is as follows:-

Description	Amount allocated (Rs. in crore)	Amount released (Rs. in crore)	Status
Waiver of Interest	35.16	35.16	Implemented
Conversion of GOI Loans into equity	122.64	122.64	Implemented
3.5% Preference Share Capital for redemption of GOI Guaranteed Bonds and other Loans	443.00	443.00	Implemented
GOI loans for VRS	100.00	40.00	Rs. 40 crore has been utilized by the company for giving VRS to its employees.
Capex and Technology Acquisition and Training	180.00	120.00	Rs. 90 crore for CAPEX, Rs. 10 crore for Training and retraining and Rs. 20 crore for Technology Acquisition were released in 2007.

[*Translation*]

Narrow Gauge Museum, Nagpur

3695. SHRI HANSRAJ G. AHIR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Narrow Gauge Museum at Nagpur requires lot of improvement in terms of various facilities/amenities; and

(b) if so, the measures taken/being taken for the proper upkeep of the said museum?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) (a) and (b) Sufficient facilities/amenities are existing at Narrow Gauge 76 Rail Museum, Nagpur. However, improvement in upkeep of museums all over Indian Railways including Narrow Rail Museum at Nagpur is an ongoing activity for which necessary inputs are given from time to time.

[*English*]

Absence of TTE

3696. SHRI S.R. JEYADURAI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have taken note of the news-item "TTEs miss most train from Chennai" as published in Expressbuzz dated 11th November, 2010;

(b) if so, the fact of the matter;

(c) whether absence of Train Ticket Examiners (TTE) in trains, particularly long distance trains, have resulted in passengers without reserved tickets occupying reserved seats in these trains;

(d) if so, the details thereof; and

(e) the steps taken by the Railways to ensure proper deployment of TTEs in trains as per laid down norms?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) One of the TTEs rostered to man two reserved coaches of train No. 6222 Chennai-Mysore Kaveri Express on 28.10.2010 was absent which resulted in coach Number S-10 and S-11 not being manned from Chennai Central to Bangalore.

(c) and (d) Cases of entry of unauthorized passengers in reserved coaches are detected during the checks conducted and action is taken against such persons as per the provisions of the Railways Act.

(e) To ensure proper deployment of TTEs in trains as per laid down norms, various steps are taken which includes filling up of vacancies and proper rostering of duties. This is a continuous process.

Pantry Car

3697. SHRI RAMSINH RATHWA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of long distance trains in which pantry cars are not attached; and

(b) the number and names of trains in which pantry cars are proposed to be attached during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) 655 number of Mail/Express trains are running without pantry car, at present.

(b) Attachment of pantry cars is given highest priority to Rajdhani/Duronto trains. Pantry cars will be attached on all new Duronto trains to be introduced this year, which are:—

1. 2213/2214 Yeswantpur-Delhi,
2. 2219/2220 Mumbai-Secunderabad,
3. 2221/2222 Pune-Howrah;
4. 2223/2224 Mumbai-Ernakulam;
5. 2227/2228 Indore Mumbai;
6. 2239/2240 Jaipur-Mumbai.

[Translation]

Operation of Air India Flights

3698. SHRI ASHOK ARGAL Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is fixed time schedule for the operation of Air India flights from national and international airports to ensure timely departure of flights;

(b) if so, the details thereof;

(c) whether the scheduled time of Guwahati-Dimapur Air India flight is 6:30 a.m. but the flight is being delayed for the last one year;

(d) the departure and arrival scheduled time of Air India flights throughout the country for the last one year; and

(e) the details of reasons for the delay, airport-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam. The schedule of Air India effective 31 October, 2010 giving scheduled timings of arrival and departures is available on Air India's website.

(c) The operation of Air India on the sector Guwahati-Dimapur is dependent on the climatic conditions and other factors that could result in delays.

(d) The schedule of Air India for Winter 2009 and Summer 2010 giving scheduled timings of arrival and departures is available on Air India's website.

(e) Delays are mainly on two accounts of airline related factors such as technical snags, shortage of crew/aircraft etc. and the secondly, by external factors such as weather, airport congestion, ATC delays. Primary delays result in consequential delays, because of the cascading effect throughout the day.

[English]

Registration of New Companies

3699. SHRI K.C. VENUGOPAL:
SHRI HARISHCHANDRA CHAVAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the total number of registered companies in the country, as on date State-wise;

(b) the number out of them have been closed, State-wise;

(c) the reasons for closure of registered companies; and

(d) the scheme formulated by the Government for the revival of the closed companies?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF

THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) A statement-I is enclosed

(b) Statement-II is enclosed.

(c) The reasons for closure of registered companies may be all or any one of the following:—

(i) Inability to commence the business.

(ii) Unwillingness to do the business.

(iii) Changed circumstances of the business due to business environment.

(iv) Financial sickness.

(v) Economic unviability etc.

(d) There is no such scheme in the Ministry of Corporate Affairs.

Statement-I

Total number of registered companies in the country as 31.03.2010

Sl. No.	State/UT	Number
1	2	3
1.	Andaman and Nicobar Islands	137
2.	Andhra Pradesh	59389
3.	Arunachal Pradesh	291
4.	Assam	5882
5.	Bihar	9066
6.	Jharkhand	4160
7.	Gujarat	45167
8.	Haryana	10145
9.	Himachal Pradesh	2590
10.	Jammu and Kashmir	2288
11.	Karnataka	39759
12.	Kerala	17554
13.	Madhya Pradesh	12483

1	2	3
14.	Chhattisgarh	3732
15.	Maharashtra	166673
16.	Manipur	183
17.	Meghalaya	634
18.	Mizoram	55
19.	Nagaland	239
20.	Orissa	7887
21.	Punjab	15604
22.	Rajasthan	23774
23.	Tamil Nadu	63142
24.	Tripura	159
25.	Uttar Pradesh	25667
26.	Uttarakhand	1984
27.	West Bengal	90107
28.	Chandigarh	6842
29.	Dadra and Nagar Haveli	263
30.	Delhi	167085
31.	Goa	4909
32.	Daman and Diu	201
33.	Lakshadweep	11
34.	Puducherry	1299
Grand Total		789361

Note: However, there are about 1.92 lakh dormant companies which have not filed their Balance Sheet for last 3 consecutive years or more. The Ministry has initiated a massive program to identify and weed out such dormant companies.

Statement-II

Number of closed companies out of registered companies in 2009-10 as on 31.2.2010

Sl. No.	State/UT	Number
1	2	3
1.	Andhra Pradesh	460
2.	Assam	9
3.	Bihar	107
4.	Jharkhand	36
5.	Gujarat	141
6.	Haryana	56
7.	Himachal Pradesh	46
8.	Jammu and Kashmir	0
9.	Karnataka	412
10.	Kerala	273
11.	Madhya Pradesh	8
12.	Chhattisgarh	0
13.	Maharashtra	7527
14.	Manipur	0
15.	Meghalaya	1
16.	Mizoram	0
17.	Nagaland	0
18.	Orissa	142
19.	Punjab	345
20.	Rajasthan	898
21.	Tamil Nadu	1220
22.	Tripura	0
23.	Uttar Pradesh	480
24.	Uttarakhand	40
25.	West Bengal	4133
26.	Andaman and Nicobar Islands	0
27.	Arunachal Pradesh	0

1	2	3
28.	Chandigarh	196
29.	Dadra and Nagar Haveli	1
30.	Delhi	1566
31.	Goa	79
32.	Daman and Diu	2
33.	Lakshadweep	0
34.	Puducherry	2
Grand Total		18180

Note: Closed companies are those which have "Ceased Working" (Both liquidated and struck-off, etc.) under various provisions of Companies Act. These Companies have been excluded from the total number of companies in the Registry as they have closed/ceased working.

Rail Connectivity between West Bengal and Tripura

3700. SHRI E.G. SUGAVANAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to introduce rail connectivity between West Bengal and Tripura via Bangladesh;

(b) if so, the details thereof;

(c) whether India is assisting Bangladesh to develop its railway network; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Yes, Madam. In order to facilitate rail connectivity between West Bengal and Tripura via Bangladesh, Government of India is financing the construction of a railway line on the missing link between Akhaura (Bangladesh) and Agartala (Tripura, India).

(c) and (d) Yes, Madam. India has been assisting Bangladesh in developing its Railway network by providing Rolling Stock and by improving its fixed infrastructure.

**Gauge Conversion between Mana
Madurai and Virudhunagar**

3701. SHRI MANICKA TAGORE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the gauge conversion work of Virudhunagar to Mana Madurai has been going on very slowly;

(b) if so, the details thereof alongwith reasons therefor; and

(c) the time by which the said work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) Gauge conversion of Virudhunagar-Manamadurai is being progressed as per availability of resources. 71% earthwork, 50% major bridges, 90% minor bridges and 70% ballast supply have already been completed and the balance works are expected to be completed during 2011-12.

Food Park Project

3702. SHRI RAMESH JIGAJINAGI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Grant-in-aid to the Malur, Hiriyyur, Bagalkot and Jewargi food parks projects is pending with the Government;

(b) if so, the details thereof;

(c) whether the Government has any proposal to moot a separate fund to meet the committed liabilities of Food Parks sanctioned the earlier plan periods; and

(d) if so, the reasons therefor?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) and (b) Government and approved setting up of 3 Food Parks during 9th Plan (Malur, Bagalkot and Jewargi) and one Food Park during 10th Plan Period (Hiriyyur) in the State of Karnataka at an approved grant of Rs. 4.00 crore each for creation of Common Infrastructure Facilities. Out of the approved amount of grant, Rs. 200.00 lakhs has been released to Food Park at Malur, Rs. 300.00 lakhs to Hiriyyur and Rs. 100.00 lakhs each of Food Parks at Bagalkot and Jewargi. These grants have been released

as per the conditions laid down in the Food Park scheme guidelines and on reaching prescribed milestones of progress of the project.

(c) and (d) Food Park Scheme has been discontinued in the 11th Five Year Plan. However, Competent authority has approved continuation of financial assistance of the Food Park Projects approved earlier during 8th to 10th Plan Period as per approved guidelines of the scheme, with an objective to meet the committed liabilities to ensure completion. The requirement of funds for meeting the committed liability of old Food Parks is met out of the budgetary allocation of Infrastructure Development Scheme for Mega Food Parks.

Setting up of FPI

3703. SHRI NRIPENDRA NATH ROY:
SHRI NARAHARI MAHATO:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the total number of food processing units established in the country so far along with the details of capital invested, employment generated, production statistics, etc., unit-wise and State-wise;

(b) the number of such units established by the State Governments under Central funding;

(c) the number of such units established in private sector, cooperative sector and joint sector (Central and State Governments); and

(d) the total investment made by the Union Government in West Bengal in fruit processing sector during the last three years, year-wise?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) Food Processing Industries are set up both in organized and unorganized sectors and as such data on the number of food processing unit and production statistics etc. unit-wise in the country is not centrally maintained by the Ministry. However, as per competitiveness report of National Manufacturing Competitiveness Council, Government of India, total 25367 registered food processing units are functioning in the country. The invested capital in these registered units is Rs. 84,094 crore.

Food Processing Industries play a pivotal role in generating employment and providing value addition of agricultural commodities including poultry, meat, dairy and fisheries. Food processing has significant potential for employment generation not only directly but across the supply chain in production of raw materials, storage of produce and finished products and distribution of food products.

The employment intensity in the organized sector is 18 direct and 64 indirect per Rs. 1.00 crore of investment. In unorganized sector, the employment intensity is estimated to be approximately 100 direct per Rs. 1.00 crore of investment.

(b) and (c) No such units are established by the Central Government under Central Scheme in the States, Private Sector, Cooperative Sector and Joint Sector (Central and State Government). However, Ministry extends the financial assistance under the Scheme of Technology Upgradation/ Establishment/Modernization of Food Processing Industries for setting up of new food processing units as well as Technological Upgradation and Expansion of existing units in the country in the form of grant-in-aid @ 25% of the cost of plant and machinery and technical civil works subject to a maximum of Rs. 50.00 lakh in general area or @33.33% subject

to maximum Rs. 75.00 lakh in difficult areas such as Jammu and Kashmir, Himachal Pradesh, Uttarakhand, Sikkim and North Eastern States, Andaman and Nicobar Islands, Lakshadweep and ITDP areas. The details of financial assistance provided to the entrepreneurs/ implementing agencies in the various States in the country during last three years is given in the enclosed Statement.

(d) Ministry of Food Processing Industries under its Plan Scheme of Technology Upgradation/Establishment/Modernisation of Food Processing Industries provides the financial assistance in the shape of grant in aid to food processing industries including that of fruit processing in the country including West Bengal. The Scheme is aimed at creation of new processing capacity and up-gradation of existing processing capabilities, modernization of Food Processing Sector to include Milk, Fruit and Vegetables, Meat, Poultry, fishery, cereal, consumer items, oil seeds, rice milling, flour milling, pulse etc. in various States including backward areas. The financial assistance are provided to the proposals received from eligible agencies for setting up of food processing units as per guidelines of scheme.

The details of financial assistance provided by the Ministry for food processing industries including fruit processing sector in West Bengal during last three years is as under:-

(Rs. in lakhs)

2007-08		2008-09		2009-10	
Approved	Amount released	Approved	Amount released	Approved	Amount released
35	653.56	19	390.135	10	136.48

Statement*State-wise under the scheme of Setting up/Technology Upgradation/ Establishment/Modernization of FPIs*

(Rs. in lakhs)

Name of State	2007-08			2008-09			2009-10		
	Received	Approved	Amount released	Received	Approved	Amount released	Received	Approved	Amount released
1	2	3	4	5	6	7	8	9	10
Andhra Pradesh	125	43	947.49	159	48	908.999	18	41	677.05

1	2	3	4	5	6	7	8	9	10
Tamil Nadu	75	53	951.79	41	36	594.355	11	41	672.11
Tripura	2	2	39.98	0	1	13.86	0	0	0
Uttar Pradesh	75	63	1123.425	69	43	875.475	21	32	560.63
Uttarakhand	5	9	339.78	3	6	163.15	0	12	307.57
West Bengal	15	35	653.56	21	19	390.135	7	10	136.48
Total	1222	569	10725.2	1223	579	9765.767	259	487	8249.97

Spurt in Investment

3704. SHRI MAHENDRA KUMAR ROY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the excess demand for fertilizers is driving renewed spurt in investment activities;

(b) if so, the investment which is likely to be made; and

(c) the details of subsidies being given by the U.S.A. and European countries on fertilizers, country-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) The Government has notified New Investment Policy on 4th September, 2008. The fertilizer industry has responded positively to the New Investment Policy by initiating investment decision for revamp of existing capacities. The investments in revamp contributing to additional capacity by approximately 1.5 million tonnes, have fructified. As regards expansion, revival, Greenfield gas based urea plants is concerned, amendments in the existing Policy of 2008 is under consideration.

(c) As per Pricewaterhouse Coopers (PwC) Report, free market price in urea prevails in USA and countries like France, Germany, Spain, Poland, UK, Italy etc.

Cotton-based Industry

3705. SHRI NAVEEN JINDAL: Will the Minister of TEXTILES be pleased to state:

(a) whether the Indian industry is still primarily cotton-based;

(b) if so, the latest facts in this regard;

(c) whether any step is being taken to promote man-made fibre in textile industry; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI) : (a) and (b) The domestic fibre consumption ratio in India at present is 41:59 (FY-09) between man-made fibre and cotton.

(c) and (d) Government has formulated a fibre neutral National Fibre Policy, with a view to balance the existing disparities within the complete range of fibres.

[Translation]

New Intercity Express Train From Habibganj To Jabalpur

3706. SHRI RAKESH SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to introduce a new intercity express train from Habibganj to Jabalpur;

(b) if so, the details thereof; and

(c) the time by which the said train is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) 2529/2530 Habibganj-Jabalpur Express has been announced in the Railway Budget 2010-2011.

(c) Trains announced in the Railway Budget 2010-2011 are introduced during the same financial year.

[English]

Flight Duty Time Limitation

3707. SHRI RAVNEET SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government proposes to implement flight duty time limitation for the pilots to allow them to take adequate rest;

(b) if so, the details thereof;

(c) whether the Government proposes to fill the vacancies of pilots in Air India;

(d) if so, the details of the present vacancies; and

(e) the time by which the recruitment of the pilots will be made?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Regulations on Flight Duty Time Limitation (FDTL) already exist which operators and pilots are required to adhere to. A Committee has been constituted to review the said regulations.

(c) to (e) The number of vacancies are under review in view of merger of Air India and Indian Airlines, induction of aircraft and network expansion. Recruitment process will be initiated on completion of the above review.

Superfast Goods Trains

3708. SHRI HAMDULLAH SAYEED: Will the Minister of RAILWAYS be pleased to state:

(a) the number of superfast goods trains running in the country;

(b) whether there is any proposal to run some more superfast goods trains;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (d) No, Madam. There is no, such concept of superfast goods train on Indian Railways. Most of the freight rolling stock on Indian Railways is currently fit for running at maximum speeds of 75 kilometer per hour (kmph).

Indian Railways is in the process of including freight rolling stock capable of achieving maximum speeds of 100 kmph.

[Translation]

Track Relaying Trains

3709. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister RAILWAYS be pleased to state:.

(a) whether the Track Relaying Trains (T.R.T) machines are being used for laying new tracks;

(b) if so, the details in this regards;

(c) the salient features of T.R.T machines; and

(d) the per day capacity of the said machines to lay rail tracks?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA): (a) and (b) No, Madam. TRT is used for renewal of existing track.

(c) The salient features of TRT are as under:

(i) Threads out old rail from track.

(ii) Removes old sleepers.

- (iii) Levels and compacts ballast bed.
- (iv) Places new sleepers on ballast bed at required spacing.
- (v) Threads in new rails into track.

(d) The TRT machine can lay about 400 meters per effective block hour. The output in a day would depend upon site conditions etc. Generally in a block of 4 hours, the machine can lay 1 Km of track.

[English]

Introduction of New Trains between Chennai and Kancheepuram

3710. SHRI P. VISWANATHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to introduce more trains between Chennai and Kancheepuram;

(b) if so, the details thereof; and

(c) the time by which the proposed new trains are likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) and (c) Do not arise.

[Translation]

Storage facility in LPG Plants

3711. SHRI MAHESHWAR HAZARI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is proper facility for storage of LPG in LPG plants of Oil and Natural Gas Corporation in the country; and

(b) if so, the status alongwith the storage capacity of these plants during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Yes, Madam. There is proper facility of storage of Liquefied Petroleum Gas (LPG) in LPG plants of ONGC in the country.

Oil and Natural Gas Corporation Limited (ONGC) is producing LPG from natural gas and condensate at the

processing facilities at Uran in the state of Maharashtra and Hazira, Ankleshwar and Gandhar in the state of Gujarat. Total storage capacity of LPG in these Plants is 18743.4 tonnes. The storage capacity has not increased during te last three years.

[English]

Revival of FCIL

3712. SHRI SARVEY SATYANARAYANA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether some State Governments have sent any proposal for revival of the units of Fertilizer Corporation of India Ltd. during the last three years;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) No State Government has send any financial proposal to revive the units of Fertilizer Corporation of India Ltd. (FCIL). However, the Cabinet has constituted an Empowered Committee of Secretaries to evaluate the various options for revival of the closed units including those of FCIL.

[Translation]

Connectivity to Anand Vihar Railway Station

3713. SHRIMATI SUSHILA SAROJ: Will the Minister of RAILWAYS be pleased to state:

(a) whether the North-East bound trains ply from the Anand Vihar Railway Station;

(b) if so, the details thereof;

(c) whether any special passenger trains have been introduced to commute from the Anand Vihar Railway Station to New Delhi and other railway stations in the city;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Presently, 2487/2488 Anand Vihar-Jogbani Seemanchal Express is running from Anand Vihar Terminal.

(c) to (e) No, Madam. However, Anand Vihar Railway terminal is connected with Delhi Metro network which provides connectivity to several railway stations, in the city including New Delhi railway station.

[English]

Independent Directors

3714. SHRI RAJIAH SIRICILLA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government is considering to impose a six-year limit on the tenure of an independent director on the Board of Directors; and

(b) if so, the details and the present status thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) The Parliamentary Standing Committee on Finance, in its 21st Report on the Companies Bill, 2009, has recommended for a term of five years for independent directors. The Report is under consideration.

Catering Contract

3715. SHRI ASADUDDIN OWAISI: Will the Minister of RAILWAYS be pleased to state:

(a) the details of present policy of Railways for awarding catering contracts;

(b) whether the Railways provide reservation in awarding contracts for catering to Minorities;

(c) if so, the details of the catering contract awarded to Minorities in the country, particularly in Southern Railway and South Central Railway during the last three years;

(d) whether the Railways propose to enhance such reservation for Minorities; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) As per New Catering Policy 2010, the allotment for general category which are all major units and 75% of general minor units at 'A', 'B' and 'C' category stations is to be done by Zonal Railways through open competitive and two packet tender system. The allotment for 25% of the Special Minor Units at 'A', 'B' and 'C' category stations for reserved categories and 49.5% Special Minor Units and 50.5% of the General Minor Units at 'D', 'E' and 'F' category stations is to be done by calling of application, by the Divisions. However, the allotment of Food Plaza, Food Courts and Fast Food Units is to be done by Indian Railway Catering and Tourism Corporation (IRCTC).

(b) and (c) Yes, Madam. As per Catering Policy 2010, issued recently on 21.07.2010, a reservation of 3% at 'A', 'B' and 'C' category of stations and 9.5% at 'D', 'E' and 'F' category of stations has been earmarked for allotment of catering units to minorities. During the last three years, on Southern and South Central Railway a total number of 10 and 3 catering units respectively have been allotted to licensees belonging to Minority communities.

(d) and (e) No, Madam. No change is presently envisaged in this respect.

Grant of Mini Ratna Status

3716. SHRIMATI J. SHANTHA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government has granted Mini Ratna status to Bridge and Roof Company and Bharat Pumps and Compressor Ltd.;

(b) if so, the details thereof alongwith the performance of both the companies during the last three years; and

(c) the criteria for granting the Mini Ratna status to a particular company?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) Yes, Madam.

(b) (i) Bridge and Company (India) Limited (B&R), Kolkata:

B&R was granted Mini Ratna Category-I status on 21.09.2010 on the basis of its performance during the year 2006-07, 2007-08 and 2008-09.

The performance of B&R for the last 3 years is as under:-

(Rs. in crore)

Financial year	Pre-tax Profit	Net worth
2007-08	11.26	97.03
2008-09	33.25	118.12
2009-10	64.11	158.84

(ii) Bharat Pumps and Compressors Limited (BPCL), Naini, Allahabad:

BPCL was granted Mini Ratna Category-II status on 21.9.2010 on the basis of its performance during the year 2007-08, 2008-09 and 2009-10.

The performance of BPCL for the last 3 years is as under:-

(Rs. in crore)

Financial year	Pre-tax Profit	Net worth
2007-08	30.50	87.28
2008-09	39.95	98.61
2009-10	31.09	124.68

(c) As per the guidelines contained in DPE OM No. 11/36/97 Fin. dated 9.10.2007, following is the criteria for grant of Mini Ratna Category-I and Category-II status.

1. (i) Category-I The company should have made profit in the last three years continuously. The pretax profit should have been Rs. 30 crore or more in at least one of the three years. The company should have a positive net worth.
- (ii) Category-II The company should have made profit for the last three years continuously and should have a positive net worth.
2. These companies shall be eligible for the enhanced delegated powers provided they

have not defaulted in the repayment of loans/interest payment on any loans due to the Government

3. These companies shall not depend upon budgetary support or Government guarantee.
4. The Board of these companies should be restructured by inducting at least three non-official Directors as the first step before exercise of enhanced delegation of authority.

Railway Information Centre

3717. SHRI KODIKKUNNIL SURESH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware that lakhs of devotees visit Kerala from various States during the Sabarimala/Mandala Makaravilakku season;

(b) if so, whether the Railways have any plan to start a Railway Information Centre in different languages for the pilgrims visiting Kerala; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) and (c) Staff fluent in Telugu, Kannada, Tamil, English and Hindi have been posted at Information Centres of Kottayam and Chengannur to disseminate information through 'face to face enquiry' and to make announcements through Passenger Address System.

[Translation]

Setting up of PSUs

3718. KUMARI SAROJ PANDEY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government proposes to set up any Public Sector Undertakings (PSUs) in Chhattisgarh, Jharkhand and Uttarakhand;

(b) if so, the details thereof; and

(c) the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) to (c) Setting up of Central Public Sector Enterprises (CPSEs) in different sectors and in different states/locations are based on techno-economy considerations. The administrative Ministries/Departments concerned take the initiative for setting up of CPSEs in different states based on these considerations.

Rail Connectivity of Kedarnath and Badrinath To Rishikesh

3719. SHRI ANURAG SINGH THAKUR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways proposes to connect Kedarnath and Badrinath to Rishikesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) Does not arise.

(c) As per available records, no proposal has been received for rail connectivity of Badrinath and Kedarnath to Rishikesh.

Railway Level Crossing on NH

3720. SHRI YASHBANT LAGURI: Will the Minister of RAILWAYS be pleased to state:

(a) the number of railway level crossings on the National Highways in the country including Orissa, State-wise, district-wise;

(b) whether the Railways have any proposal for constructing over bridges and under bridges at these crossings;

(c) if so, the details thereof;

(d) whether any survey has been conducted in this regard so far;

(e) if so, the details thereof; and

(f) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (f) The information is being collected and will be laid on table of the House.

[*English*]

Joint Venture between SAIL and RITES

3721. SHRI SURESH KUMAR SHETKAR: Will the Minister of STEEL be pleased to state:

(a) whether the Steel Authority of India Ltd. (SAIL) have entered into an agreement with Rail India Technical and Economic Services (RITES), a subsidiary of the Indian Railways for setting up a unit in Kulti near Asansol in Bardhman district of West Bengal;

(b) if so, the details thereof; and

(c) the details of projects under implementation by SAIL, in the country, and amount spent thereon during the current Five Year Plan, State-wise and project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) Yes, Madam.

(b) SAIL and M/s. RITES have entered into a Joint Venture Agreement (JVA) on 14.9.2010 for setting up of a wagon manufacturing facility in Kulti (Asansol), Bardhman District of West Bengal. As per the JVA, wagon manufacturing plant will have a production capacity of 1200 wagons per annum and rehabilitation capacity of 300 wagons per annum.

(c) SAIL has undertaken modernization and expansion plan of its five integrated steel plants at Bhilai, Bokaro, Rourkela, Durgapur and Burnpur and special steel plant at Salem. The details of amount spent during the current five year plan, State-wise and project-wise are given below:-

SAIL Plant	State	Amount spent (Rs. in crore)
Bhilai Steel Plant	Chhattisgarh	3,701
Rourkela Steel Plant	Orissa	4,083
Bokaro Steel Plant	Jharkhand	3,279
IISCO Steel Plant	West Bengal	9,682
Durgapur Steel Plant		463
Salem Steel Plant	Tamil Nadu	1,777

[Translation]

Urban Haats

3722. SHRI SURENDRA SINGH NAGAR: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government received proposals to introduce 'Urban Haat' during the last three years and the current date;

(b) the details of proposals received and sanctioned separately, State-wise/Union territory-wise;

(c) the time by which implementation for setting up Urban Haats are likely to start/proposed to be started; and

(d) the amount allocated/likely to be allocated for the said purpose, State-wise/Union territory-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Yes, Madam

(b) to (d) The details of the proposals received, and sanctioned and the details of amount sanctioned and released, State-wise/UT wise, during the last three year and current financial year is as per statement enclosed.

As per stipulated guidelines, the Urban Haat project has to be completed within 18 months from the date of release of 1st installment.

Statement

S No.	Year of approval	State	Location of Urban Haat with name of I/A	Total project cost.	Financial ceiling	total share of DC(HC) i.e. 35% of the project cost	Total share of DC(HL) i.e. cost	Amount released as 1st Instt.of DC (HC)	Amount released as 1st Instt. of DC (HL)	Remarks if any
1	2	3	4	5	6	7	8	9	10	11
1.	2007-08	West Bengal	Durgapur Asonsel Durgapur Dev/ Authority, Durgapur	3,00,00,000/-	3,00,00,000/-	1,05,00,000/-	1,05,00,000/-	52.50,00/- dt 20.9.2008	52.50,00/- dt 30.10.2008	Work in Progress. Documents awaited for release of 2 nd instt.
2.	2008-09	Karnataka	Mangalore M/s Pillikua Nisarga Dhama Society Mangalore Karn ataka	3,00,00,000/-	3,00,00,000/-	1,05,00,000/-	1,05,00,000/-	52.50,00/- dt 17.3.2009	52.50,00/- dt 26.2.2009	Work in Progress. Documents awaited for release of 2 nd instt. of DC(H)
3.	2010-11	Uttar Pradesh	Ayodhya UP State Tourism Dev. Corporation, Lucknow	4,30.83 lakhs	3,00,00,000/-	1,05,00,000/-	1,05,00,000/-	—	—	Approved. Documents awaited for release of 1 st instt.
4.	2010-11	Gujarat	Surat Industrial Extension- Cottage (INDEXT-C) Gujarat	560.40 lakhs	3,00,00,000/-	1,05,00,00/-	1,05,00,000/-	—	—	Approved. Documents awaited for release of 1 st instt.

1	2	3	4	5	6	7	8	9	10	11
5.	2010-11	West Bengal	Salt lake West Bengal State Export Promotion - Society, WB	1577.62 lakhs	3,00,00,000/-	1,05,00,000/-	1,05,00,000/-	—	—	Approved. Documents awaited for release of 1 st instt.

*[English]***Budget for FPI**

3723. SHRI JAYWANT GANGARAM AWALE: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the budgetary allocation to the Ministry of Food Processing Industries during the year 2009-10 alongwith the expenditure incurred; and

(b) the estimated budget for 2010-11 and the work envisaged with a summary of the work done during the last one year?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) and (b) The Ministry of Food Processing Industries (MFPI) has been implementing various plan schemes for promotion and development of food processing sector

i.e. (i) Scheme for Infrastructure Development with major components i.e. Mega Food Park, Cold Chain, Modernization of Abattoirs and Value Added Centres, (ii) Setting up of Technology Upgradation/Modernisation/Expansion of FPI, (iii) Scheme for Quality Assurance, Codex Standards and R&D (iv) Scheme for Human Resource Development, (v) Scheme for Strengthening of Institution and (vi) Scheme for Upgradation of Quality of Street Food. All implementing agencies engaged in setting up/expansion/modernization of food processing industries covering all segments are eligible for financial assistance. The implementing agencies include Central/State Government organizations/PSUs/NGOs/Cooperative societies and private sector units and individuals. The details of the budgetary allocation scheme-wise and expenditure incurred during 2009-10 and budget estimate for 2010-11 and financial achievement are given in the enclosed Statement.

Statement

Sl.No.	Name of Scheme	2009-10			2010-11			
		Plan Outlay (as per 11th Plan)	B.E.	R.E.	Act. Exp.	Plan Outlay (as per 11th Plan)	B.E.	Act. Exp. (24.11.2010)
1	2	3	4	5	6	7	8	9
1.	Scheme for Infrastructure Development	788.00	150.00	73.815	72.94	860.00	137.50	68.30
2.	Technology Upgradation/ Establishment/Modernization of Food Processing Industries	130.00	66.00	82.519	82.49	120.00	81.00	73.27
3.	Quality Assurance, Codex Standards and Research and Development and Promotional Activities	67.70	34.00	32.08	29.07	53.70	38.00	15.01

1	2	3	4	5	6	7	8	9
4.	Human Resource Development	15.00	10.00	9.50	9.46	15.00	10.50	6.28
5.	Upgradation of Quality of Street Food	50.00	9.00	0.003	–	35.00	1.00	0.10
6.	Strengthening of Institutions	87.05	71.00	92.083	83.59	43.25	132.00	63.73
Total		1137.75	340.00	290.00	277.55	1126.95	400.00	226.69

[Translation]

Illegal Sale of Coal

3724. SHRI KAUSHALENDRA KUMAR: Will the Minister of STEEL be pleased to state:

(a) whether the Government has received complaints regarding the illegal sale of 3500 tonnes of good quality Jhama coal in IISCO, Burnpur; and

(b) if so, the details thereof alongwith the action taken by the Government in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) and (b) Yes, Madam. The complaints relating to allegations of illegal selling of Jhama Coal by officials of Collieries of IISCO Steel Plant (ISP) have been received in the Steel Authority of India Limited (SAIL). The case is under investigation by the Vigilance Department of SAIL.

Setting up of CNG Stations

3725. DR. SANJAY SINGH:
SHRI YASHBANT LAGURI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether number of State Governments have set up several CNG stations without prior permission of the Union Government;

(b) if so, the details thereof;

(c) the rules under which the said stations have been set up; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) No State Government has set up any CNG station. However, some State Public Sector Undertakings and other companies have set up CNG stations without the permission of the Central Government.

The Government has enacted "Petroleum and Natural Gas Regulatory Board Act, 2006" and has constituted Petroleum and Natural Gas Regulatory Board (PNGRB) thereunder. PNGRB Act provides that no entity shall lay, build, operate or expand any city or local natural gas distribution network without obtaining authorization from PNGRB under the Act. The Act also provides for punishment and penalty if a person lays, builds, operates or expands a city or local natural gas distribution network without obtaining authorisation required under the Act PNGRB has formulated Petroleum and Natural Gas Regulatory Board (Authorizing entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Regulations, 2008 to inter alia consider authorisation to entities, which have been operating without Central Government's authorization.

[English]

Regularisation of Contract Workers

3726. SHRIMATI DARSHANA JARDOSH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether at Oil and Natural Gas Corporation's Hazira unit and other units located in Gujarat, many qualified doctors, pharmacists and other allied workers related health service are working on term basis contract system though it is as per regulation of the Government;

(b) if so, the details thereof;

(c) whether ONGC is intended to regularise them after certain duration in lower grade as ONGC will get trained and qualified man power;

(d) if so, whether ONGC is likely to announce any policy on this matter; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Number of Doctors, Pharmacists and other allied workers related to Health Services deployed in Various Oil and Natural Gas Corporation Limited's (ONGC) units in Gujarat working on term basis contract system is as follows:—

Doctors	:	36
Pharmacist	:	15
Dresser cum Hospital Attendants	:	16
Nurses	:	05
Paramedical Field worker	:	02

(c) to (e) There is no plan to regularize the services of Doctors and Paramedics presently working on contract basis in State of Gujarat. However, as and when vacancies for regular appointment arises, those engaged on contract basis and fulfilling the eligibility criteria, on application, shall be subjected to a normal recruitment procedure for final selection in ONGC.

Fire in Gujarat Refinery Backyard

3727. DR. KIRIT PREMJBHAI SOLANKI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a major fire erupted in the Gujarat refinery backyard where residues are being dumped by the refinery in Karchariya village of Vadodara very recently;

(b) if so, the details thereof;

(c) whether any high level inquiry has been conducted to investigate into the matter; and

(d) if so, the details thereof alongwith the action taken against the guilty officials?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Yes, Madam. A fire incident took place at the Burrow Pit adjoining Karachiya Railway Yard outside the battery area limit of Indian Oil Corporation Ltd. (IOCL), Vadodara Refinery on 22.06.2010. The debris like concrete, refractory, earth etc. which are non hazardous and non flammable are put into the Burrow Pit for filling purpose. The debris were generated from Project/Maintenance activities of Gujarat Refinery. IOC has reported that no oily residue was dumped in the Burrow Pit by Gujarat Refinery. IOC has further reported that Western Railways was using the place adjoining the Burrow Pit for cleaning of wagons with the residue going into the pit. Heavy oil was also drained into the pit from the railway yard through a pipeline.

(c) and (d) Yes, Madam, District Collector constituted a committee to investigate the matter, which gave its report to district authorities on 07.07.2010. IOCL had also constituted an enquiry committee to investigate the incident and the committee has given its recommendations to IOCL management suggesting remedial measures. IOCL has reported that show-cause notice has been issued to two officials.

Audit of Reliance Industries Ltd.

3728. SHRI PURNMASI RAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether CAG has been asked to do special audit of Reliance Industries Ltd. (RIL);

(b) if so, whether CAG has completed the audit; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) Yes, Madam, Ministry of Petroleum and Natural Gas had requested Comptroller and Auditor General of India (C&AG) to undertake a special audit of KG-DWN-98/3 {operated by Reliance Industries Limited (RIL)} along with seven other Blocks namely Panna-Mukta, Mid and South Tapti, RJ-ON-90/1, Ravva, Hazira KG-OSN-2001/3 and PY-3, vide letter dated 13th November, 2007. CAG intimated that they would take up the special audit of four blocks out of aforesaid 8 blocks namely Panna-Mukta, Mid and South Tapti, KG-DWN-98/3, and RJ-ON-90/1 for two financial years i.e. 2006-07 and 2007-08 with access to records of earlier years linked to transactions these years. Further, it was also indicated that Audit might take up the remaining four blocks after completion of audit of the first four blocks.

(b) and (c) No, Madam.

[Translation]

Cylinder Portability Scheme

3729. SHRI ARJUN RAM MEGHWAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government contemplate to introduce cylinder portability scheme in the country;

(b) if so, the details thereof;

(c) whether the proposed cylinder portability scheme is likely to have positive impact on delivery system of cylinders;

(d) if so, whether any study has been conducted in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (e) Each OMC supplies domestic LPG

in conspicuously different cylinders which are painted in identifiable colours, permanent features such as foot-rings and engraving on the stay plates etc. for which cylinders of one OMC are not accepted by other OMCs. Considering this, full portability of connections is not feasible. However, LPG customers of Oil Marketing Companies (OMCs) residing in common areas of operation of multiple distributors are permitted to transfer their connections from one distributor to another of their choice. Customers shifting their residence from one location to another are also allowed to transfer their connection to the distributor of any OMCs supplying LPG to the area of his/her new residence for which customer is to approach the original distributor and return tile cylinder and Pressure Regulator. The security deposit is returned and at the new location, connection is restored by paying original security deposit with the new distributor.

In order to help the customers desirous of transferring the connection and availing the same at the new location, date of such transfers are being exchanged electronically between OMCs for early release of connections at the new distributorship.

[English]

Flight between Delhi and Melbourne

3730. SHRI PRATAP SINGH BAJWA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Ministry has scuttled the plans of the national carrier to start flights between Delhi and Melbourne without assigning any satisfactory reasons;

(b) if so, the reasons for the same; and

(c) the efforts being made to make national carrier a homogenous unit?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Madam.

(b) Does not arise.

(c) Achievement of the specified milestones towards the integration of erstwhile Air India and Indian Airlines are being monitored by the Board of the company.

[*Translation*]

Surprise Raids on LPG Distributors

3731. SHRI GHANSHYAM ANURAGI:
SHRI YASHBANT LAGURI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether surprise raids have been conducted by the Government on the LPG distributors in the various parts of the Uttar Pradesh;

(b) if so, the details thereof, area-wise during the last two years;

(c) whether the information in regard to the raids were already leaked due to the nexus between LPG companies and corrupts LPG distributors and therefore the raids were merely an eye wash; and

(d) if so, the action being taken against the guilty persons?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) During the last two years, 104 raids were conducted on LPG distributors of Uttar Pradesh. The year-wise details are as under:

Year	Number of raids
2008-09	36
2009-10	68

The area-wise details are available with Directors (Marketing) of the OMCs concerned.

Action against the erring distributors was taken as per provisions of Marketing Discipline Guidelines/Distributorship Agreement.

Raids are carried out without intimation and no such instances where the distributors were given tip off have come to notice.

Adulteration in Kerosene and Petrol

3732. SHRI DHARMENDRA YADAV:
SHRI GORAKH PRASAD JAISWAL:
SHRI SANJAY SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of cases of adulteration in kerosene and petrol reported in Uttar Pradesh recently;

(b) the number of samples collected in Uttar Pradesh during last two years to check adulteration in petrol and diesel;

(c) the number of samples found adulterated:

(d) the action taken by the Government and the number of distributors whose licence has been cancelled in this regard; and

(e) the steps taken by the Government to check adulteration in kerosene and petrol in the State?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) During the current year (April-September 2010) 4 cases of adulteration have been established at Retail Outlets (ROs) of Oil Marketing Companies (OMCs) in the State of Uttar Pradesh.

(b) and (c) During the last two years and April-September 2010, 19023 samples of Petrol and Diesel were collected from the ROs of OMCs in the State of Uttar Pradesh, to check the adulteration, out of which 37 samples failed to meet the specifications.

(d) OMCs have terminated 31 RO; dealerships on account of established cases of adulteration in the State of Uttar Pradesh during the last two years and during April-September 2010.

(e) In order to check adulteration, the Government has taken a number of initiative; viz. Automation of Retail Outlets, Third Party Certification of Retail outlets, Monitoring of movement of tank trucks through Global Positioning System (GPS), etc.

Public Sector OMCs undertake regular and surprise inspections of Retail Outlets and also take action under Marketing Discipline Guidelines (MDG) and Dealership Agreements against those indulging in adulteration and malpractices. MDG provide for termination of dealership in the first instance itself for serious malpractices like adulteration, tampering of seals, and unauthorized fittings/gears in dispensing units.

*[English]***New Companies Bill**

3733. SHRIMATI SUPRIYA SULE:
DR. SANJEEV GANESH NAIK:
SHRI ASADUDDIN OWAISI:
SHRI SARVEY SATYANARAYANA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government is examining the provisions of the New Companies Bill;

(b) if so, the details thereof; and

(c) the extent to which the New Companies Bill will be beneficial for companies as well as common people?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) Yes, Madam. The Government is examining the provisions of the new Companies Bill keeping in view the various recommendations of the Parliamentary Standing Committee on Finance made in its report submitted on 31st August, 2010.

(c) The new Companies Bill, 2009 will be beneficial for companies as well as common people as it provides, *inter alia*, as below:-

(i) Requirements at the time of incorporation would be clear and precise; (ii) Responsible self regulation with disclosures and accountability; (iii) Electronic mode provides for company processes; (iv) Protection of right of minority shareholders; (v) Introduction of concepts like Key Managerial Persons (KMP), independent directors and committees of Board; (vi) More accountability on the part of auditors; (vii) Investor Education and Protection Fund (IEPF) claims to be allowed even after seven years; and (viii) Shareholders Association/Group of shareholders enable to take legal action and introduction of "Class Action Suits".

Production of Natural Gas

3734. SHRI T.R. BAALU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Reliance Industries Limited (RIL) has been awarded certain blocks in KG Basin which has commenced gas production;

(b) if so, the details of delay on the part of Oil and Natural Gas Corporation and Gujarat Petroleum Corporation to start production of gas from the KG Basin, if any; and

(c) the time by which ONGC and Gujarat Petroleum Corporation start the production of gas from KG Basin?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) Under the Production Sharing Contract (PSC) regime, Reliance Industries Limited (RIL) was awarded 12 blocks in KG Basin. So far, commercial gas production has commenced from D1, D3 and oil and associated gas production from MA fields in KG-DWN-98/3 block.

(b) and (c) Under the PSC regime, ONGC has made 7 gas discoveries and GSPC had made 8 discoveries (6 gas + 2 oil) in the blocks awarded to them in KG Basin. It has been reported that due to drilling of High Pressure-High Temperature (HPHT) development wells by GSPC and narrow weather window in East Coast, the first gas is likely to be produced by 30.04.2013 from the block KG-OSN-2001/3 operated by GSPC. The delay from the initial estimated dates is about 16 months. As per the Declaration of Commerciality (DoC) submitted by ONGC for Southern Discovery Area and Northern Discovery Area in the block KG-DWN-98/2, the first gas is likely to be produced in 2016-17. The exact time of oil/gas production will be known only after submission and approval of Field Development Plans (FDPs) for the discoveries.

Corporate Social Responsibility of PSUs

3735. DR. RAGHUVANSH PRASAD SINGH:
SHRI JAGDAMBIKA PAL:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the details of guidelines for discharging Corporate Social Responsibility (CSR) by the Public Sector Undertakings (PSUs) and the projects undertaken under CSR by various PSUs;

(b) whether any amount or any percentage of their annual transaction/ income is fixed against CSR;

(c) if so, the criteria for disbursement of such funds;

(d) whether the PSUs whose revival is underway as per the recommendations of Board for Reconstruction of Public Sector Enterprises are also supposed to discharge CSR; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) to (c) The Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises, have issued in April, 2010 comprehensive guidelines on Corporate Social Responsibility for Central Public Sector Enterprises (CPSEs).

The guidelines lay stress on the link of Corporate Social Responsibility with sustainable development and define Corporate Social Responsibility (CSR) as a philosophy wherein organizations serve the interest of society by taking responsibility for the impact of their activities on customers, employees, shareholders, communities and the environment in all aspects of their operations. Under these guidelines, the long-term CSR Plan is to match with the long-term Business Plan of the Organization. The activities under CSR are to be selected in such a manner that the benefits reach the smallest unit i.e., village, panchayat, block or district depending upon the operations and resource capability of the company.

Under these guidelines, CPSEs have to create, mandatorily through a Board Resolution, a CSR budget as a specified percentage of net profit of the previous year. Expenditure range for CSR in a financial year is 3–5% of the net profit of previous year in cases of CPSEs having profit less than Rs. 100 crores; 2-3% (subject to minimum of Rs. 3 crores) in case the profit ranges from Rs. 100 crores to Rs. 500 crore and 0.5–2% in case of CPSEs having a net profit of more than of Rs. 500 crores in the previous year. The CSR budget has to be fixed for each financial year and the funds would be non-lapsable. Special stress has been laid on the proper monitoring of the CSR projects undertaken. The Boards of the CPSEs would be responsible for the implementation of the CSR activity which would then be a part of the annual Memorandum of Understanding (MoU) signed between CPSEs and the Government.

(d) and (e) CSR Guidelines provide that loss making companies are not mandated to earmark specific funding

for CSR activities. They should achieve CSR objectives by integrating business processes with social processes, wherever possible and taking up such initiatives which do not involve cash outgo.

Cases against NSE

3736. SHRI G.S. BASAVARAJ: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Director General of Investigation of the Competition Commission of India, has filed a case against the National Stock Exchange for indulging in unfair practices by waiving transaction fees;

(b) if so, the details thereof;

(c) whether the NSE had earlier declined to subject itself to audit by the CAG or to accountability norms under the RTI Act, claiming immunity as a private entity;

(d) if so, the details thereof;

(e) whether the top executives of the NSE are the highest paid and even more than what their counterparts get in London and New York bourses; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) Director General, CCI has submitted its Investigation report in the case of National Stock Exchange to the Competition Commission of India.

(c) to (f) Securities and Exchange Board of India (SEBI), which is administratively under the Ministry of Finance, is the regulatory authority for National Stock Exchange. As per information received from SEBI, it has no such information concerning National Stock Exchange declining to subject itself to audit by the CAG. As regards accountability norms under the RTI Act, claiming immunity as a private entity by the National Stock Exchange the Single Bench of Hon'ble Delhi High Court observed that the NSE is a public Authority within the meaning of 'RTI Act'. The NSE has filed an appeal before Division Bench against the said order of Single Bench. In this appeal, the Division Bench Vide interim order dated May 04, 2010 has granted stay against the order passed by Single Bench.

SEBI do not maintain data on the salaries/remuneration of the top executives of stock exchanges in India or abroad.

[Translation]

Compensation to the Farmers

3737. DR. SANJAY JAISWAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is aware that fair compensation is not being provided by the Indian Oil Corporation Company to the landowners for their land acquired for shifting of Indian Oil depot located in Raxaul, Bihar;

(b) if so, the details thereof and the steps taken or being taken by the Government to provide proper compensation to the farmers; and

(c) the time by which the said oil depot is propose to be shifted?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA) (a) Indian Oil Corporation Limited (IOC) has reported that they have not acquired any land for shifting of their Raxaul Depot in Bihar. Hence, there is no issue with regard to payment of compensation to land owners.

(b) and (c) Does not arise in view of (a) above.

Corruption Cases in Public Sector Oil Depot

3738. SHRI SAJJAN VERMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the cases pertaining to corruption prevailing in the public sector oil depot particularly in Mangliya oil depot of Madhya Pradesh has come into the notice of the Government;

(b) if so, whether an FIR was lodged with police station regarding adulteration of diesel and petrol with kerosene oil in this depot;

(c) if so, the action taken by the Government against the guilty persons; and

(d) the concrete measures taken by the Government to check corruptions in the depot of this public sector oil company?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) Oil Marketing Companies (OMCs) have reported that there has not been any established cases of adulteration of diesel and petrol with kerosene oil at their oil depots in the country including Manglia Depot of Madhya Pradesh. Hence, no FIR was lodged with police station regarding adulteration of diesel and petrol with Kerosene oil in these depots.

(d) OMCs have all the required systems in place at their Depots and Terminals so as to ensure that only right quality product is delivered to the public through their dealers. Manglia Depot in particular, is fully automated depot with efficient system and procedure in place. These systems ensure that there is no scope for tampering with the quality of the product handled by the depot.

Alleged Theft and Misconduct by Transporters

3739. DR. BALIRAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the names of transporters engaged in transportation of petroleum products of various Petroleum Companies against whom cases of theft and misconduct have been reported by the various oil companies so far during the last three years and the action taken in each cases so far:

(b) the names of transporters, whose payment has been stopped by these companies so far during the last three years and the reasons therefor: and;

(c) the time by which the Government are likely to pay the outstanding amount of the said transporters?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) 2087 cases of theft and misconduct have been reported by Oil Marketing Companies (OMCs) against the transporters engaged in transportation of petroleum products during the last three years. In 45 cases. the payment of transporters have been stopped by the OMs. Transporter-wise details of cases of theft, misconduct and payment stopped are available with Director (Marketing) of Public Sector OMCs.

OMCs have reported that the payment in 3 cases will be released by 31st December, 2010. The payment in remaining cases will be decided on the basis of the judgement of the court/arbitration by the concerned OMC.

Setting up of Commission for Judicial Reform

3740. SHRI SHATRUGHAN SINHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has taken/proposes to take any step to constitute a special commission or a committee to suggest reform in judicial process for the speedy disposal of criminal as well as civil cases;

(b) if so, the details thereof as on date; and

(c) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) The Government has, in principle, decided to set up a 'National Mission for Delivery of Justice and Legal Reforms' which, inter-alia, propose to undertake strategic initiatives to reduce the period of pendency in the courts from an average of 15 years to an average of three years by 2012. The detailed action plan is to be formulated under various strategies by the National Mission when set up, taking into account also ongoing activities. For speedy disposal of cases Government have already implemented initiatives like increase in strength of Judges in Supreme Court and High Courts, amendment in Cr.P.C. to limit the number of adjournments to three, enactment of Gram Nyayalayas Act, 2008, Computerisation of Courts, release of funds as per Thirteenth Finance Commission recommendations for setting up of morning/evening/shift courts, strengthening Alternative Dispute Resolution system, Lok Adalats etc.

Allotment of Petrol Pumps/Dealership

3741. SHRI ARJUN RAM MEGHWAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of cases pertaining to allotment of petrol pumps and dealership of gas agencies to people belonging the Scheduled Castes and Scheduled Tribes categories pending in courts;

(b) the details thereof, State-wise for the last ten years;

(c) whether the Government proposes to formulate any plan for out of court settlement of cases pending in various courts to provide relief to the people belonging to Scheduled Castes and Scheduled Tribes in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) 47 Cases of Retail Outlets and 35 cases of LPG Distributorships belonging to Scheduled Castes and Scheduled Tribes categories of public sector oil marketing Companies (OMCs.), viz., Indian Oil Corporation Limited (IaC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) are pending in various Courts throughout the country. These court cases are normally regarding cancellation of Caste Certificates provided by the candidates along with the application, cases filed by the landlord of the sites of the outlet handed over to SC/ST allottees, cases filed by the SC/ST allottees for handing over alternate COCO outlets etc. The state-wise details are available with Director (Marketing) of OMCs. OMCs take steps to defend the court cases and resolve the issues. Wherever possible and if required, out of court settlement is tried by OMCs to provide relief to the people belonging to SCs and STs.

[English]

Accidents Due to Bursting of Gas Cylinders

3742. SHRI G.M. SIDDESHWARA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether accidents due to bursting of gas cylinders and cylinders used in CNG operated vehicles are occurring in the country there by causing loss to life and property;

(b) if so, the measures being taken by the Government to check such accidents; and

(c) the details of norms and parameters thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) The information is being collected and will be informed when complete.

[Translation]

Opening of LPG Agencies

3743. SHRI VIRENDER KASHYAP:
SHRI ANURAG SINGH THAKUR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has received requests for opening new LPG gas agencies particularly in Hamirpur, Una, Kangara, Solan, Shimla, Kullu and Mandi areas of Himachal Pradesh;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) Feasibility study for opening of LPG distributorships is carried out by Oil Marketing Companies (OMCs) from time to time in the entire country including Himachal Pradesh and all feasible location are included in the plan for setting up of regular distributorship or under the scheme Rajiv Gandhi Gramin LPG Vitaran Yojana.

OMEs have issued notice inviting applications for selection of LPG distributors under the scheme RGGLVY for establishing 43 locations in the State of Himachal Pradesh including 31 distributors in Hamirpur, Una, Kangara, Solan, Shimla, Kullu and Mandi Districts. The details are as under:

Sl. No.	Name of District	Number of distributors under RGGLVY
1.	Hamirpur	1
2.	Una	1
3.	Kangara	10
4.	Solan	1
5.	Shimla	3
6.	Kullu	7
7.	Mandi	8

The selection of these locations is in progress as per policy.

[English]

Food Safety and Quality Assurance

3744. SHRI ADAGOORU H. VISHWANATH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of the Food Safety and Quality Assurance Schemes of food processing industries under implementation in the country, State-wise, during the last

three years and the current year;

(b) the mechanism for certification of processed food existing in the States; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) The Ministry of Food Processing Industries under its scheme for (i) Research and Development in Processed Food Sector, (ii) Setting up/Upgradation of Quality Control/Food Testing Laboratories, (iii) Implementation of HACCP/ISO22000, ISO14000/GHP/GMP quality/safety management systems and (iv) Promotional activities is providing financial assistance for implementation of Total Quality Management System in the country. Under the scheme all implementing agencies are eligible for reimbursement of 50% of cost of consultant fee, fee charged by Certification Agency, plant and machinery, technical civil works, and other expenditure towards implementation of Total Quality Management System including ISO14000, ISO22000, HACCP, GMP and GHP in general areas subject to maximum limit of Rs. 15 lakh and 75% in difficult areas subject to a maximum of Rs. 20 lakh. This is a Central sector scheme and project specific, not State specific.

In addition, other organizations like Agricultural and Processed Food Products Export Development Authority (APEDA) under Ministry of Commerce, and Development Commissioner Small Scale Industries DC(SSSI) under Ministry of Micro, Small and Medium Enterprises are also providing assistance under its various schemes for quality development.

(b) Consequent upon the establishment of the Food Safety and Standards Authority of India under the provision of FSSA, 2006, the various food safety and quality assurance schemes of food processing industries namely (1) Fruit Products Order, 1955, (2) Meat Food Products Orders, 1973, (3) Milk and Milk Product Order, 1992, (4) Solvent Extracted Oil, De — Oiled Meal and Edible Flour (Control) Order, 1967, (5) Vegetable Oil Products (Regulation) Order, 1998, (6) Edible Oils Packaging (regulation) Order, 1998, etc. regulating the different commodity of food and the (7) the Prevention of Food Adulteration Act, 1954 have been brought under the administration control of the Food Authority by invoking the provisions of section 90 of the FSSA, 2006. Now, these orders and act are being implemented under

the administrative control of the Food Safety and Standards Authority of India.

The mechanism of certification of the processed food is taken care by issuing the license and registration to the manufacturing units. The applicants who wish to manufacture the processed food products has to obtain license/registration under the different commodity specific order which stipulates certain conditions to be observed and provided with adequate infrastructure facilities including potable water in the manufacturing units to ensure the hygienic and standard quality production of the processed food.

(c) There are provisions in the different food related orders and acts which empowers the authorized/technical officers to inspect the manufacturing units periodically to ensure that the minimum hygienic conditions as stipulated in the different orders and acts are complied with by the units and samples of the different commodities are being drawn for testing in the food laboratories to ascertain their conformity. The defaulters are being dealt with as per the provisions of the orders and acts.

Bal Adalats

3745. SHRI ADHIR CHOWDHURY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the present status of Bal Adalats in the country, State-wise;

(b) whether the Government proposes to set up more Bal Adalats during the current financial year or in future; and

(c) if so, the details thereof State-wise?

THE MINISTER OF LAW AND JUSTICE (SHRI VEERAPPA MOILY): (a) to (c) No Bal Adalat has been specifically organised. National Legal Service Authority proposes to organise Bal Adalat during the next financial year through the State Legal Service Authorities, District Legal Services Authorities and Taluka Legal Service Committees.

Accidents of Fuel Carrying Vehicles

3746. SHRI K. SUDHAKARAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil Companies have given warning/alerted drivers while transporting LPG cylinders/fuel tanks

during heavy monsoon seasons in Kerala, to avoid accidents;

(b) if so, the details thereof; and

(c) the number of accidents happened with fuel carrying vehicles in NH-17 from Mangalore to Calicut and the details of loss of human lives and financial loss to companies in this respect?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) OMCs impart regular training to drivers on defensive driving skills and hazards of LPG. Driver's are adequately briefed for avoiding over speeding, overtaking and adherence to proper negotiating skills on road to reduce hazard in road transportation of LPG. During the drivers' training, care to be taken in heavy monsoon season is also covered. Only drivers who have undergone three days drivers' training under Motor Vehicles Act and whose licenses are endorsed by the Regional Transport Officers are engaged for transporting of LPG cylinder/fuel tank.

Apart from regular training, safety tips are given for alertness and safe driving. Special training on "Safe Driving in Monsoon" are conducted before the onset of monsoon to create awareness about risk involved during monsoon and are advised to be more alert while driving during monsoon season.

(c) Oil Marketing Companies (OMCs) have reported that 14 accidents occurred involving fuel carrying vehicles/ Tank Trucks (TTs) on NH-17 from Mangalore to Calicut during the year 2009-10 and from April, 2010 to November, 2010. There was one fatality due to these accidents and to financial loss to the OMCs in these accidents.

Production of Medicines

3747. SHRI PRABODH PANDA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that India is placed at 4th position among the medicines producing countries in the world;

(b) if so, the details thereof;

(c) whether about 64.90 crores of India's population are deprived of absolutely necessary medicines and occupies the first place in this regard;

(d) if so, the details thereof;

(e) whether the medicines are exported to other countries; and

(f) if so, the details thereof and the steps taken by the Government to provide all its citizens the minimum needed medicines?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SRI SRIKANT JENA):
 (a) to (f) The Indian pharmaceutical industry has grown from a mere US\$ 0.3 billion turnover in 1980 to about \$ 20 billion in 2010. The country now ranks 3rd in terms of volume of production (10% of global share) and 14th largest by Value (1.5%). One reason for lower value share in the lower cost of drugs in Indian ranging from 5% to 50% less as compared to developed countries. Indian pharma industry growth has been fuelled by exports and its products are exported to more than 200 countries with a sizeable share in advanced regulated market of US and Western Europe. The pharmaceutical Policy as amended time to time also envisages making available quality medicines at reasonable price to the masses.

Research in Medicines

3748. SHRI P. KUMAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that India's contribution to global research of medicines has slipped to 2.87 per cent from 10 per cent about 30 years ago;

(b) if so, whether the Government has formulated any scheme to encourage research in medicines and reduce their burden of heavy duty schedule;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):
 (a) No study has been commissioned by Department of Pharmaceuticals in this regard.

(b) and (c) As per the available information following Government programmes provides for assistance in drug discovery and development in the country:-

Sl.No.	Name of Programme	Administered by
1.	Drugs and Pharmaceutical Research Programme (DPRP)	Department of Science and Technology (DST)
2.	Small Business in Industry Research Initiative (SBIRI)	Department of Biotechnology
3.	Biotechnology Industry R&D Assistance Programme (BIRAP)	Department of Biotechnology
4.	Biotechnology Industry Partnership Programme (BIPP)	Department of Biotechnology

Apart from funding R&D projects under the above mentioned Schemes, Government also provides following incentives to pharmaceutical industry for Research and Development in drugs and pharmaceuticals:-

- (i) Weighted tax deduction of 200% on R&D expenditure approved under Section 35(2AB) of the Income Tax Act.
- (ii) The R&D centres recognized by Department of Scientific and Industrial Research (DSIR) are also registered with DSIR for the purpose of availing custom duty exemption on import of R&D equipments.

(d) Does not arise.

Production and Consumption of Cotton

3749. SHRI D.B. CHANDRE GOWDA:
 SHRI ABDUL RAHMAN:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government has assessed the total production and consumption of cotton in the country before allowing export of cotton;

(b) if so, the details thereof; and

(c) the total demand and supply of cotton in the country and the total cotton exported by the country during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (c) Yes, Madam. Cotton Advisory Board (CAB) met on 27.8.2010 and estimated production of cotton at 325 lakh bales and consumption at 266 lakh bales. The supply for the year 2007-08, 2008-09, 2009-10 was 369 lakh bales, 335.50 lakh bales and 373.50 lakh bales respectively. Total demand including exports for the year 2007-08, 2008-09 and 2009-10 was 326 lakh bales, 264 lakh bales and 333 lakh bales respectively.

[*Translation*]

Production of Synthetic Rubber

3750. SHRI TUFANI SAROJ: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the consumption of synthetic rubber in the domestic industry has substantially increased;
- (b) if so, the details thereof;
- (c) whether the production of synthetic rubber in the country is constantly declining;
- (d) if not, the total quantum of synthetic rubber produced in the country during the current year; and
- (e) the quantity of synthetic rubber imported during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (e) The manufacture of various types of Synthetic Rubber is being done in the country and the production, import, export and consumption for the years 2007-08, 2008-09, and 2009-10 of Synthetic Rubber is as follows:

(Unit: MT)

Year	Production	Import	Exports	Consumption
2007-08	105556	223855	12732	316679
2008-09	96093	198775	12262	282606
2009-10	105730	330900	17356	419274

The consumption and production of Synthetic Rubber in the domestic industry is increasing mainly due to growth in the automotive sector. However, the decline in consumption and production in 2008-09 was due to global economic slowdown. The demand and consumption of Synthetic Rubber also depend on the availability and prices of natural rubber which is a substitute for synthetic rubber in various applications.

Airport Security Review

3751. SHRI BAL KUMAR PATEL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Intelligence Bureau (IB) carried out a comprehensive airport security review necessitated by the incident on the US flight in which a Nigerian national tried to blow up the aircraft;

- (b) if so, the measures recommended by the IB;
- (c) whether the Government proposes to install body scanners to prevent such incidents in all airports;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam. Review of airport security is a continuous process and every month Airport Security Committee meeting is convened at each airport to review the security arrangements at the respective airport. Any lacunae/shortcoming noticed during the meeting are communicated to this Ministry/Bureau of Civil Aviation Security (BCAS) and accordingly, necessary remedial measures are taken.

(c) to (e) Body Scanner has been installed at Indira Gandhi International Airport (IGIA) on trial basis.

[Translation]

Schemes For Bhopal Gas Victims

3752. SHRI GANESH SINGH:
SHRI SHIVRAJ BHAIYA:
SHRI DEORAJ SINGH PATEL:
SHRI S.PAKKIRAPPA:
SHRI JEETENDRA SINGH BUNDELA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the percentage of contribution of the Union Government in the aid given for various schemes for health and resettlement of victims of Bhopal gas tragedy;

(b) the contribution of the Union Government during the last three years; and

(c) the details of funds provided to the State Government for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):
(a) to (c) A Five Year Action Plan for medical, economic, social and environmental rehabilitation of Bhopal Gas Victims was approved in the year 1990, with a total outlay of Rs. 163.10 crores (which was subsequently increased to Rs. 258.00 crores). The cost sharing ratio between Government of India and State Government of MP was 75:25. The Action Plan was extended up to July, 1999. The Government of India released Rs. 193.50 crore comprising 75% of its share of the outlay. Further, Rs. 14.18 crore was provided by Government of India under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) in April, 2006 for supply of piped drinking water to 14 localities around UCIL plant site where the groundwater is not potable.

In June 2010, Government of India has approved a further sum of Rs. 272.75 crore as Additional Central Assistance for schemes for medical, economic, social rehabilitation and drinking water under the New Plan of Action submitted by Government of MP. A sum of Rs. 204.56 crore as Government of India's share which is 75% of the total outlay has already been released.

[English]

Gauge Conversion

3753. SHRI ADHI SANKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways had sanctioned for Chinna Salem-Kallakurachi, new broadgauge Railway line during year 2006;

(b) if so, the details thereof, and the present status of the project;

(c) the reasons for delay in execution of the project; and

(d) time by which work on this project is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) and (c) Chinna Salem-Kallakurachi new line work was sanctioned at a total cost of Rs. 38.91 crore. Delay in execution is on account of non-finalisation of alignment of this line due to number of representations from various quarters.

(d) Work will be started after finalisation of alignment and availability of land.

Nuclear Power Plant by Railways

3754. SHRI K.R.G. REDDY:
SHRI RAJAIH SIRICILLA:
SHRI P. BALRAM:
SHRI SURESH KUMAR SHETKAR:
SHRI RAYAPATI SAMBASIVA RAO:
SHRI PONNAM PRABHAKAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have approached the Nuclear Power Corporation of India Limited (NPCIL) for setting up of captive nuclear power station; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) Does not arise.

[*Translation*]**Liabilities fixed for Prices of Drugs**

3755. SHRI SONAWANE PRATAP NARAYANRAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of Companies in the country in respect of which liabilities have been fixed by the Drugs Price Liability Review Committee (DPLRC) at the central level so far;

(b) the names of the Maharashtra based companies out of the above companies;

(c) whether DPLRC is selecting only the Indian companies and not fixing liability in respect of multinational companies;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) DPLRC quantified liabilities in 47 cases involving 33 companies in respect of which liabilities have been fixed by the DPLRC.

(b) A statement is enclosed.

(c) to (e) No Madam, The Drugs (Prices Control) Order 1979, (OPCO 1979) covers all indigenously manufactured bulk drugs as well as the imported bulk drugs. DPCO 1979 does not make any distinction between Indian Companies and Multinational Companies.

Statement

Names of the Maharashtra based companies whose liabilities have been fixed by DPLRC

Sl.No.	Name of Company
1	2
1.	M/s. Cynamid (I) (now Wyeth Ltd)
2.	M/s. John Wyeth Geoffroy Manner (now Wyeth Ltd.)
3.	M/s. Biochem Pharmaceuticals Ltd.
4.	M/s. Unique Pharmaceuticals Labs. Ltd.

1

2

(now J.B Chemicals Ltd.)

5. M/s. Wyeth Labs. Ltd.
6. M/s. Biddle Sawyer Ltd.
7. M/s. Gufic Ltd.
8. M/s. Unique Pharmaceuticals Labs. Ltd. (now J.B. Chemicals Ltd.)
9. M/s. Bayer (I) Ltd.
10. M/s. Boehringer Knoll Ltd.
11. Yash Pharma Labs. (P) Ltd.
12. M/s U.S. Vitamins (I) Ltd
13. M/s. Themis Medicare Ltd.
14. M/s. Cipla Ltd.
15. M/s. Standard Pharma Remedies
16. M/s. Knoll Pharmaceuticals Ltd. (now Abbott India Ltd.)
17. M/s. Themis Chemicals Ltd.
18. M/s. Merind Ltd.
19. M/s. Lupin Labs. Ltd.

Exclusive Rail Routes for Minerals

3756. SHRI MURARI LAL SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to set up new rail routes exclusively for transportation of coal and minerals; and

(b) if so, details of such new rail routes are likely to be introduced in various states including Chhattisgarh?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA):

(a) No, Madam.

(b) Does not arise.

Panna Airstrip

3757. SHRI JITENDRA SINGH BUNDELA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Panna Airstrip is registered under the Madhya Pradesh Government's Aviation Department;

(b) if so, the details thereof;

(c) whether the Ministry has transferred this airstrip to Madhya Pradesh Government; and

(d) if not, the time by which it is likely to be done?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) No, Madam. Panna Airstrip belongs to Airports Authority of India (AAI).

(c) and (d) State Government of Madhya Pradesh has requested for transfer of Panna airstrip to them on permanent basis. The proposal is being examined.

[English]

Delivery of Goods/Consignments

3758. SHRI S. ALAGIRI:
RAJKUMARI RATNA SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of complaints received by the Railways regarding delay in the delivery of goods/consignments and also incomplete or underweight consignments during the last three years and the current year;

(b) whether any inquiry have been conducted in this regard; and

(c) if so, the outcome thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) The complaints received by Railways for delay in delivery and loss of consignments booked with the Railways for carriage during the last 3 years and compensation paid are as follows:-

Year	Delay in transit		Loss	
	No. of Complaints	Compensation paid (Rs. in lakhs)	No. of Complaints	Compensation paid (Rs. in lakhs)
2007-08	80	1.99	3665	95.49
2008-09	116	25.72	3368	205.53
2009-10	65	1.78	2424	654.93
2010-11 (upto 15.11.10)	49	0.37	1320	186.48

On receipt of complaint or notice from consignor/ consignee, enquiries are conducted for tracing of goods not delivered on time and compensation paid as per the extant rules.

[Translation]

Rail Accident

3759. SHRI SONAWANE PRATAP NARAYANRAO:
Will the Minister RAILWAYS be pleased to state:

(a) whether the Railways are aware of the fact that a passenger train on Surat-Bhusawal line moved down a bullock- cart recently;

(b) if so, the details thereof alongwith the details of injured with loss of lives and property;

(c) whether the Railways have enquired into it;

(d) if so, the outcome thereof and action taken thereon; and

(e) the details of compensation announced/ paid to the affected ones?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b): On 10.11.2010 at 08.17 hrs., while the Train No. 175 Dn Surat Bhusawal Kassenger was on run between Chalthan and Gangadhara stations of Surat- Nandurbar section of Mumbai Central Division of Western Railway, one bullock cart dashed against train engine at Unmanned Level Crossing NO.14-C. 03 persons lost their lives and 01 sustained minor injury (all occupants of the bullock cart) in this unfortunate incident. There was no loss to railway property.

(c) and (d) Departmental Enquiry has been conducted into the above incident. As per the enquiry report, the above incident was caused due to lack of adequate caution on the part of the road user (bullock-cart driver).

(e) Compensation is not admissible to the next of kin of deceased and injured road users for such incidents at unmanned level crossings.

Supply of Ethanol

3760. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to State:

(a) whether the supply of ethanol is not being done by the ethanol producing companies of Maharashtra to the oil marketing companies as per the agreement reached between the two;

(b) if so, whether the same has resulted into the shortage of the availability of ethanol by almost 30 per cent;

(c) if so, the details thereof including the names of the erring companies; and

(d) the action taken so far against such erring companies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) The Oil Marketing Companies (OMCs) have informed that in compliance with the decision of the Government, they have finalized supply contracts with the suppliers, including the State of

Maharashtra. 100%) quantity of ethanol required for the Ethanol Blended Petrol Programme in Maharashtra has been contracted. Supply of ethanol has commenced and Ethanol Blended Petrol is being supplied to few markets, and will extend to all markets progressively within a month.

The performance of ethanol suppliers would be reviewed after 3 months as per EOI conditions.

Pending Cases under Companies Act

3761. SHRI ANJANKUMAR M. YADAV:
RAJKUMARI RATNA SINGH:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the number of cases lying pending in Supreme Court, High Courts and Lower Courts under Companies Act as on date;

(b) the steps taken by the Government for early disposal of said cases;

(c) the number of cases disposed of during the last three years; and

(d) the steps taken by the Government for early disposal of these cases?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHED): (a) to (d) The information is being collected.

New Railway Lines

3762. SHRI DEEPENDER SINGH HOODA:
SHRI GHANSHYAM ANURAGI:

Will the Minister of RAILWAYS be pleased to state:

(a) the name of the states where the work of laying new rail lines is going on for the last three years, State-wise; and

(b) the time by which the work of laying new railway lines is likely to be completed project-wise;

(c) the time by which the work of laying railway line is likely to be completed on the Rohtak...Jhajjar-Rewari rail route; and

(d) the time by which trains are likely to run on Sonapat-Gohana-Jind rail route?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS: (a) and (b) The Information is being collected and will be laid on the Table of the Sabha.

(c) On the Rewari to Rohtak route, Rewari - Jhajjar section has been completed & Jhajjar-Rohtak is expected to be completed in 2010-11.

(d) The work on Sonapat-Gohana...Jind rail route is in progress and is targeted for completion in 2012-13. Train services will commence on this route after completion of works and certification by Commissioner of Railway Safety (CRS).

[English]

Accidents/Level Crossing

3763. PROF. RANJAN PRASAD YADAV: Will the Minister of RAILWAYS be pleased to state:

Year	No. of incidents	Loss of lives	Loss of Property (Rs.)
2007-08	3	5	72,00,000
2008-09	5	9	78,943
2009-10	4	7	2,000
2010-11 (April to October)	4	17	1,33,055
Total	16	38	74,13,998

(d) As per policy, the unmanned level crossings qualifying the criteria for manning are being manned progressively as a regular measure. Sanction/funds are made available for such manning works. The criteria for manning have been relaxed from 6000 Train Vehicle Units (TVU) to 3000 TVU and 2500 (TVU) in case of restricted visibility less than 800 metre.

(e) State Government wise information is not maintained about requests received for manning of level crossings.

(a) the number of unmanned crossing in the State of Bihar;

(b) the number of accidents occurred in the State during each of the last three years and current year;

(c) the loss of lives and properties in these accidents during the above period;

(d) the steps taken for manning the level crossings in the State; and

(e) the number of requests received from the State of Bihar in this regard during the last three years and current year alongwith status of their disposal?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) As on 01.04.2010 there are 1083 unmanned level crossings in the State of Bihar.

(b) and (c) The information is as under:-

Railway Property Act

3764. SHRI PRADEEP MAJHI:
SHRI KISHANBHAI V. PATEL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Railways propose to amend the Railway Property (Unlawful Possession) Act to further empowered Railway Protection Force (RPF);

(b) if so, the details thereof;

(c) the details of the Railway Properties which fall under this Act;

(d) whether Railways have made any assessment of proposed amendments;

(e) if so, the details thereof; and

(f) the steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) The RP(UP) Amendment Bill has been introduced in the Rajya Sabha on 18.12.2008. It was referred to the Standing Committee on Railways. The Standing Committee on Railways has deliberated upon the Bill and sent its report to the Ministry of Railways.

(c) As per Section 2(d) of the Act, "railway property" includes any goods, money or valuable security to animal, belonging to, or in the charge or possession of, a railway administration.

(d) to (f) Yes, Madam. Proposed amendment widens the ambit of penal Sections 3 and 4 of the Railway Property (Unlawful Possession) Act and enables RPF officers, of and above the rank of the Asst. Sub-Inspector, to conduct inquiry on receipt of information of an offence punishable under the Act. Requisite instructions can only be issued after consideration and passage of the proposed amendments.

MoU between IFFCO and Senegal Government

3765. SHRIMATI DEEPA DASMUNSI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Indian Farmers Fertilizer Cooperative Ltd. (IFFCO) has signed any Memorandum of Understanding with the Senegal Government for reviving the phosphoric acid plant in Senegal;

(b) if so, the details alongwith the terms and conditions of the said MoU; and

(c) the investment likely to be made by IFFCO to raise the production and restructuring of Industries Chimiques du Senegal (ICS)?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) Yes, Madam.

(b) IFFCO signed Shareholders' Agreement on 16th July, 2007 followed by an amendment on 14th July, 2008 with the Government of Senegal for revival of a company namely "Industries Chimiques due Senegal (ICS)". Major provisions of this Agreement are:—

- IFFCO to form a Consortium for financial restructuring and recapitalization of ICS.
- Rescheduling of existing debt of ICS and recapitalization by fresh equity injection by IFFCO Consortium.
- IFFCO Consortium to take over the management and operational control of ICS.
- Rehabilitation of plant and machinery of phosphoric Acid Plant with a view to increase the production to optimum level and near full capacity.

(c) IFFCO Consortium has injected a fresh equity of US \$ 108 million in ICS in April, 2008.

Self Help Groups

3766. SHRI HEMANAND BISWAL:
SHRI KAMLESH PASWAN:
SHRI PRALHAD JOSHI:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government proposes to give priority to farmers, self-help groups and women for providing grant-in-aid for setting up food processing industries in the country;

(b) if so, the details thereof; and

(c) the financial assistance provided during the last three years, State-wise?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) Yes, Madam. The guidelines of the Ministry for the Scheme of setting up of food processing industries clearly mentions that the sanctions under the Scheme of Women, SC/ST should be given priority. It has further been decided that Self-Help Groups (SHGs) and Farmer Associations/Organisations should also be given priority under the Scheme.

(b) Various concerned Ministries of Government of India have been requested to promote Self Help Groups (SHGs) by way of linking them with assistance provided

by Ministry of Food Processing Industries under Scheme of Technology Upgradation/Establishment/Modernization of Food Processing Industries.

In all the Investor Meets, Bankers meetings and review meetings of State Nodal Agencies held by the Ministry from time to time, special emphasis is given to promote SHGs, Women and Farmer Associations/Organisations to avail the benefits under the Scheme of Technology Upgradation/Establishment/Modernization of Food Processing Industries.

(c) The details of the financial assistance under the Scheme of Technology Upgradation/Establishment/Modernization of Food Processing Industries provided to various units in the country, State-wise during last three years i.e. 2007-08, 2008-09 and 2009-10 is given in the enclosed Statement.

Statement

State-wise under the scheme of Setting up/Technology Upgradation/ Establishment/Modernization of FPIs

(Rs. in lakhs)

Name of State	2007-08			2008-09			2009-10		
	Received	Approved	Amount released	Received	Approved	Amount released	Received	Approved	Amount released
1	2	3	4	5	6	7	8	9	10
Andhra Pradesh	125	43	947.49	159	48	908.999	18	41	677.05
Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0
Arunachal Pradesh	3	0	0	0	1	17.67	0	3	376.14
Assam	9	12	442.17	16	17	176.79	1	22	418.74
Bihar	1	5	83.915	5	2	42.3	1	2	35.59
Chandigarh	3	6	138.08	5	0	0	0	0	0
Chhattisgarh	90	0	0	91	10	163.725	1	4	45.46
Delhi	24	0	0	17	7	160.65	12	2	50
Goa	0	1	17.00	1	1	24.57	1	1	24.26
Gujarat	80	32	544.06	89	39	714.81	36	42	665.18
Haryana	56	19	418.72	91	23	349.415	13	11	134.96
Himachal Pradesh	2	12	325.09	8	5	152.745	5	10	269.58
Jammu and Kashmir	11	9	109.855	0	3	22.05	9	7	59.73

1	2	3	4	5	6	7	8	9	10
Jharkhand	2	2	9.09	5	0	0	3	3	44.09
Karnataka	105	34	529.62	140	35	629.895	22	24	269.55
Kerala	42	47	876.8	40	32	545.37	15	33	567.53
Madhya Pradesh	24	10	172.32	41	14	201.87	5	18	273.03
Maharashtra	232	95	1696.805	151	121	1802.633	39	113	1717.3
Manipur	0	3	61.74	0	3	45.51	0	6	163.75
Meghalaya	2	1	8.19	0	2	159.57	0	2	123.02
Mizoram	0	0	0	0	0	0	0	1	11
Nagaland	0	1	27.485	1	4	178.205	0	1	64.99
Orissa	17	6	129.41	10	2	38.68	2	6	84.4
Puducherry	0	2	31.3	0	0	0	3	0	0
Punjab	147	32	481.45	149	61	841.36	11	13	172.37
Rajasthan	75	35	566.075	70	44	551.975	23	27	325.46
Sikkim	0	0	0	0	0	0	0	0	0
Tamil Nadu	75	53	951.79	41	36	594.355	11	41	672.11
Tripura	2	2	39.98	0	1	13.86	0	0	0
Uttar Pradesh	75	63	1123.425	69	43	875.475	21	32	560.63
Uttarakhand	5	9	339.78	3	6	163.15	0	12	307.57
West Bengal	15	35	653.56	21	19	390.135	7	10	136.48
Total	1222	569	10725.2	1223	579	9765.767	259	487	8249.97

[*Translation*]

Basic Amenities for Passengers at Airports

3767. SHRI MANGANI LAL MANDAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether basic amenities for passengers are being totally ignored as a result of handing over these airports of national importance to private sector companies and due to monopoly in management there is always a

deadlock and tension between the officers and employees of National Aviation Company of India Limited and private companies;

(b) if so, the details thereof; and

(c) the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Madam.

(b) and (c) Do not arise.

Passenger Train between Panipat and Delhi

3768. SHRI ARVIND KUMAR SHARMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to increase the number of up/down passenger trains between Panipat and Delhi;

(b) if so, the details thereof; and

(c) the action taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c): Yes, Madam. In the Rail Budget 2010-11, it is proposed to introduce New Delhi-Panipat Matribhoomi special. This will be introduced during the course of the financial year.

[English]

Pending Cases of Road Accident

3769. SHRI NITYANANDA PRADHAN:
SHRI HARISH CHAUDHARY:
SHRI IJYARAJ SINGH:
SHRI BAIJAYANT PANDA:
DR. K.S. RAO:
SHRI L. RAJAGOPAL:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the total number of pending road accidents and accident insurance claim cases as on 31st October, 2010, State-wise;

(b) whether the Government proposes to start fast-track or special courts to settle cases relating to road accidents and accident insurance claim cases as soon as possible;

(c) if so, the details thereof; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (d) The information is being collected and will be laid on the Table of the House.

[Translation]

Setting Up of Processing Unit by SAIL

3770. SHRI PREMCHAND GUDDU: Will the Minister of STEEL be pleased to state:

(a) whether the Steel Authority of India Limited proposes to set up a Steel processing unit in Ujjain district of Madhya Pradesh;

(b) if so, the reasons for not commencing the work in this regard; and

(c) the time by which the said unit is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) to (c) Yes, Madam. Steel Authority of India Ltd. (SAIL) proposes to set up a Steel Processing Unit in Ujjain district of Madhya Pradesh. For commissioning a project, various administrative approvals are required to be obtained from the concerned State Government. In the instant project, the permission of Madhya Pradesh Pollution Control Board to establish the SPU was granted only in February, 2010. As regards certain concessions and benefits like exemption of Entry tax, VAT exemption and Interest subsidy as per the State level Industrial policy, SAIL has requested the State Government to extend these benefits for installing the proposed unit till the completion of the same. The time frame for start of production would be 18 months from the final approval.

Voter Identity Card

3771. SHRI MAHABAL MISHRA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether majority of the people migrating to Delhi from other States do not have land property in Delhi due to which they fail to get their voters identity cards;

(b) if so, the details thereof; and

(c) the time by which the arrangement are likely to be made in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) As per election law, possession

of landed property in a State is not at all a legal requirement for a citizen of India to be eligible for inclusion of his or her name in the electoral roll of an Assembly constituency.

(b) Does not arise.

(c) In Delhi, dedicated offices called Voter Registration and Electors Photo Identity Card Centre (VREC) have been set up for each of the seventy Assembly Constituencies. These offices provide elections related services round the year. All the eligible citizens, including migratory people can apply for inclusion of their name at the centre and they will be enrolled and issued with voter identity card after disposal of their claims as per election law.

[*English*]

Introduction of Fiber Glass Gas Cylinders

3772. SHRI MAHENDRASINH P. CHAUHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether fiber glass gas cylinders have been found completely safe;

(b) if so, whether the Government proposes to introduce fibre glass LPG cylinders in the country;

(c) if so, the details thereof;

(d) whether all LPG cylinders will be made of fiber instead of steel; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (e) Government has advised Public Sector Oil Marketing Companies (OMCs) to call for a global expression of interest to set up facilities for manufacturing of composite cylinders domestically. The domestically produced composite cylinders may be introduced as an alternative to the standard steel cylinders for those willing to pay a higher initial security deposit with the LPG refills given at subsidized domestic LPG prices.

The composite cylinders will be translucent and will show the level of LPG present in the cylinder. Handling of these cylinders would be easier as they will be lighter in weight than steel cylinders.

[*Translation*]

Small LPG Cylinders to Students

3773. SHRI RAMASHANKAR RAJBHAR:
SHRI RAMKISHUN:
SHRI KAUSHALENDRA KUMAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government has proposes a work plan to provide small LPG connection/cylinder to students those who are resides in various cities;

(b) if so, the details thereof, State-wise;

(c) the criteria for allotment of small LPG cylinders in the country; and

(d) the number of such connections have been allotted to consumers alongwith the students in the country during the last three years and the current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) There is no such proposal for providing small LPG connection/cylinder to students. However, 5 kg domestic LPG connections are being provided to the prospective customers on demand after completing the necessary formalities as per guidelines. There is no specific criteria for specific category of customers for releasing 5 kg domestic LPG connection.

As on 01.10.2010, Public Sector Oil Marketing Companies (OMCs) are serving 3.62 lakh 5 kg domestic LPG customers in the country. During the the year 2007-08, 2008-09, 2009-'10 and between April 2010 to September 2010, OMCs have released 48469, 4858, 2921 and 1762 connections of 5 kg LPG cylinders in the country respectively. The State-wise details are available with Directors (Marketing) of the OMeS concerned.

[*English*]

Setting up of LPG Bottling Plant

3774. SHRI JOSE K. MANI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has any proposal to start new LPG bottling plant in Central Travancore especially at Kottayam in Kerala; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) LPG bottling plants are set up by OMCs on the basis of techno-economic feasibility after taking into consideration the demand potential of packed LPG.

OMCs have reported that at present, they do not have any plan for setting up of new LPG bottling plants in Central Travancore including Kottayam of Kerala State. However, one new LPG bottling plant has been planned to be set up by Bharat Petroleum Corporation Limited at Calicut in North Kerala.

User Development Fee at Hyderabad Airport

3775. SHRI RAMESH RATHOD: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Airports Economic Regulatory Authority has increased the user development fee on all outbound passengers at Hyderabad airport;

(b) if so, the details thereof; and

(c) the kind of facilities the above mentioned airport is providing to the passengers?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam. Airports Economic Regulatory Authority (AERA) has determined the User Development Fee (UDF) of Rajiv Gandhi International Airport (RGIA), Shamshabad and the revised rates of UDF is Rs. 430/- per embarking domestic passenger and Rs. 1700/- per embarking international passenger w.e.f. 01.11.2010.

(c) The integrated terminal at RGIA, Shamshabad provides round-the-clock excellent facilities to the passengers and the airlines such as barrier free access throughout the airport for physically challenged and elderly passengers; 17 bed medical center for passenger care in collaboration with Apollo Hospitals; 25-room lounge with shower and slumber facility and 3 reserved lounges managed by Plaza Premium; Parking area for more than 2000 cars; city transfers by air-conditioned Aero Express

from strategic points across the city and dedicated radio-taxis; prepaid taxi system; easy transit for domestic and international passengers; more than 100 check-in counters alongwith self check-in kiosks (CUSS); 46 immigration counters for fast clearance; free shuttle service from public transport center to passenger terminal and vice versa; customer care/information counters; free passenger baggage trolley; free buggy service for old/infirm/lady passengers with infants; Code F (A380) compatible runway and associated facilities; Modern Airport Operations Control Center for centralised airport management; 42 aircraft parking stands including 12 aero-bridges; 4 Rapid Exit Taxiways for quick vacation of runway and 6 additional taxiways; 10 exist points from the runway; sufficient seating, food-and-beverage, retail, mobile and laptop charging points, Flight Information Display Systems, Flight announcements, Toilets, Porters, Buggies, Trolleys and Help-desk, that are available to passengers when they are catching the flight within in hour, etc. In addition, the Airport Operator has put in place a state-of-the-art security system for ensuring proper security with highly sophisticated 4-level inline baggage screening system.

[*Translation*]

Cotton Prices

3776. SHRI HARSH VARDHAN:
SHRI ANANT KUMAR HEGDE:

Will the Minister of TEXTILES be pleased to state:

(a) whether prices of cotton in international market were the highest during September-October, 2010 as compared to previous years;

(b) if so, the facts in this regard;

(c) the gap between the prices of cotton in international market and domestic market during the said period;

(d) whether permission for export of cotton has been granted to take advantage of the increased prices of cotton in international market;

(e) if so, the reaction of the Government thereof; and

(f) the additional foreign exchange likely to be earned as a result of such export?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (f)

Yes Madam, International cotton prices reached a peak value of US 172 cents/lb on November 10, 2010 as compared to us 72.45 cents/lb on 2009-10. The gap between prices of cotton on International Market and domestic Market varied from us 40 cents/lb to US 22cents/lb in November, 2010. Government of India has put in the following policy measures to ensure cotton security for the cotton season 2010-11 to address issues of price volatility and supply side disruptions:

- (i) Actual exports would commence from 1.11.2010; and
- (ii) The exportable surplus was identified as 55 lakh bales;

[English]

Corporate Governance

3777. SHRI KISHANBHAI V. PATEL:
SHRI PRADEEP MAJHI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether a high level Government delegation has held interactions with Senior Federal Australian Government functionaries on economic policy and regulatory architecture at macro level and mutual synergies in the areas of corporate governance;

(b) if so, the details of issues discussed during such interactions;

(c) the details of the issues on which both the countries have agreed for their cooperation; and

(d) the manner in which corporate sector of both the countries will be benefited?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) Yes, Madam. A high level Indian Government delegation led by Secretary Ministry of Corporate Affairs with representatives from the 3 professional bodies namely, the Institute of Chartered Accountants of India (ICAI), the Institute of Cost and Works Accountants of India (ICWAI) and the Institute of Company Secretaries of India (ICSI) visited Canberra and Sydney (Australia) from 9-12 November, 2010. The

delegation had indepth Interactions with senior Federal Australian Government functionaries, the details of which are as follows:-

- (i) Secretary to the Australian Treasury and other senior functionaries on Australian economy, Accounting and Corporate Reporting, Standard Business Reporting Corporate Governance and Investor Protection;
- (ii) Australian Securities and Investments Commission;
- (iii) Corporations and Markets Advisory Committee;
- (iv) Australian Securities Exchange;
- (v) Chartered Secretaries, Australia.

(c) and (d) Both sides agreed to share their knowledge and exchange of best practice through institutional level agreements between the professional bodies of India namely, ICAI, ICWAI and ICSI and their counterpart bodies in Australia. Australia is fast developing economy like India and such agreements would enable a better environment to increase the trade and commercial relationship between the two countries.

Corporate Social Responsibility

3778. SHRI SUVENDU ADHIKARI:
Sk. SAIDUL HAQUE:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Union Government is considering to set up more institutes like the Indian Institute of Corporate Affairs (IICA) already set up in Gurgaon in September, 2008;

(b) if so, the details thereof;

(c) the steps taken to implement the concept of corporate social responsibility in much better way for the promotion of equitable economic development of the country;

(d) the funds allocated for this purpose during the last three years; and

(e) the details of the steps taken to make corporate governance much more efficient?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) No, Madam.

(b) to (d) Questions do not arise.

(e) The Companies Act, 1956 through various clauses provides for the provisions of the Corporate Governance. Further, the Ministry of Corporate Affairs has also released "Voluntary Guidelines on Corporate Governance 2009", which provides framework for better governance.

Cairn Energy Stake to Vedanta

3779. SHRI MANISH TEWARI:
SHRI C.R. PATIL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Cairn Energy has sold its equity stake to Vedanta in its Rajasthan Oil field Project at Barmer;

(b) if so, whether the sale of equity by Cairn Energy to Vedanta was in accordance with law and the various legal instrumentalities including the Production Sharing Contract signed with the Government of India;

(c) if so, whether the prior/post facto approval of the Government of India required for the sale of equity by Cairn Energy to Vedanta;

(d) if so, the details thereof;

(e) whether Oil and Natural Gas Corporation (ONGC) a partner with Cairn Energy in the Barmer Oil Exploration venture was given the 'first right of purchase' exercise;

(f) if so, the details thereof;

(g) if not, whether this entails triggering of Pre-emption rights of the ONGC; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) Cairn Energy PLC through its subsidiaries has entered into Production Sharing Contracts (PSCs) with the Government of India for carrying out exploration and production of oil and natural gas under pre-NELP and NELP rounds for several blocks including Rajasthan Oil Field (RJ-ON-90/1). Cairn Energy

PLC vide letter dated 16.8.2010, informed the Ministry of Petroleum and Natural Gas about the proposed disposal of their 51% shareholding in Cairn India Limited (CIL) to Vedanta Resource PLC. This Ministry advised Cairn Energy PLC and its subsidiaries that they have to seek the prior consent of the Government for the proposed transfer as required under the provisions of the PSC. Accordingly, certain subsidiaries of Cairn Energy PLC have applied vide letter dated 9.9.2010 and 23.11.2010 seeking consent of the Government of India. The matter is under examination and a decision would be taken by the Government on the basis of the PSC provisions.

(e) to (h) Cairn India Ltd. (CIL) through its affiliate/subsidiaries holds 70% of Participating Interest (PI) in the Pre-NELP Block RJ-ON-90/1 in Rajasthan and ONGC holds 30% of PI and is hold 30% of PI and is also the licensee of the block. Cairn Energy PLC which holds 62.4% interest in CIL, vide letter dated 16th August, 2010, has informed ONGC that it has announced the proposed disposal of its substantial shareholding in Cairn India Ltd. The ONGC viewed that it has pre-emptive rights in relation to Cairn's PI under Joint Operating Agreement (JOA) read with provisions of the PSC. ONGC requested Cairn Energy PLC to provide details in their regard to examine its rights. Cairn Energy PLC provided the share purchase deed for the proposed transaction and informed ONGC that pre-emptive rights have not been triggered as it is not a case of transfer of PI. ONGC is examining the above views of Cairn Energy PLC.

[Translation]

Pedestrian Passages

3780. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of RAILWAYS be pleased to state:

(a) whether keeping in view of safety and security concerns VIP parking, railway crossings and pedestrian passages passing through railway lines have been closed in many rail divisions of the country, including Dhanbad Division;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Railways have received any representation from Public representatives/railway passengers for reviving these closed rail facilities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS: (a) to (d) The information is being collected and will be laid on table of the House.

[*English*]

Aviation Fuel

3781. SHRI M.K. RAGHAVAN:
SHRI K.J.S.P. REDDY:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the private sector airlines buy aviation fuel from the Public Sector Oil Companies at all the airport in the country;

(b) if so, the overall take by each airlines, airport-wise during the last two years;

(c) the quantity of air fuel being wasted due to holding of flights at various airports in the last one year, airline wise/airport-wise;

(d) the present debt by these airlines to these oil companies during the last three years; and

(e) the action the Government proposes to take for timely repayments without affecting the schedules?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Madam.

(b) Information is being collected from the airlines.

(c) Government do not maintain such data.

(d) As on 15.11.2010, major private Airlines i.e. M/s Jet Airways and M/s Kingfisher Airlines owed Rs. 642.37 crore and Rs. 417.10 crore including the interest component of Rs. 60.63 crore and 80.65 crore respectively to Oil Marketing Companies (OMCs) namely Indian Oil Corporation Ltd. (IOC), Hindustan Petroleum Corporation Ltd. HPCL) and Bharat Petroleum Corporation Ltd. (BPCL).

(e) In case Airlines fail to pay their dues, OMCs take action for recovery of dues in line with the mutually agreed commercial terms between them and the Airlines.

The defaulting airlines are put on 'Cash and Carry' and interest is recovered on all overdue payments. OMCs also encash bank guarantee and post dated cheques for recovery of their outstanding dues wherever applicable as per commercial terms agreed between them and Airlines.

Production Cost of Fertilizers

3782. SHRI SANJAY BHOI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has conducted any study to find ways to reduce the production cost of Fertilizers in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) and (b) No, Madam. Cost of production of urea depends upon the price of feedstock of gas, LNG, Naphtha etc. and that of P&K fertilizers depends upon the input such as rock phosphate, ammonia, phosphoric acid, sulphur etc. For Phosphatic and Potassic (P&K) fertilizers, production in the Country is largely import dependent.

Enhancement of Reservation Period

3783. SHRI P.T. THOMAS: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to enhance the advance reservation period of train tickets;

(b) if so, the details thereof;

(c) whether the Railways also propose to display passenger's names in train tickets; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) Does not arise.

(c) No, Madam.

(d) It is not proposed to display the names of passengers on the reserved tickets as it is prone to misuse.

Revival of Closed Units of HFCL and FCIL

3784. Sk. SAIDUL HAQUE:

SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the assessment of total property of sick fertilizers units in the country as on date;

(b) whether the Union Government has taken a decision to rehabilitate all the closed units of Hindustan Fertilizer Corporation Ltd. and Fertilizer Corporation India Ltd. in PPP route in Revenue Sharing Model;

(c) if so, the details thereof;

(d) whether the Board for Reconstruction of Public Sector Enterprises has suggested for investment of Rs. 50000/- crores at the Government level to re-operate sick public sector factories producing chemical fertilizers; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) The total assessed property of the closed fertilizer units in the country certified by Valtech Engineers (P) Ltd., a Government Registered Valuer is as follows:—

	Rupees in crores
The Fertilizer Corporation of India Limited	1987.59
Hindustan Fertilizer Corporation Ltd.	942.19
Total	2929.78

(b) and (c) Yes, Madam. The Cabinet has constituted an Empowered Committee of Secretaries (ECOS) to evaluate all investment options for revival of the closed units, which has recommended the Revenue Sharing Model for approval of CCEA.

(d) No, Madam.

(e) Does not arise.

*[Translation]***Incident of Emergency Landing**

3785. SHRI RADHA MOHAN SINGH:

SHRI BHUDEO CHOUDHARY:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Kochi-Riyadh Flight No. 901 of Air India had recently made an emergency landing at Kozhikode airport;

(b) if so, the details of such incidents of the flights of Air India during the last two months;

(c) whether foreign travellers fear travelling by Air India due to recurrence of such incidents; and

(d) if so, the corrective steps being taken to improve the situation?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam. While operating flight No.AI-901 on 2nd October, 2010, Flight Crew observed smoke in the rear cabin and smoke light at the rear toilet. Thereafter, the smoke subsided and smoke light too went off. However, as a precautionary measure, the flight was diverted and made a normal landing at Cochin. One more incident of precautionary landing occurred on flight AI-915, Trivandrum to Damman on 10th November, 2010 due to issues with brake temperature. The aircraft returned to Trivandrum as a precaution. The incident is under investigation.

(c) and (d) No, Madam. However, corrective steps in systems are being taken to prevent the occurrence of such incidents on on-going basis.

*[English]***Revamping of IDPL**

3786. SHRI BHASKARRAO BAPURAO PATIL

KHATGAONKAR:

SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government is in the process of revamping the Indian Drugs and Pharmaceutical Ltd. (IDPL);

(b) if so, the details thereof alongwith the ways and means of revamping the existing IDPL;

(c) whether IDPL has diversified into other areas than medicines; and

(d) if so, the detail thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) and (b) Government is contemplating to revive Indian Drugs and Pharmaceutical Ltd. (IDPL). Details in this regards have not been finalized.

(c) IDPL has not diversified into areas other than medicines.

(d) Does not arise.

[*Translation*]

Subsidy on Kerosene

3787. SHRI HARISH CHAUDHARY:
SHRI GORAKH PRASAD JAISWAL:
DR. KRUPARANI KILLI:
SHRI JAYARAM PANGI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government provide subsidy on petro-products including LPG and Kerosene;

(b) if so, the quantum of subsidy provided on both LPG and Kerosene during the last three years and at present;

(c) whether the Oil marketing companies have demanded for sharing the subsidy burden with companies like GAIL & ONGC;

(d) if so, whether the cost of production of the aforesaid items are also calculated while determining the amount of subsidy;

(e) if so, the names of the heads whose expenditure is included by the Government while calculating cost of production;

(f) the extent to which cost of production of LPG and Kerosene increased, separately, following unprecedented increase registered in the prices of crude oil in the international market during the year 2010-11;

(g) whether Government has made any rules to check the misuse of subsidized Kerosene for commercial purpose; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) The Government is providing a subsidy of Rs. 0.82 per litre on PDS Kerosene and Rs. 22.58 per cylinder on Domestic LPG from the fiscal budget under the "PDS Kerosene and Domestic LPG Subsidy Scheme, 2002" to the Public Sector Oil Marketing Companies (OMCs). The details of fiscal subsidy given by the Government under the said Scheme to the OMCs during the last three years and current year are given below:

	2007-08	2008-09	2009-10	2010-11 (April-September 2010))
Fiscal Subsidy on PDS Kerosene and Domestic LPG	2641	2688	2770	1369

In addition to the aforesaid fiscal subsidy, Government has been following a burden sharing mechanism, to ensure that the burden of under-recoveries is shared by

all the stakeholders; namely the Government, the Public Sector Oil Companies and the consumers in the following manner:

- (i) Government through issuance of Oil Bonds/cash assistance;
- (ii) Upstream oil companies namely, Oil and Natural Gas Corporation (ONGC), Oil India Limited (OIL) and GAIL (India) Limited (GAIL) by way of price discount on Crude oil and products;
- (iii) Oil Marketing Companies (OMCs), by absorbing a part of the under-recoveries; and

- (iv) Price increases for the consumers, from time to time.

Under the burden sharing mechanism, the under-recoveries incurred by the OMCs on the sale of sensitive petroleum products namely, Petrol, Diesel, PDS Kerosene and Domestic LPG have been compensated during the last three years and for the period April-September 2010, as per the details given below:

(Rs. crore)

	2007-08	2008-09	2009-10	2010-11 (April-September 2010)
Under-recovery on sensitive petroleum products	77,123	1,03,292	46,051	31,367*
Burden sharing through:				
- Government – through Issue of Oil bonds/Cash assistance	35,290	71,292	26,000	13,000
- Upstream assistance	25,708	32,000	14,430	10,456
- Balance under-recovery borne by OMCs	16,125	0	5,621	7,911

*Under-recovery on Petrol IS upto 25.6.2010.

(d) Refining of crude oil is a process industry where crude oil constitutes around 90% of the total cost. Crude oil is processed through numerous processing units. Each of these units produces intermediate products streams, which require extensive reprocessing and blending. This results in difficulty in allocating the total joint costs to individual refined products with reasonable accuracy. Therefore, individual product-wise costs are not identified separately.

(e) and (f) Does not arise in view of (d) above.

(g) and (h) In order to check black marketing/diversion of PDS Kerosene, the Central Government have made provisions in the Kerosene (Restriction on Use and Fixation of Ceiling Price) Order, 1993, issued under the Essential Commodities Act, 1955, according to which the dealers cannot sell PDS Kerosene at a price higher than the price fixed by the Government/OMCs and the PDS Kerosene dealers are required to prominently display stock-cum-price board at the place of business including the place of store at a conspicuous place. State Governments are empowered to take action against those

indulging in black-marketing and other irregularities. In addition of the above, OMCs undertake regular and surprise inspections at Kerosene dealerships and take action under Marketing Discipline Guidelines (MDG) and Dealership Agreements against those indulging in diversion/black-marketing of PDS Kerosene.

[English]

Flights from Rajkot and Surat Airport

3788. SHRI KUNVARJIBHAI MOHANBHAI BAVALIA:
Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of scheduled flights are being operated from Rajkot and Surat airports on major domestic air routes as on date;

(b) whether the Government proposes to operate more flights from these airports; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) The details of scheduled air services to/from, Surat and Rajkot are as follows:—

Surat

Alliance Air Delhi-Surat-Delhi 6 fts/week

Rajkot

NACIL (I) Mumbai-Rajkot-Mumbai Daily

JetLite Mumbai-Rajkot-Mumbai Twice daily

(b) and (c) The Government has laid down Route Dispersal Guidelines with a view to achieve equitable regulation of air transport services taking into account the need for air transport services of different regions of the country. The airlines provide air services to specific places depending upon the traffic demand and commercial viability while complying with the Route Dispersal Guidelines.

[*Translation*]

Difference between Production Cost and Selling Prices of Medicines

3789. YOGI ADITYA NATH:
SHRI SHER SINGH GHUBAYA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the selling price of medicines has increased in the country for consumers as a result of Government taxes, dividend of manufacturers and commission for distribution;

(b) if so, the facts thereof;

(c) the estimated difference between production cost of medicines and consumer selling prices in the country on an average; and

(d) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (d) There are broadly two categories of drugs under DPCO 1995 for the purpose of price fixation I revision

and monitoring. These are scheduled drugs (drugs under price control) and non-scheduled drugs which are out of price control. NPPA fixes I revises prices of 74 Scheduled bulk drugs and formulations based on them with an objective to make these drugs affordable.

While fixing prices of scheduled drugs, taxes as applicable are taken into account as notified by Ministry of Finance. Dividend of manufacturers and commission for distribution is not separately considered and the same is a part of MAPE (Maximum Allowable Post-manufacturing Expenses) allowed as per provision under the DPCO 1995 in respect of scheduled formulations. MAPE is considered at 100% in the case of scheduled indigenous formulations and upto 50% for imported formulations. No one can sell any scheduled drug I formulation at a price higher than the price fixed by NPPA I Government.

The Government has reduced the rate of excise duty twice on Drugs & Pharmaceuticals from 16% to 8% vide notification no. 4/2008 - CE dated 01.03.2008 and subsequently from 8% to 4% vide notification no. 58/2008 - CE dated 07.12.2008. The reduction in the excise duty has resulted in reduction in the prices of scheduled drugs and formulations, the prices of which are fixed by the NPPA under the provisions of the opco 1995. Whenever rates of excise duty, customs duty etc. are revised, the NPPA issues a notification quantifying the impact on the prices of scheduled drugs and formulations fixed by it.

As regards trade margin it may be stated that as per opco, 1995, prices of scheduled medicines are fixed by NPPA taking in to account a margin of 8% to the wholesaler and 16% to the retailer. In the case of non-scheduled medicines, trade margin is normally given by the industry themselves.

For the non-scheduled drugs (drugs out of price control), production costs of medicines are not worked out/estimated by the NPPA. However, there is a mechanism in place for monitoring their prices. As per the internal guidelines, companies are shortlisted where there is an increase in price of a non-scheduled formulation by more than 10% in one year and the annual turnover of the formulation pack exceeds Rs.1 crore. Further, the share of the formulator in that segment of the formulation is required to be at least 20% of the market or the medicine is one of the first 3 top brands of that group. The criteria, namely, high turnover and 10% price increase are designed to identify cases of mass consumption and to meet the requirement of 'public interest', referred to in para 10 (b) of the OPCO, 1995.

Wherever any abnormal price increase is noticed, necessary action is taken. The manufacturer is impressed upon in such cases to bring down the price voluntarily within 10% limit failing which, if justified, action is initiated under para 10 (b) of the opo, 1995. This is an ongoing process.

[English]

Outsourcing Deals between Drug Companies and MNCs

3790. SHRI M. SREENIVASULU REDDY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether an increase in the number of outsourcing deals between domestic drug companies and pharmaceutical Multi National Companies has triggered huge capacity expansion programmes in the drug manufacturing sector;

(b) if so, the details thereof;

(c) the present status thereof; and

(d) the steps being taken to resolve such issues in future?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) Indian Drug Manufacturers' Association (IDMA) has informed that there has been a noticeable trend in India of big pharma companies, both Indian and global, to scale down their captive manufacturing capacities and rely on other domestic Pharma companies to meet their requirements for APIs and formulations. Many of the Indian companies over the last few years have also steadily moved up the value chain and have significantly expanded their capacities and capabilities, sometimes through acquisitions. This capacity expansion has enable Indian companies to offer advantage of scale to the global pharma and life sciences industry.

(d) After recent reports of takeovers/acquisitions of domestic pharmaceutical companies by MNCs, the Department of Pharmaceuticals has requested

Department of Commerce to conduct a study and place its recommendation before the Prime Minister's Office/Competent Authority for a decision.

Ranganath Mishra Commission Report

3791. SHRI M.B. RAJESH: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Government has taken any decision on the recommendations of Ranganath Mishra Commission report;

(b) if so, the details thereof; and

(c) if not, reasons for delay in taking decisions in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (c) The report of National Commission for Religious and Linguistic Minorities (NCRLM) headed by Justice (Retd.) Ranganath Misra was laid before each House of Parliament on 18th December, 2009. The recommendations of the report are under consideration of Government.

[Translation]

Construction of Bridge

3792. SHRI JITENDER SINGH MALIK: Will the Minister of RAILWAYS be pleased to state: (a) whether any proposal for construction of a bridge by Railways in Sonepat is under consideration of the Railways;

(b) if so, the present status thereof; and

(c) the time by which the said construction is likely to be started/completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c): There are three Road Over Bridges (ROB) sanctioned in Sonepat. Details, with status, are as under:

(i) Road Over Bridges in lieu of Level Crossing No.21 and 29-C, on Delhi-Ambala section near Sonepat, have been sanctioned in the year 2009-10. Detailed Estimate and revised alignment proposal have been received from the State Govt. These two works are presently at the

stage of preparation of combined Detailed Estimate and General Arrangement Drawing.

- (ii) Road Over Bridge in lieu of Level Crossing No.27 on Delhi-Ambala section near Sonapat has been sanctioned in the year 2007-08 as two lane Road Over Bridge. However, now Haryana State Government has proposed for three lane ROB with 3rd leg towards Kharkhoda side. Undertaking to bear the entire cost of additional 3rd leg of the ROB along feasibility report of provision of subway is awaited from State Government.

[*English*]

Pilferage of Kerosene and LPG

3793. SHRI R. THAMARASELVAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether oil companies have undertaken a project 'AADHAR' aimed at curbing Pilferage of kerosene under Public Distribution System (PDS) and domestic LPG;

(b) if so, the details thereof;

(c) whether some oil companies have entered into a Memorandum of Understanding with Unique Identification Authority of India in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) 'AADHAR' is a project launched by Unique Identification Authority of India (UIDAI). This Ministry has signed a Memorandum of Understanding (MoU) with UIDAI to partner in the Project related to distribution of PDS kerosene and domestic Liquefied Petroleum Gas (LPG) using the platform of UIDAI for better targeting of subsidy to the intended beneficiaries. Unique Identification Number (UID) with the Biometric details will help to identify and target the delivery of product only to customer or his family members without any leakages.

As per the MOU executed, Oil Marketing Companies (OMCs) would act as registrars for the UIDAI on behalf of Ministry of Petroleum and Natural Gas for the implementation of the Project. This would help in accurately identifying users and beneficiaries of the services rendered by the OMCs and have uniform standards and processes for their verification and identification. The Ministry of Petroleum and Natural Gas.

OMCs and UIDAI will chart out a joint road map for the implementation of the AADHAR numbers in the OMCs database.

It has been envisaged that with the bio-metric based details, initially distribution of domestic LPG pilot project will be executed along with few State Governments. Based on the experience gained the same will be extended for distribution of PDS Kerosene.

[*Translation*]

Setting up of National Gas Grid

3794. SHRI JAI PRAKASH AGARWAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has a proposal to establish a National Gas Grid in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Government is taking steps to expand natural gas transportation infrastructure in the country. The Government has issued authorizations for the following trunk natural gas pipelines totalling about 9000 km:

- (i) Dadri-Bawana-Nangal Pipeline
- (ii) Chainsa-Gurgaon-Jhajjar-Hissar Pipeline
- (iii) Kochi-Koottanad-Mangalore-Bangalore Pipeline
- (iv) Dabhol-Bangalore Pipeline
- (v) Jagdishpur-Haldia Pipeline
- (vi) Kakinada-Basudebpur-Howrah Pipeline
- (vii) Vijaywada-Neilore-Chennai Pipeline
- (viii) Chennai- Tuticorin Pipeline
- (ix) Chennai-Bangalore-Mangalore Pipeline

Further, in order to encourage investment in gas sector, Petroleum & Natural Gas Regulatory Board (PNGRB) Act. 2006 has been enacted and PNGRB has been constituted. The Board is inter alia responsible for giving authorizations for building natural gas trunk pipelines. PNGRB has initiated action to further expand the natural gas pipeline network.

*[English]***Brand Promotion of Indian Textiles**

3795. SHRI VARUN GANDHI: Will the Minister of TEXTILES be pleased to state:

(a) the details of steps being taken by the Government for brand promotion of Indian textile an global market penetration;

(b) whether the Government proposes to take steps to develop a Public-Private Partnership (PPP) approach for creating globally acceptable Indian brands;

(c) if so, the details thereof;

(d) whether the Government has taken steps to encourage the Indian apparel industry to create a Special Purpose Vehicle (SPV) for the purpose of brand creation and promotion;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Government has embarked upon a orchestrated plan involving all the textiles EPCs for mounting Mega Textiles Shows in India and abroad, particularly in Focus Countries, as well as participation in all major Textiles and Clothing Fairs organised abroad. Mega Textiles Shows were organized during 2009-10 in Brazil, Argentina, Australia and Japan. The Government of India is encouraging such Mega Textiles Fairs to showcase the entire spectrum of the textiles industry's capacities and capabilities in the textile sector and for global market penetration.

(b) No such proposal is under consideration.

(c) Does not arise.

(d) Creation of a Special Purpose Vehicle for brand creation and promotion has not been contemplated by the Government.

(e) Does not arise.

(f) No proposal has been received from the textiles industry.

Night Landing Facilities at Airports

3796. SHRI S. PAKKIRAPPA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has proposed to provide night landing facilities at all airport in the country including Karnataka;

(b) if so, the details thereof and the amount sanctioned to meet the purpose; and

(c) the current status of the proposal alongwith the time by which night landing fac ilities are likely to be provided at all the airports?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) The aeronautical ground lighting facilities for all weather operation are being provided at all operational airports (which will also facilitate night operation). However, night operations at airports are permitted only with approval of DGCCA. In case of Karnataka, aeronautical ground lights are provided and night operation are permitted at Bangalore HAL airport, Bangalore International airport, Mangalore airport and Hubli airport. Aeronautical ground lights are also provided at Belgaum and Mysore airports.

In the year 2010-11 the sanctioned budget is Rs. 15.00 crores for upgradation of ground lighting/safety facilities.

(c) No applicable in view of the above.

Services of Air India Express

3797. SHRI ANAND PRAKASH PARANJPE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air India Express has any plan to open up cheaper air services connecting southern cities to the rest of the country;

(b) if so, the details thereof;

(c) whether the mode of ticketing system in existence with Air India Express is manual;

(d) if so, the steps taken to modernize this system to compete with other airlines; and

(e) the time by which the plan will come into effect?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Air India Express has no current plans to open up air traffic connecting internally southern cities to the rest of the country.

(b) Does not arise.

(c) Air India Express has an internet based Reservations and Distribution system with an automated ticketing system.

(d) and (e) Do not arise.

Air Traffic Management Software

3798. CHAUDHARY LAL SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Jinxed air traffic management software, has been put on Indira Gandhi International Airport ahead of US President Barack Obama's visit to India which is complicated and making it difficult for air traffic controllers to monitor aircraft movement;

(b) if so, the details thereof indicating its cost;

(c) whether the software suffered glitches thrice in January and in July and it collapsed while live air traffic was being handled in Delhi Airport;

(d) if so, whether no other international airport, except Dubai has installed this software, not even the US because of its erratic behaviour;

(e) if so, the reasons for installing in India; and

(f) the action taken/being taken against the erring officials?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Madam. As part of upgradation process a new software, Auto-Track-III is under test and validation process. The validation process has been underway much prior to US President Barack Obama's visit. However, ATC operations were conducted using existing Auto Track-2 system which is operating satisfactorily and air traffic controllers are not facing any difficulty in monitoring aircraft movement.

(b) and (c) Do not arise.

(d) Each airport, based on the operational

requirements, choose the systems that are user specific and site specific.

(e) As part of the upgradation process the new system has been planned to meet the operational requirements at Delhi and Mumbai.

(f) The system is still under validation process.

Doubling work of Bangalore and Mysore Railway Line

3799. SHRI R. DHUVANARAYANA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to complete the doubling work of Bangalore and Mysore railway line in the current financial year;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the total cost involved in the construction of this Railway line?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Doubling of entire Bangalore-Mysore route is sanctioned. Doubling of Bangalore-Kengeri-Ramanagaram section has already been completed. On the balance portion i.e. Ramanagaram-Mysore, Ramanagaram-Sethihalli and Mysore-Naganahalli sections are targeted for completion during 2010-11.

Completion of doubling works on remaining section i.e. Sethihalli-Naganahalli is dependent upon expeditious handling over of land by the State Government.

(c) Total anticipated cost of doubling between Bangalore and Mysore is Rs. 341.86 crore.

[Translation]

Setting up of Iron Ore Mines and Steel Plants in M.P.

3800. SHRI SHIVRAJ BHAIYA: Will the Minister of STEEL be pleased to state:

(a) whether a number of proposals of the Government of Madhya Pradesh, seeking environment and forests related clearances and land acquisition to set up iron ore mines as well as steel plants in the State are lying pending with the Union Government;

(b) if so, the details thereof;

(c) whether the Union Government has received any proposal for the setting up of steel plant near iron ore mines located in forest areas of the country;

(d) if so, whether the Union Government has taken any steps to set up steel plant near iron ore mines in Madhya Pradesh; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) and (b): The information is being collected from the State Governments & concerned Ministries and will be laid on the table of the Lok Sabha.

(c) to (e): Steel sector in the country is currently deregulated. Therefore, proposals for setting up of new steel units do not require any approval of the Central Government. The individual investors are free to decide on the location of the plant, subject to other statutory clearances.

[English]

Addition in Green Field Steel Production Capacity

3801. SHRI GAJENDER SINGH RAJUKHEDI: Will the Minister of STEEL be pleased to state:

(a) whether the Green Field plants have not been set up in the country during the last ten years;

(b) if so, the Green Field steel production capacity addition during the last three years; and

(c) the details of capacity addition in the public and private sector separately, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) and (b) Steel production capacity in the country, which was 33.58 million tonnes in the year 1999-2000 has increased to 72.96 million tonnes in 2009-10. The majority of this incremental capacity of 39.38 million tonnes has come either through expansion of existing units (brownfield) or through secondary sector rolling Mills and Electric Arc Furnace (EAF) routes. However, statistics on the exact break-up of capacity addition through Greenfield and brownfield has not been compiled in the Ministry of Steel.

(c) The details of crude steel capacity in public sector during the last three year, 2007-08 to 2009-10 is given below:

(In million tonne)

Sl. No.	Public/Private Sector	2007-08	2008-09	2009-10*
1.	Public Sector	15.75	15.75	15.75
2.	Private Sector	44.10	50.59	57.21
Total		59.85	66.34	72.96

*Provisional (Source: Joint Plant Committee)

[Translation]

Rail Service Between Junagarh and Kodinar

3802. SHRI VITTHALBHAI HANSRAJBHAI RADADIYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have conducted any survey regarding rail service between Junagarh and Kodinar;

(b) if so, the details thereof; and

(c) the necessary steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA) (a): No, Madam.

(b) and (c) Do not arise.

Shortage of CNG

3803. SHRI BHUDEO CHOUDHARY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether CNG pumps in eastern parts of National Capital Region of Delhi are on the verge of closure due to shortage of CNG;

(b) if so, the details thereof; and

(c) the time by which regular supply of CNG is likely to be made to these CNG pumps?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN

PRASADA): (a) No, Madam.

(b) and (c) Questions do not arise.

Allocation of Fertilizers

3804. SHRI ARJUN RAM MEGHWAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the sufficient quantity of chemical fertilizers have not been allocated to the States for rabi crops;

(b) if so, whether the Government has received some complaints in this regard;

(c) if so, the details thereof;

(d) whether the Government has made any arrangements to inform the representatives of people after disposal of such complaints;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (f) The season-wise demand of major fertilizers like Urea, DAP, MOP & NPK is assessed by Department of Agriculture & Cooperation (DAC) in consultation with the officers of State Agriculture department, fertilizer suppliers and Fertiliser Association of India (FAI). Urea is the only fertilizer which is under partial movement and distribution control of the Government. Union Government ensures availability of urea as per assessed monthly requirement at State level. State Governments are responsible for its distribution within the State. All other fertilizers viz. DAP, MOP, SSP and NPK etc. are decontrolled/ de-canalized since 1992. The availability of Phosphatic and Potassic fertilizers is decided by the market forces of demand and supply.

Department of Agriculture Cooperation (DAC) has assessed the requirement of Urea, DAP, MOP and Complex fertilizer for Rabi 2010-11 (from 1st October, 2010 to 31st March, 2011) as 154.14 LMT, 52.17 LMT, 24.82 LMT and 43.31 LMT respectively. The opening stock of fertilizer as on 1st October 2010, stock pre-positioned, indigenous production, expected imports and estimated availability of Urea, DAP, MOP and Complex Fertilizer during Rabi 2010-11 is shown in table below:

<Figures in LMT>

Estimated Availability of Fertilizers during Rabi 2010-11

FG	Requirement	Opening Stock as on 01.10.10*	stock Pre- Positioned	Indigenous Production	Expected Imports	Expected Availability
UREA	154.14	5.11		108.55	45.00	158.66
DAP	52.17	11.36	5.56	18.53	24.98	60.43
MOP	24.82	5.78		0.00	19.67	25.45
NPK	43.31	3.43	5.01	47.49	6.05	61.98

*Includes port stock.

As can be seen, the availability of all subsidized fertilizers during Rabi'1 0-11 would be comfortable.

The cumulative requirement, availability and sales of Urea, DAP, MOP and Complex Fertilizer during the year

2010-11(April 2010 to October, 2010) is given in the enclosed statement. It is evident from the Statement that availability of all the fertilizers during the year upto October has been comfortable. No major complaints of shortages of short supply of fertilizers received from any State.

Statement*Cumulative Availability of Fertilizers During The Year 2010-11 (April'10 To October'10)*

2010-11

Qty. in ('000) MTs

STATE	UREA			DAP			MOP			COMPLEX		
	Requirement	Availability	Sales*	Requirement	Availability*	Sales*	Requirement	Availability*	Sales*	Requirement	Availability*	Sales*
Andhra Pradesh	1675.00	1915.38	1872.98	825.00	842.55	812.79	415.00	401.60	375.80	1370.00	1497.82	1457.01
Karnataka	960.00	1009.65	1001.17	650.00	741.65	724.57	340.00	327.45	296.77	667.50	856.69	831.45
Kerala	116.00	93.68	92.10	24.00	30.81	30.70	107.50	107.57	102.99	157.50	150.58	143.89
Tamil Nadu	585.00	522.46	519.76	279.00	211.74	209.02	322.00	253.35	250.53	245.25	409.08	404.44
Gujarat	1085.00	1236.10	1225.36	615.00	552.94	545.37	136.00	128.39	121.27	286.80	419.21	411.89
Madhya Pradesh	855.18	863.23	858.45	779.93	826.88	789.00	101.81	103.07	95.58	261.02	249.67	243.85
Chhattisgarh	461.66	433.30	432.29	236.69	231.75	224.97	87.32	67.65	65.61	103.74	92.41	88.32
Maharashtra	1595.00	1556.85	1537.38	1100.00	1066.69	1035.74	380.00	389.76	362.88	945.50	1061.18	1040.13
Rajasthan	698.00	679.26	667.16	515.00	493.98	488.83	35.50	27.85	20.98	87.20	105.77	105.31
Haryana	995.00	962.22	940.78	545.00	595.96	579.77	45.00	60.23	48.43	35.00	63.10	57.36
Punjab	1550.00	1628.18	1602.57	785.00	699.67	693.37	76.00	90.57	67.95	60.00	94.25	76.43
Himachal Pradesh	40.00	32.62	32.58	0.00	0.00	0.00	3.50	0.00	0.00	27.50	15.98	13.34
Jammu & Kashmir	94.28	84.89	81.05	57.32	41.36	38.11	22.70	3.01	2.58	0.00	0.00	0.00
Uttar Pradesh	2835.00	2767.83	2614.89	1435.00	1278.61	1145.28	220.00	137.02	116.44	680.00	809.97	763.23
Uttarakhand	128.00	130.97	123.11	27.00	17.55	15.31	6.60	2.93	2.93	28.00	47.07	45.51
Bihar	1050.00	825.35	818.01	260.00	297.77	292.04	120.00	85.96	83.83	210.00	175.13	169.17
Jharkhand	154.00	107.82	104.51	83.00	57.58	51.17	12.50	4.43	4.43	57.50	26.86	26.22
Orissa	425.00	374.16	355.23	165.00	169.06	161.93	118.17	105.84	96.22	209.70	178.13	171.44
West Bengal	578.76	524.24	516.57	285.50	318.68	301.93	180.90	161.66	161.47	423.20	488.17	476.69
Assam	132.60	170.44	170.14	23.60	26.06	19.97	66.30	36.89	36.46	5.00	7.76	7.26
All India	16120.89	15961.81	15611.34	8719.29	8507.95	8169.89	2823.88	2501.35	2319.65	5860.41	6764.08	6547.91

*Includes stock pre-positioned.

[English]

Use of Khadi in Railways

3805. SHRI ASHOK TANWAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is proposed/decided to increase/popularise the use of Khadi in Indian Railways; and

(b) if so, the details thereof and action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Indian Railways use Khadi based textiles for linen and other items as per extant provisions.

[Translation]

Shortage of Petroleum Products

3806. SHRI SATPAL MAHARAJ: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government is aware that there was acute shortage of petro-products like gas, kerosene, petrol and diesel in the inaccessible hilly areas of Uttarakhand due to the breakdown of road transport during the natural calamity; and

(b) if so, the action taken by the Government in this regard and the scheme proposed to be formulated to face such difficulties in future successfully?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) Yes. Madam. There was a temporary disruption in movement of petroleum products including Liquefied Petroleum Gas (LPG) during the month of August 2010 and September 2010 due to heavy rains in Kumaon region and cloudburst. The roads of hilly areas particularly districts of Almora, Pithoragarh, Bageshwar, Nainital and Champavat were badly damaged. Supply beyond Rishikesh to Districts of Rudraprayag, Terigarhwal, Pauri and Chamoli was also disrupted due to flooding of Roorkee-Haridwar highway. Oil Marketing Companies (OMCs) had maintained the supply of petroleum products and LPG to the affected areas through alternate routes.

(b) Details of all possible alternate routes are maintained by OMCs to ensure smooth supplies of products through alternate routes to hilly areas. Adequate

stocks are maintained at Oil Depots in Uttarakhand by OMCs. Adequate stocks are also maintained at dealers end in districts prone to road closure during rainy season.

The retail selling prices of the sensitive petroleum products namely, Diesel, PDS Kerosene and Domestic LPG are calculated by taking into account:

(a) Price paid to refinery on Trade Parity/Import Parity basis

(b) Inland freight upto the market

(c) Marketing Margin

(d) Dealers Commission

(e) Excise Duty

(f) Value Added Tax and local levies

However, to ease the burden on the consumer, the retail selling prices of Diesel, PDS Kerosene and Domestic LPG are not being maintained in line with the international oil prices. As per the international oil prices effective 1 st December 2010, the OMCs are incurring under-recovery on the sale of Diesel of Rs. 4.11 per litre, Rs. 16.88 per litre on PDS Kerosene and Rs. 272.19 per cylinder on Domestic LPG.

Government through an equitable burden sharing mechanism has been reducing the impact of under-recoveries on OMCs since 2003-04.

Sale Price of Petroleum Products

3807. DR. CHINTA MOHAN:
SHRI JAGDISH SHARMA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the petroleum products are made available to the oil marketing companies in the country on the basis of international sale prices;

(b) if so, the details thereof;

(c) whether the sale prices of those products are higher than the cost of such products produced in the country;

(d) if so, the reaction of the Government in this regard; and

(e) the difference between the above mentioned prices during April 2010-11 and September 2010?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Around three-fourths of the domestic requirement for petroleum products in the country are met by import of crude oil. Since more than 75% of the domestic consumption of petroleum products is met through imported crude oil, the international oil prices have a decisive influence on the domestic prices of petroleum products. The Public Sector Oil Marketing Companies (OMCs) pay Trade Parity price to refineries when they buy Diesel and Import Parity price to Refineries for PDS Kerosene and Domestic LPG.

The Government has made the price of Petrol, both at the Refinery Gate and at the Retail Level, market-determined with effect from 26.6.2010. Subsequent to the decontrol of Petrol pricing, the oil companies are free to take appropriate decision on the pricing of Petrol on the basis of international oil prices, market conditions and commercial considerations.

(c) to (e) Refining of crude oil is a process industry where crude oil constitutes around 90% of the total cost. Crude oil is processed through numerous processing units. Each of these units produces intermediate products streams, which require extensive reprocessing and blending. This results in difficulty in allocating the total joint costs to individual refined products with reasonable accuracy. Therefore, individual product-wise costs are not identified separately.

[English]

Incidents of Theft at Airports

3808. DR. MANDA JAGANNATH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is aware that there has been increase in the incidents of theft at the Indra Gandhi International Airport;

(b) if so, the details thereof;

(c) whether the Government has taken steps to check incidents of theft; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam. Total 19 cases of theft held at the Indra Gandhi International Airport during 2010 so far. All the cases have been handed over to Delhi Police for taking necessary legal action.

(c) and (d) Yes, Madam. The Government has issued AVSEC Circular No. 33/2003 for installation of CCTV and monitoring of these CCTVs by the Central Industrial Security Force (CISF) and the airlines etc. The CISF is also deploying their surveillance staff in plain clothes to watch the activities of the suspicious persons. AVSEC Order 05/2009 has also been issued for deployment of manpower for the security of the registered baggage and aircraft to prevent security lapses and tempering to baggage at airports.

[Translation]

Promotion of Silk

3809. SHRI BHAUSAHEB RAJARAM WAKCHAURE: Will the Minister of TEXTILES be pleased to state:

(a) the details of the grants allocated for the promotion of silk industry during the last three years and till date, State-wise;

(b) whether the grants have been allocated to Ahmad Nagar district in Maharashtra known for Paithani silk sarees;

(c) if so, the details thereof; and

(d) if not, the reasons therefor alongwith the necessary steps being taken to promote the silk industry across the country?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) For promotion of Silk Industry in the country, Government of India through Central Silk Board (CSB) has been implementing a Centrally Sponsored Scheme "Catalytic Development Programme (CDP)" during the XI Plan period in collaboration with the States Governments. The State-wise allocation of Government of India grants through CSB for Catalytic Development Programme during the last three years and for Current Financial Year (2010-11) is furnished in the enclosed statement.

(b) and (c) Under the CDP Scheme, Grants of Rs. 1012.63 lakhs have been released so far to the Government of Maharashtra during the XI Plan period. Under the post cocoon sector, 235 certified handlooms, 160 Loom upgradation, 6 Computer Aided Textile Design

Units, 10 Common Facilities Centres for processing have been supported in different reeling and weaving clusters. The above support includes supply of 100 improved handlooms to Ahmad Nagar district for Paithani sarees.

(d) Does not arise.

Statement

State-wise Fund Allocated Under CDP During the last Three Years 2007-08, 2008-09, 2009-10 and 2010-11

(Rs. in Lakh)

#	States	Year wise allocation of Funds				Total
		2007-08	2008-09	2009-10	2010-11#	
1	2	3	4	5	6	7
1.	Karnataka	1015.22	1876.63	2306.76	2263.64	7462.24
2.	Tamil Nadu	745.20	954.48	911.88	1618.15	4229.71
3.	Jammu & Kashmir	181.85	316.07	1089.25	1586.56	3173.73
4.	Andhra Pradesh	979.88	1554.84	1073.16	1121.98	4729.85
5.	West Bengal	102.04	273.32	869.55	538.83	1783.74
6.	Maharashtra	95.21	200.11	295.82	421.50	1012.63
7.	Madhya Pradesh	173.85	518.95	430.25	927.79	2050.84
8.	Orissa	63.70	75.18	566.64	619.26	1324.78
9.	Bihar	0.00	43.90	171.35	236.07	451.32
10.	Uttar Pradesh	321.01	413.98	611.70	72.47	1419.17
11.	Kerala	87.33	147.30	87.40	100.00	422.03
12.	Punjab		26.63		0.00	26.63
13.	Haryana			9.00	19.83	28.83
14.	Himachal Pradesh	53.93	165.63	158.94	257.80	636.30
15.	Gujarat	0.00	32.57		0.00	32.57
16.	Chhattisgarh	344.07	378.22	469.59	132.80	1324.68
17.	Jharkhand	43.60	255.70	1066.22	2022.97	3388.50
18.	Uttaranchal	143.02	208.72	423.39	865.46	1640.58

1	2	3	4	5	6	7
	Sub Total	4349.91	7442.24	10540.91	12805.09	35138.15
	NE States					
19.	Sikkim	50.04	32.29	69.09	60.16	211.58
20.	Assam **	1891.52	590.46	1614.93	987.45	5084.36
21.	Arunachal Pradesh	220.40	113.83	287.13	243.11	864.46
22.	Manipur	594.59	89.97	324.78	158.20	1167.54
23.	Meghalaya	74.81	267.14	302.37	521.58	1165.90
24.	Mizoram	249.10	230.29	349.46	649.05	1477.90
25.	Nagaland	217.11	163.32	540.54	315.63	1236.59
26.	Tripura	434.13	144.62	377.04	687.47	1643.26
	Sub Total for NE States	3731.70	1631.91	3865.34	3622.65	12851.60
	GRAND TOTAL	8081.61	9074.15	14406.25	16427.74	47989.75

** Includes amount spent / released in respect of Bodoland Teritorial Council (BTC) Kokrajar (Assam)

till October-2010

[English]

Vacancy in RPF

3810. SHRI A. SAMPATH: Will the Minister of RAILWAYS be pleased to state:

(a) the details of amount spent by the Railways in providing security in trains during the last three years, year-wise;

(b) the number of vacancies of Railway Protection Force (RPF) filled up during the last three years, year-wise;

(c) the number of vacancies in RPF as on date; and

(d) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Prevention and detection of crime in trains is the responsibility of the

State Governments for which a separate wing of State police called Government Railway Police (GRP) have been maintained by respective State Governments and 50% cost of the same is borne by Ministry of Railways. Ministry of Railways is supplementing the efforts of State Governments through the Railway Protection Force which functions under the Ministry of Railways.

The details of the amount spent by Ministry of Railways on the Railway Protection Force and Government Railway Police are as under:—

(in thousand of rupees)

	2007-08 (Actual)	2008-09 (Actual)	2009-10 (Revised)
RPF	9043893	14081579	19443249
GRP	1944560	1785444	2795427

(b) Position with regard to filling up of vacancies during last three years is as under:—

2007-08	2008-09	2009-10
1913	5391	2134

(c) and (d) Arising and filling up of vacancies is a continuous process. Vacancies in RPF are about 10,500, which includes 5134 newly created posts.

Quality of Bed Linen and Food

3811. SHRI M. KRISHNA SWAMY: Will the Minister of RAILWAYS be pleased to state:

(a) details of quality upgradation exercise taken by the Railways to improve bed linen and food on trains;

(b) the details of contractors and policy in this regard for providing bed linen and food in the Railways including Southern Railway; and

(c) the details where in-house laundry and food is supplied in Southern Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Indian Railways have always endeavored to provide good quality washed linen and hygienic food at affordable prices of its passengers.

With a view to further improve upon the standards of cleanliness and hygiene in the linen supplied to passengers in trains, Railways are in the process to set up mechanized laundries at important coaching depots.

New Catering Policy, 2010 has also been announced to address the issues regarding quality of food supplied in trains. The management of catering service has been transferred to the Zonal Railways from Indian Railway Catering and Tourism Corporation (IRCTC) in order to leverage on Railways' reach and resources all over the country.

Regular Checks/Inspections are also carried out at various levels to monitor the level of cleanliness of linen and quality of food.

(b) Washing of linen and distribution to the passengers and the Catering services On Board in Indian Railways, including Southern Railway, are a mix of 'Departmental' and 'Outsourced' services. Wherever outsourced, the agencies/contractors are selected through prescribed procedures including Tenders.

(c) Railways have planned to set up mechanized in-house laundry for linen washing at Basin Bridge (Chennai), Trivandrum and Ernakulam coaching depots of Southern Railways.

As of now, there is no departmental catering on any of the trains on Southern Railway.

Formation of AAI

3812. SHRI GAJANAN D. BABAR:

SHRI ANANDRAO ADSUL:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government had inserted service protection clause at the time of formation of Airports Authority of India;

(b) if so, the details thereof;

(c) whether the Government had inserted service protection clause at the time of privatization of Delhi and Mumbai Airports;

(d) if not, the reasons therefor; and

(e) the steps taken by the Government to protect the services of Delhi and Mumbai airports?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam. Airports Authority of India (AAI) has been formed by merger of erstwhile National Airports Authority and International Airports Authority of India (IAAI). There is a protection clause in the Airports Authority of India Act, 1994, as per which employees of erstwhile NAA & IAAI shall hold their office under the same terms and conditions till such time the Common Service Conditions are formulated by AAI.

(c) to (e) Yes, Madam. As per Clause 6.1.4 of Operation, Management and Development Agreement (OMDA) entered into with the Joint Venture Companies (JVCs) of Delhi and Mumbai airports by AAI, JVCs are required to make offers of employment to the General Employees that it wants to employ. The General Employees shall have the option of accepting the employment offers of the JVCs.

Production of Crude Oil

3813. SHRI RAMEN DEKA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of crude oil production by Oil and Natural Gas Corporation and Oil India Ltd. in Assam sector during the last three years;

(b) the details of the measures taken by ONGC and Oil India Ltd. to protect environment in Assam; and

(c) the details of the amount spent for social work during the last three years by these companies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) Crude oil production by Oil and Natural Gas Corporation and Oil India Ltd. in Assam sector during the last three years was 13.73 MMT.

(b) Some of the measures taken by both companies to protect environment in Assam are as under:—

1. OIL has taken Health, Safety and Environment (HSE) protection as one of the top priority in these operations.
2. Regular monitoring of water and air in oilfield areas.
3. Immediate remedial measures are taken for arresting pollution problem out of their operations, if any.
4. Bio-medical wastes (BMW) are disposed as per BMW Rules.
5. Effluent treatment plants and mobile Effluent treatment Plants are in regular operations to cater the need of effluent treatment before its disposal.
6. Collected waste water is treated, recycled and reused during drilling operations.
7. Solvent Extraction Method, to recover the oil from oily sludge, before its disposal is being practiced.
8. Under greening program, activities of tree plantation are undertaken in and around the installations.
9. Environment friendly chemicals are used in drilling and production operations.

(c) The amount spent for social work during the last three years by ONGC and OIL was Rs. 659.84 crore only.

[Translation]

Accident Compensation

3814. Shri GOVIND PRASAD MISHRA: Will the Minister of RAILWAYS be pleased to state:

(a) the details of provisions for compensation to the victims of train accidents;

(b) the amount given under this head during the last three years;

(c) whether the Railways propose to discontinue the insurance amount given to the victims of train accidents; and

(d) if so, the details thereof and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) Railways is liable to pay compensation to railway passengers in case of death/injury in train accidents as defined in Section 124 of the Railways Act, 1989. The amount of compensation payable is Rs. 4 Lakh in case of death and Rs. 32000 to 4 Lakh in case of injury depending upon the gravity of the injury, which is decided by Railway Claims Tribunal (RCT) after a claim for compensation is filed in RCT.

(b) The amount of compensation paid by the Railways for death/injury of passengers in train accidents during last three years is as under:

Year	Amount of compensation (Rs. in Lakhs)
2007-08	: 121.37
2008-09	: 218.94
2009-10	: 265.81

(c) and (d) In case of death/injury in train accident, it is the responsibility of the Indian Railways under the Railways Act, 1989 to pay compensation as decreed by the Railway Claims Tribunal. The insurance cover bought from general Insurers is an internal mechanism to get the reimbursement of the compensation paid by the Railways to the claimants. Payment of compensation to the victims of train accidents does not get affected whether insurance cover is available or otherwise.

Regulatory Body for Legal Education

3815. DR. M. THAMBIDURAI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is considering to bring a law to create super-regulatory body for advocates and legal professionals in the country;

(b) if so, the details thereof;

(c) whether such a regulatory body would supervise the legal-educational system too; and

(d) the time by which a regulatory body is likely to be set up?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) Yes, Madam.

(b) A draft Bill is prepared which is available on the website of this Ministry i.e. *www.lawmin.nic.in*.

(c) No, Madam.

(d) Under due process.

Extension of EMU and DMU Trains

3816. DR. KRUPARANI KILLI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any request of extending Visakhapatnam-Palasa EMU and DMU trains upto Ichchapuram;

(b) if so, the details thereof and the reaction of the Railways thereto; and

(c) the time by which both the trains are likely to be extended up to Ichchapuram?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) Yes, Madam. Representations have been received for extending Visakhapatnam-Palasa EMU and DMU trains upto Ichchapuram. Presently, extension of Visakhapatnam-Palasa services upto Ichchapuram is not feasible due to terminal constraints at Ichchapuram.

Auction of Scrap

3817. SHRI SHIVKUMAR UDASI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Railways conduct auction of huge quantity of scrap cast iron, non-ferrous scrap, condemned wagons, coaches and locomotives;

(b) if so, the details of the railway scrap auctioned, Zone-wise, Division-wise, for the last three years, as on March 31, 2010; and

(c) the revenue earned from such auction during the said period, Year-wise, Zone-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) and (c) A Statement is attached.

Statement

Details of scrap auctioned are maintained Zone-wise and not division-wise. The details of the Railway Scrap auctioned, Zone-wise and the revenue earned from such auction period for the last three years as on March 31, 2010 are as follows:

Scrap Sale 2007-08

Sl. No.	Rlys/PUs	Rail	P-Way	Other Ferrous	Non-Ferrous	Wagon	Coaches	Locos	Total Value
		Quantity Disposal (MT)	Quantity Disposal (MT)	Quantity Disposal (MT)	Quantity Disposal (MT)	Quantity Disposal (FWU)	Quantity Disposal (No.)	Quantity Disposal (No.)	(Rs. in crore)
1	2	3	4	5	6	7	8	9	10
1.	CR	37614	23221	23680	2086	1517	111	15	214.85
2.	ER	20635	22522	34656	1867	3024	197	22	220.12
3.	NR	44462	59061	32539	351	1122	310	7	316.41
4.	NER	17823	8833	8413	798	100	66	2	77.32

1	2	3	4	5	6	7	8	9	10
5.	NFR	42944	32284	11382	455	1719	108	0	151.82
6.	SR	391692	35448	29955	2044	352	166	4	243.42
7.	SCR	64964	48257	25445	1327	681	62	25	287.11
8.	SER	11097	22235	28164	1622	2217	43	28	161.51
9.	WR	28808	12223	17955	1068	810	86	31	157.81
10.	NWR	28794	21799	13701	1000	1028	168	0	164.9
11.	NCR	14082	13671	32731	183	4726	14	1	176.69
12.	ECR	29275	14605	2265	130	151	74	0	83.44
13.	ECoR	25182	13693	838	2	196	19	0	73.76
14.	SECR	12293	9946	10549	247	751	16	6	91.53
15.	SWR	13058	14285	5494	532	306	35	0	71.79
16.	WCR	14817	14668	26726	131	718	17	9	131.64
17.	CLW	0	0	2637	198	0	0	0	10.19
18.	DLMW	0	0	8912	1255	0	0	0	46.56
19.	DLW	43	0	3588	34	0	0	0	4.89
20.	ICF	65	3	7566	45	0	0	0	15.96
21.	METRO	674	126	1171	0	0	0	0	3.54
22.	RCF	0	0	4962	93	0	0	00	15.6
23.	RWF	0	0	0	0	0	0	0	15.6
Grand Total		445793	366880	333329	15467	19416	1492	150	2736.46

Scrap Sale 2008-09

1.	CR	35085	25096	21118	2250	1393	13	16	250.12
2.	ER	18848	31771	34403	2000	2168	123	3	243.20
3.	NR	39144	46341	20772	392	865	161	20	316.55
4.	NER	13973	10567	6593	902	36	103	1	85.55
5.	NFR	35574	37202	11238	352	796	68	13	171.88
6.	SR	27202	25839	31526	2659	366	222	17	257.48
7.	SCR	53366	51609	27176	1700	988	69	19	330.15
8.	SER	5442	10725	25181	1334	2648	36	17	154.36
9.	WR	23562	28010	18581	1263	166	143	18	207.52
10.	NWR	43409	42099	10626	593	532	79	2	255.91
11.	NCR	16749	11432	38194	159	3596	3	5	213.12
12.	ECR	11540	8704	1938	86	207	30	1	73.69

1	2	3	4	5	6	7	8	9	10
13.	ECoR	9387	7639	0	0	104	0	0	43.00
14.	SECR	11436	9530	9127	204	995	35	4	100.75
15.	SWR	7382	8628	6604	426	131	14	2	75.01
16.	WCR	11756	13683	25104	229	462	22	4	127.71
17.	CLW	0	0	4970	168	0	0	0	15.12
18.	DLMW	0	7543	0	572	0	0	0	35.87
19.	DLW	8	0	2885	32	0	0	0	4.30
20.	ICF	0	0	6392	44	0	0	0	18.30
21.	METRO	481	0	178	34	0	0	0	1.81
22.	RCF	0	0	4752	96	0	0	0	13.71
23.	RWF	0	0	8240	0	0	0	0	9.62
Grand Total		364344	376418	315598	15496	1121	1121	142	3004.72

Scrap Sale 2009-10

1.	CR	59665	27401	25909	2341	759	38	28	252.43
2.	ER	44672	21868	37408	2764	2177	183	6	241.40
3.	NR	56458	63318	23731	341	1217	507	15	342.40
4.	NER	15373	22204	10167	1160	137	93	7	106.00
5.	NFR	24048	22900	8161	700	623	32	13	96.19
6.	SR	45812	68005	38469	3072	775	241	13	340.57
7.	SCR	68307	61669	30130	1754	535	86	12	314.16
8.	SER	22941	27121	29034	1793	2434	157	11	182.15
9.	WR	62126	45210	19409	1665	1061	350	12	311.81
10.	NWR	50959	91671	19415	1619	810	596	25	353.08
11.	NCR	25267	25838	39436	233	2067	12	7	207.90
12.	ECR	42680	32412	5018	180	265	33	6	144.44
13.	ECoR	31591	19923	0	0	312	79	3	94.03
14.	SECR	22101	26203	10985	228	1190	23	6	142.43

1	2	3	4	5	6	7	8	9	10
15.	SWR	11021	21794	10242	946	583	16	0	100.10
16.	WCR	31480	22927	32514	1034	1276	22	10	186.09
17.	CLW	0	0	3327	209	0	0	0	13.63
18.	DLMW	0	0	7870	757	0	0	0	40.82
19.	DLW	18	0	2473	6	0	0	0	3.41
20.	ICF	30	0	8827	95	0	0	0	19.04
21.	METRO	382	764	599	97	0	0	0	4.12
22.	RCF	0	0	4417	153	0	0	0	16.48
23.	RWF	0	0	10000	12	0	0	0	12.78
Grand Total		614931	601229	377541	21159	16221	2468	174	3525.46

Training Academy

3818. SHRI UDAY SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has proposed to establish Civil Aviation Security Training Academy in near future;

(b) if so, the objectives of the said academy;

(c) whether the location for the academy has been identified;

(d) if so, the details thereof; and

(e) the amount that has been spent on this project since its announcement and its utilisation thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Madam. The objective of the academy is to become a Global Centre of Excellence in various aviation related education, training and research activities by meeting the domestic and regional requirement of suitably trained, authorized and certified officers/personnel in aviation security.

(c) and (d) Yes, Madam. Airports Authority of India

has selected a location at Rangpuri, in New Delhi for a Joint Training Academy for Bureau of Civil Aviation Security (BCAS), Directorate General of Civil Aviation (DGCA) and Airports Authority of India (AAI). Accordingly, Indian Aviation Academy has been set up under the aegis of National Institute of Aviation Management and Research Society.

(e) No money has been spent on this project since its announcement. However, a provision of Rs. 25.00 crore has been made for the Academy in the 11th Five Year Plan (2007-2012).

Online Booking by Freedom Fighters

3819. SHRI ABU HASEM KHAN CHOUDHURY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware that the Freedom Fighters who have been issued complimentary Railway Pass, have not been provided facility to book their tickets online;

(b) if so, the reasons therefor; and

(c) the remedial action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): Yes, Madam.

(b) and (c) Issue of reserved tickets on complimentary Railway Pass requires physical verification of documents at the tickets counters. Extension of the on line booking facility on such passes is not feasible.

Introduction of New Trains in Southern Railway

3820. SHRI A. GANESHAMURTHI:
SHRI MANICKA TAGORE:
SHRI KODIKKUNNIL SURESH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to introduce more trains/additional train services in Southern Railway including Salem, Erode, Coimbatore, Punalur and Kollam;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Railways have any plan to extend trains up to Punalur, which are halting at Kollam Railway Station in Southern Railway; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) The following services proposed in the Railway Budget 2010-11, shall serve Southern Railway:—

1. 6537/6538 Nagercoil-Bangalore Express
2. 2653/2654 Mangalore-Tiruchchirapalli (Introduced w.e.f. 27.09.2010)
3. 2081/2082 Kozhikode-Thiruvananthapuram
4. 2757/2758 Coimbatore-Tirupati Intercity
5. 2223/2224 Ernakulam-Lokmanya Tilak, (T) Duronto Express
6. 2243/2244 Coimbatore-Chennai Duronto Express
7. 2867/2868 Puducherry-Howrah Express (Introduced w.e.f. 08.04.2010)
8. 2755/756 Chennai-Haldia Express

9. 2753/2754 Chennai-New Jalpaiguri Express
 10. 2519/2520 Erankulam-Pune Express (Introduced w.e.f. 27.11.2010)
 11. 2761/2762 Madurai-Tirupati Express
 12. Nilambur Road-Shoranur Passenger
 13. Tiruchendur-Tirunelveli Passenger
 14. Mayiladuthurai-Thanjavur Passenger
 15. Kozhikode-Kannur Passenger
 16. Coimbatore-Pollachi Passenger
 17. Chennai-Tirupati-Nellore MEMU
 18. Salem-Katpadi MEMU
 19. Coimbatore-Erode MEMU
 20. Ernakulam-Kollam MEMU
 21. Chennai Central-Sullurpeta-Chennai Beach (Suburban)
 22. Chennai Beach-Velachery-Chennai Beach (Suburban)
 23. Chennai Beach-Tiruttani-Chennai Central (Suburban)
 24. Chennai Central-Arakkonam-Chennai Central (Suburban)
- (d) No, Madam.
- (e) Does not arise.

[*Translation*]

Handloom and Handicraft Exhibitions

3821. SHRI P.L. PUNIA: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government organizes Handloom and Handicrafts exhibitions;

(b) if so, the criteria fixed for selecting places for organising Handloom and Handicrafts exhibition;

(c) whether the Government has received any proposal for organizing Handloom and Handicraft exhibitions in Barabanki district of Uttar Pradesh; and

(d) if so, the action being taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) The Government of India provides financial assistance to State Governments and other eligible agencies for organising the Handloom and Handicraft exhibitions.

(b) The places having significant market and commercial importance are selected for organising Handloom and Handicrafts exhibitions.

(c) The State Directorate of Handlooms & Textiles, Uttar Pradesh has not submitted any proposal as yet for organising exhibition in Barabanki district of Uttar Pradesh.

(d) Does not arise.

[English]

Accounting Standard

3822. SHRI K. SUGUMAR:
SHRI M.I. SHANAVAS:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government has decided that Indian Accounting Standards currently followed by companies will converge with International Financial Reporting Standards (IFRS) by April, 2010;

(b) if so, the details thereof;

(c) whether some representatives of industry have opposed its hasty implementation; and

(d) if so, the details thereof alongwith the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) The Government has decided that Indian Accounting Standards currently followed by the companies will start converging with IFRS from April, 2011, in a phased manner.

(c) and (d) The roadmap issued for such convergence has been done after consulting wider sections of the stakeholders including industry representatives and all concerned sectoral regulators.

Training to Officials

3823. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government is planning to impart training to Government officials in the areas of financial risk, corporate governance and internal audit;

(b) if so, the details thereof;

(c) whether the Government is taking any measures to avoid incidents like the Satyam scam; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) Ministry of Corporate Affairs has set up the Indian Institute of Corporate Affairs (IICA) as an institution that would, inter alia, take up the capacity building and training of officers of the Indian Corporate Law Service (ICLS) in the matters relating to corporate regulation and reforms and other related subjects.

(c) and (d) The Ministry has devised Early Warning System (EWS) based on the information available in MCA-21 System. Based on 'identified risk parameters', the system generates alerts in respect of unusual tendencies in financial Statements. Based on these alerts, respective Registrars of Companies examine the concerned cases to find out irregularities, if any, and take action according to law.

Further, the Ministry has introduced Companies Bill, 2009 in the Lok Sabha on 3.8.2009 wherein stringent provisions have been proposed for non-compliance of the provisions of Bill.

Cancellation of Company Status

3824. SHRI JAYARAM PANGI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government has cancelled the company status of many companies under section 560 of the Companies Act, 1956;

(b) if so, the details thereof;

(c) whether company status of some of the companies has not been cancelled so far despite the similar circumstances;

(d) if so, the reasons therefor; and

(e) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) Yes, Madam. The Registrar of Companies strike off the name of defunct companies under Section 560 of the Companies Act, 1956. The number of companies struck off under Section 560 so far is 1,74,103.

(c) No, Madam. Orders of striking off the name of a company are passed by the Registrar only on a finding based on the statutory process and in exercise of powers provided under Section 560 of the Companies Act, 1956.

(d) and (e) Do not arise.

Deployment of Rustom in Railways

3825. SHRI RAMKISHUN:

SHRI KAUSHALENDRA KUMAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to deploy Rustom, the medium altitude long endurance Unmanned Aerial Vehicle (UAB), being developed by Defence Research and Development Organisation (DRDO), on the Railway Crossings;

(b) if so, the details thereof with its advantages;

(c) the extent to which its deployment is likely to help in minimizing the instances of train accidents in the country; and

(d) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) to (d) Do not arise.

New Investment Policy for Fertilizer Sector

3826. SHRI N. CHELUVARAYA SWAMY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has announced new investment policy for fertilizer sector;

(b) if so, the details thereof alongwith the response of the fertilizer industry thereto;

(c) the details of fertilizer companies that have revamped their units and the companies which have asked the Government for assured availability of gas for their plants; and

(d) the measures taken to safeguard the interests of the manufacturers of urea?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a), (b) and (d) Policy for New Investments in urea sector and long-term offtake of urea from joint venture abroad has been implemented vide notification No. 12012/12/2007-FPP, dated 4th September, 2008. The fertilizer Industry has responding positively to the New Investment Policy by initiating investment decision for revamp of existing capacities. However, for expansion/revival/Greenfield projects the investment could not frutify in absence of firm gas prices.

(c) The details are given in the enclosed Statement.

Statement

I. The fertilizer companies that have revamped their units:-

1. CFCL – Gadepan-I and II
2. IFFCO – Aonla-I and II
3. IFFCO – Phulpur-I and II

4. TATA Chemical, Babrala
5. Indo Gulf Fertilizer, Jagdishpur

II. The companies having revamps in process:-

1. KRIBHCO-Hazira
2. RCF-Thal
3. NFL, Vijaypur-I and II
4. KRIBHCO Shyam, Shajahanpur
5. NFCL, Kakinada I and II

[Translation]

Harassment of Passengers

3827. SHRI BADRI RAM JAKHAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether passengers have been harassed by private airlines which issuing boarding pass despite having all the relevant documents in the name of visa and other certificates during flights;

(b) if so, the details thereof; and

(c) the steps taken by the Government to check such incidents?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Complaints against Private Airlines regarding harassment of passengers at international flight boarding in the name of visa, emigration, and other services are usually filed by the passengers with the private airline itself, since the carriage by air is a private contractual matter between the passenger and the airline. However, if any instance of harassment to air passengers is brought to the notice of the Government, the matter is taken up by the Regulator with the concerned airline for appropriate action.

Merger of SAIL with MEL

3828. SHRI HANSRAJ G. AHIR: Will the Minister of STEEL be pleased to state:

(a) whether the plant of Maharashtra Elektros melt Ltd. in Maharashtra has been acquired by the Steel Authority of India Ltd. (SAIL);

(b, if so, whether the process of the said merger has been completed;

(c) if so, the details thereof;

(d) whether 492 workers associated with manufacturing process in Maharashtra Elektros melt Limited have been regularised;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) to (c) The merger formalities of the Maharashtra Elektros melt Limited (MEL), a subsidiary of Steel Authority of India Limited (SAIL) is in progress and the formal approval of the Ministry of Corporate Affairs (MCA) is awaited. The Scheme of Amalgamation of MEL with SAIL has been approved by the respective shareholders and the compliance reports have been submitted to MCA on 12.10.2010. SAIL and MEL have been directed by the MCA to give public notice to creditors above Rs. 1 crore.

(d) to (f) MEL awards job contracts to the contractors in different areas and contract labourers are engaged through the contractors. Presently, 14 supervisors and 474 labourers (total 488) are deployed by these contractors. Contract labourers are dealt as per the provisions under the Contract Labour (Regularization & Abolition) Act, 1970 and as such regularization of contract labourers is not envisaged under the Contract Labour (Regularization & Abolition) Act, 1970.

[English]

Policy on Operation of Helicopters

3829. SHRI MILIND DEORA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is working on a policy to allow helicopters to fly along air corridors in cities in the country;

(b) if so, the details thereof and the reasons therefor;

(c) the suggested time-frame for implementation of the policy;

(d) whether a separate heliport authority is also being planned; and

(e) if so, the intended benefits to helicopter tourism from the above initiative?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) In order to reduce helicopter flying time while operating through busy airports and to avoid their queuing up for landing and takeoff along with fixed wing aircraft, separate flight corridors of helicopters have already been established for Delhi and Mumbai airports by Airports Authority of India in Aeronautical Information Publication of March, 2010. Airspace Management is an ongoing process and whenever traffic congestion is felt at any airport, routes are formulated for such airports as well.

(d) There is no such proposal.

(e) Does not arise.

[*Translation*]

Accident/Compensation

3830. SHRI ASHOK ARGAL: Will the Minister of RAILWAYS be pleased to state the number of the dependents of the passengers died in train accidents to whom jobs have been provided during the last three years and the details of the policy in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): Extant rules provide for giving compensation to the dependents of persons dying in train accidents. However, in exceptional circumstances and on humanitarian grounds jobs have been provided. As regards number of the dependents who have been provided employment on the railways during the last three years, the information is being collected and will be laid on the Table of the Sabha.

[*English*]

Chittaranjan Locomotive Works

3831. SHRI E.G. SUGAVANAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether Chittaranjan Locomotive Work has developed a new class of electric locomotive for powering its air conditioned coaches;

(b) if so, the details thereof;

(c) whether it is proposed to use this locomotive in all Express Trains; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam. A system has been developed for powering air conditioned and other coaches through electric locos for trials before putting on commercial use.

(b) to (d) The development is exploratory and its proliferation will be decided after evaluation of performance in actual service.

Car Production Unit

3832. SHRI MANICKA TAGORE: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Union Government has any proposal to set up car production units/industries of various companies in the backward districts of Tamil Nadu by giving tax rebate/concession to create more job directly and indirectly and easily export such manufactured cars from the nearest airport and seaport;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) to (c) As per data maintained by Department of Industrial Policy and Promotion (DIPP) and information furnished by Society of Indian Automobile manufacturers Association (SIAM), many car manufacturers have already established their manufacturing plants in Tamil Nadu. Some of the companies having manufacturing plants in State of Tamil Nadu are as under:-

Sl.No.	Company's name	Plant locations in Tamil Nadu
1.	Ford India Private Limited	Chengalpattu, Kancheepuram
2.	BMW India Pvt. Ltd.	Kancheepuram, Tamil Nadu
3.	Hindustan Motors Limited	Kancheepuram, Tamil Nadu
4.	Hyundai Motor India	Sirperumbudur, Kancheepuram
5.	Nissam Motor India	Oragadam, Kancheepuram
6.	Daimler India	Sriperumbudur, Kancheepuram

However, the Union Government, at present, has no separate proposal to set up car production units/ industries in the backward districts of Tamil Nadu.

Innovation Promotion Group

3833. SHRI NAVEEN JINDAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have set up an Innovation Promotion Group (IPG);

(b) if so, the details of composition of IPG and its objectives;

(c) whether the group has suggested any innovations since its inception in the working of the Railways;

(d) if so, the details thereof alongwith the action taken thereon;

(e) whether the Group has ever invited suggestions from the public; and

(f) if so, the nature of suggestions received and details of their implementation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Yes, Madam.

(b) An Innovation Promotion Group (IPG), consisting of multi-disciplinary team of eight senior officers of Ministry of Railways, was set up on 11.07.2008 with the objective of interacting with national and international Railway organisations, Industries, University, Citizens etc. to promote innovations for increasing efficiency, passenger satisfaction and productivity of Railways.

(c) to (f) IPG has received a number of suggestions, including from the public. The responses received from the public are mostly general complaints and personal/ local demands. Other suggestions relate to passenger amenities, safety, information technology etc. While some of these suggestions were already implemented on Indian Railways in a limited manner, other suggestions relating to various facts of railway working are regularly examined for feasibility and is a continuous process.

[Translation]

Construction of Helipads

3834. DR. KIRODI LAL MEENA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the helipads are being constructed violating noise pollution norms in the country;

(b) if so, the number of such helipads constructed so far;

(c) the reaction of the Government thereto; and

(d) the steps taken by the Government for compliance of noise pollution norms while giving permission for construction of helipads in the country?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Madam.

(b) and (c) Do not arise.

(d) It has been intimated by Ministry of Environment and Forests that helicopter is not a "sound producing instrument" as envisaged in Rule 3 and 5 of the Noise Pollution (Regulation and Control) Rules, 2000.

*[English]***Call Centre for Railways**

3835. SHRI RAVNEET SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to set-up call centres to help the commuters with round-the-clock information;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) Integrated Train Enquiry System (ITES) for dissemination of information through Interactive Voice Response System (IVRS) and human agent based call centres is already functional. While the information pertaining to arrival/ departure of trains is provided round the clock, the information relating to reservation status and fare enquiry of reserved accommodation is provided from 0030 hrs. to 2330 hrs.

Cotton Sales Depot

3836. SHRI P. VISWANATHAN: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government has introduced Depot Sales Scheme for Cotton in some parts of the country;

(b) if so, the details and the features of the scheme;

(c) whether it is proposed to extend the scheme to other parts of the country as well;

(d) if so, the details thereof; and

(e) the steps taken by the Government to promote medium and small spinning mills in the country?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (d) Yes, Madam, Cotton Corporation of India (CCI) had opened Sales Depots for cotton in Coimbatore and Rajapalayam in the State of Tamil Nadu with effect from 8th February, 2010. The Government of Tamil Nadu has exempted levy of 4% VAT on cotton bales sold from such sales depots. The Scheme extends various benefits to the textile mills which include inter-alia availability of

quality cotton at the door steps of the mills; saving in costs due to reduced need to maintain large inventories; saving in lead time, interest and carrying charges etc. Opening of sales depots at Baddi (Himachal Pradesh) and Ludhiana (Punjab), has been approved, subject to the exemption of 4% VAT from the respective State Governments.

(e) The benefits under the Technology Upgradation Fund Scheme are available to the small and medium spinning mills in the country.

*[Translation]***Booking Through Post Office**

3837. SHRI DILIP SINGH JUDEV: Will the Minister RAILWAYS be pleased to state:.

(a) whether there is any provision to get railway tickets and reservation tickets booked through post offices;

(b) if so, the details thereof;

(c) whether the post-offices at locations which are not connected with rail in the country, including Chhattisgarh have also been selected for this purpose;

(d) if so, the details thereof; and

(e) if not, the steps being taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a): Yes, Madam.

(b) At present, the facility of issuing reserved tickets through computerized Passenger Reservation System (PRS) terminals is available at 117 Post Offices across the country.

(c) Yes, Madam.

(d) and (e) A total of 162 locations including Khairagarh Raj Post Office in Chhattisgarh, have been selected across the country for providing Passenger Reservation System in Post Offices at both Rail Head/ Non-Rail Head locations. Out of these selected locations, 117 locations have already been commissioned.

*[English]***Unused Airports**

3838. SHRI SARVEY SATYANARAYANA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of unused airports in the country at present;

(b) the expenditure incurred on the maintenance of these unused airports during each of the last three years;

(c) the losses suffered by the Government due to non-utilisation of these airports during the said period; and

(d) the details of unused airports made operational by Government during the period?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) There are presently 32 unused/non-operational airports in the country belonging to Airports Authority of India (AAI).

(b) The expenditure incurred by AAI on the maintenance of these airports during the last three years was Rs. 4.60 crores in 2006-07, Rs. 10.64 crores in 2007-08 and Rs. 7.90 crores in 2008-09.

(c) Losses suffered by AAI in these airports during the said period was Rs. 3.53 crores in 2006-07, Rs. 10.31 crores in 2007-08 and Rs. 7.63 crores in 2008-09.

(d) Only Mysore airport in Karnataka has been developed for ATR-72 operations and made operational in May, 2010.

Drilling of Oil Wells

3839. SHRI K.J.S.P. REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Reliance Industries set to drill two more wells in KG-D6 Block;

(b) if so, the details thereof; and

(c) the present position thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) No, Madam. Reliance Industries Limited (RIL) has not submitted any proposal to drill two more oil wells in KG-DWN-98/3 block. RIL has so far drilled five (5) oil wells out of six (6) oil wells approved in Field Development Plan (FDP) of MA field in KG-DWN-98/3 block.

Waste Heat Project of ONGC

3840. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Waste Heat Project, Oil and Natural Gas Corporation, Mumbai High got carbon credit recently;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps being taken to enhance the carbon credits in future?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Yes, Madam. The first set of carbon credits for the Oil and Natural Gas Corporation Limited Mumbai High Waste Heat project has been issued on 18th March, 2010.

The United Nations Framework Convention on Climate Change (UNGCCC) Secretariat has issued 10,722 CERs (Certified Emission Reduction) known as carbon credits in common parlance. The issuance is for the first verification period of 5th February, 2007 to 31st March, 2009.

CERs have been issued for the project after the successful verification by the third party verifier (UNFCCC accredited Designated Operational (Entity) for the said verification period.

(c) The project is under constant monitoring for the entire crediting period from the date of registration, i.e. February, 5, 2007. The project will be periodically verified by the third party verifier i.e. UNFCCC accredited Designated Operational Entity. After each periodic verification, the carbon credits will be issued by UNFCCC Secretariat. The latest verification has been undertaken in October, 2010 for the period of 1st April, 2009 to 30th June, 2010.

Regional Institute for Lawyers

3841. SHRIMATI J. SHANTHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is planning to set up four regional institutes of excellence to equip lawyers to bring them on at par with Indian Information Technology (IIT) professionals;

(b) if so, the details thereof;

(c) whether the Bar Council of India and other similar bodies have given their in principle agreement for opening of such institutes of excellence; and

(d) if so, the time by which these institutes are likely to be opened?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) No, Madam.

(b) to (d) Does not arise.

Outsourcing Hub for Textiles

3842. SHRI SURESH KUMAR SHETKAR: Will the Minister of TEXTILES be pleased to state:

(a) whether India is emerging as a major outsourcing hub for textile services in some States;

(b) if so, the complete details thereof; and

(c) the steps taken by the Government to further enhance the country's image as major outsourcing hub for textiles?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (c) Yes, Madam. India is emerging as outsourcing hub for

textile services on account of low labour cost and also due to very nature of textile industry which is labour oriented. Low cost of raw material is another factor. Many ethnic trends and cultural diversity of India further provides huge product selection range.

The Government has initiated various schemes/ measures which has made the textile sector more efficient and competitive and will definitely enhance India's image as major outsourcing hub for textiles. The various schemes initiated by the Government for strengthening the textile sector are given as under:—

- Technology Fund Upgradation Scheme (TUFS).
- Scheme for Integrated Textile Parks (SITP).
- Group Workshed Scheme (GWS).
- Group Insurance Scheme for development of Powerloom sector.
- Integrated Scheme for Powerloom Cluster Development.
- Marketing Development Programme for Powerloom Sector

The exports of textiles and clothing during the last 3 years has shown an increasing trend except for 2008-09 where it decreased due to economic slowdown and recession. The details are given below:-

(in US\$ Million)

Items	2007-2008	2008-2009	2009-2010	April-May	
				2009-2010	2010-2011
Fibre	2562	961	2481	148	298
Yarn	3149	2487	2701	258	693
Fabrics	3139	3370	3712	531	600
RMG	9694	10956	10720	1622	1792
Made ups	2378	2353	2459	306	449
Other Textiles Items	1491	1324	1347	170	260
Grand Total	22413	21451	23420	3035	4092

Source: Monthly Statistics of the Foreign Trade of India. DGCI, Kolkata.

To promote and develop handloom textiles in the country for marking it outsourcing hub for textiles, Office of the Development commissioner for Handlooms (O/o DC(HL) under Ministry of Textiles has been implementing the following schemes during the 11th Plan period.

- (a) Integrated Handloom Development Scheme (IHDS)
- (b) Handloom Weavers Comprehensive Welfare Scheme.
- (c) Marketing and Export Promotion Scheme (MEPS).
- (d) Mill Gate price Scheme.
- (e) Diversified Handloom Development Scheme.

In addition, the Department of Commerce is also facilitating promotion of export of various commodities, including handloom textile through implementation of schemes as given under:—

1. Duty Entitlement Pass Book (DEPB) Scheme.
2. Focus Market Scheme.
3. Focus Product Scheme.
4. Marketing Development Assistance Scheme (MD)
5. Market Access Initiative Scheme (MAI)

Supply of Less Weight Cylinders

3843. SHRIMATI SUSHILA SAROJ: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of complaints received during the period 1.1.2009 and 31.12.2009 from consumers and various organisations including public representatives by the Indian Oil Corporation Ltd., New Delhi against LPG dealers regarding supply of less weight cylinders; and

(b) the action taken by the Government against the guilty LPG dealers?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Whenever Oil Marketing Companies (OMCs) receive complaints on supply of partially used cylinders/under-weight cylinders/pilfering

product of LPG against their LPG distributors, these are investigated. If the complaint is established, action is taken against the LPG distributor in accordance with the provisions of the Marketing Discipline Guidelines (MDG).

OMCs have reported that based on the established complaints of diversion/supply of partially used cylinders/under-weight cylinders/pilfering product from LPG cylinders, action has been taken in 637 cases against the erring LPG distributors in the country during the last three years and between April and September, 2010, out of which action has been taken in 5 cases in Delhi by the Indian Oil Corporation Limited during the period from 01.01.2009 to 31.12.2009 under the provisions of MDG.

Planting of Seabuckthorn

3844. DR. SANJAY JAISWAL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has planned for planting of seabuckthorn, which are rich source of nutrition and medicines, for both greening of the area and creating livelihoods in the Himalayan alpine and cold desert zones;

(b) if so, the details thereof; and

(c) the details of incentives being given by the Government in this regard, and the annual capacity for processing of seabuckthorn berries established in the country so far?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (c) Ministry of Food Processing Industries (MFPI) do not provide any incentives for the planting of seabuckthorn. However, National Medicinal Plants Board (NMPB) under Ministry of Health and Family Welfare is implementing a new Centrally Sponsored Scheme of National Mission on Medicinal Plants under which incentives are provided for cultivation of medicinal plants including seabuckthorn in identified clusters through Growers, Self Help Groups, Producer Companies Growers Cooperatives etc. The scheme is implemented through the State Horticulture Department and State Medicinal Plants Boards at State level. Under this scheme, subsidy @ 50% of cultivation cost to a maximum of Rs. 50,000/- per Hectare is provided for cultivation of seabuckthorn. Moreover, financial assistance @ 25% of the project cost limited to a maximum of Rs. 50.00 lakh is also available as back ended subsidy for setting up of value addition and processing unit like a solvent extraction/distillation unit,

for production of value added items. The plant has also been included under the programme of resource augmentation undertaken under the Central Sector Scheme for conservation, development and sustainable management of medicinal plants, in States of Jammu and Kashmir, Sikkim and Uttarakhand. The data regarding annual capacity for processing of seabuckthorn berries is not maintained centrally by Ministry of Food Processing Industries.

**Expenditure on Development of
Krishna Godavari Basin**

3845. SHRI ASADUDDIN OWASI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Reliance Industries incurred heavy expenditure in developing the Krishna Godavari Basin D6 gas-field and submitted inflated bills to the Government;

(b) if so, whether the Government has inquired about it;

(c) if so, the details thereof;

(d) the total revenue loss was incurred to the Government in developing this gas-field; and

(e) if so, the details thereof and action taken or being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (e) As per the audited accounts, Reliance Industries Limited (RIL) has reported expenditure of about US\$ 8.66 Billion till 31.03.2010 for carrying out development activities in KG-DWN-98/3 block. No report regarding inflated bills has been received by Directorate General of Hydrocarbons (DGH) from Audit Agencies.

Further, considering the large stakes involved in the form of Royalty and Profit Petroleum, this Ministry had requested Comptroller and Auditor General (C&AG) to undertake a special audit of eight exploration fields/blocks including KG-DWN-98/3 (KG D6). The C&AG has agreed to the request and is conducting special audit in respect of four (4) blocks including the above block.

Dispute between ONGC and Cairn India Ltd.

3846. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any dispute between Oil and Natural Gas Corporation and Cairn India Ltd. regarding their joint venture oil field in Rajasthan after Cairn deal with Vedanta Resources; and

(b) if so, the present status thereof and the action taken by the Government to settle this dispute?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Cairn India Ltd. (CIL) through its affiliate/subsidiaries holds 70% of Participating Interest (PI) in the Pre-NELP Block RJ-ON-90/1 in Rajasthan and ONGC holds 30% of PI and is also the licensee of the block. It is reported by Oil and Natural Gas Corporation (ONGC) that Cairn Energy PLC which holds 62.4% interest in CIL, vide letter dated 16th August, 2010, has informed ONGC that it has announced the proposal disposal of its substantial shareholding (upto 51%) in Cairn India Ltd. ONGC viewed that it has pre-emptive rights in relation to Cairn's PI under the Joint Operating Agreement (JOA) read with the provisions of the Production Sharing Contract (PSC). ONGC has requested Cairn Energy PLC to provide details in this regard. Cairn Energy PLC provided the share purchase deed for the proposed transaction and informed that ONGC's pre-emptive rights have not been triggered as it is not a case of transfer of PI. ONGC is examining the above views of Cairn Energy PLC.

The rights and obligations amongst the JV Partners i.e. ONGC and Cairn India Limited, such as 'first-right to purchase', etc., are governed by the JOA, wherein this Ministry is not a party to the agreement.

[Translation]

Artisans In Rural Areas

3847. SHRI YASHBANT LAGURI:
SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of TEXTILES be pleased to state:

(a) whether artisans in rural areas are not getting the benefits of the schemes run by the Government and only the artisans in urban areas are getting the said benefits due to widespread corruption;

(b) if so, the reaction of the Government thereto;

(c) whether the benefits meant for rural and poor artisans are being availed only by the artisans living in urban areas as the Handicrafts Board have issued identity

cards only to the urban artisans; and

(d) if so, the reasons therefor and remedial measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) No, Madam.

(b) Does not arise.

(c) No, Madam.

(d) Does not arise.

Projects under NATRIP

3848. SHRI DEVJI M. PATEL:
SHRI PAKAURI LAL:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the number of projects included under National Automotive Testing and Research and Development Infrastructure Project (NATRIP), State-wise;

(b) the funds released during the current financial year, Project-wise;

(c) whether any time frame has been fixed for completion of project;

(d) if so, the year of completing each project;

(e) the number of projects which have not been completed in time; and

(f) the steps being taken by the Government for such projects?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) National Automotive Testing and R&D Infrastructure Project (NATRIP) has been sanctioned for setting up of the testing, homologation & R&D facilities/centers for the automotive sector at seven locations in the country. These include:

(i) A full-fledged testing and homologation center within the northern hub of automotive industry at Manesar, Haryana.

(ii) A full-fledged testing and homologation center within the southern hub of automotive industry at Chennai, Tamil Nadu.

(iii) Up-gradation of existing testing and homologation facilities at Automotive Research Association of India (ARAI), Pune and at Vehicle Research and Development Establishment (VRDE), Ahmednagar.

(iv) World-class proving grounds or testing tracks at Pithampur, Indore, Madhya Pradesh.

(v) National Center for Testing of Tractors and Off-Road Vehicles and the national facility for accident data analysis and specialized driving training at Rae Bareilly, Uttar Pradesh.

(vi) National Specialized Hill Area Driving Training Center and Regional In-use Vehicle Management Center at Silchar (with two Campuses at Dhojchura & Jaffirbund) in Assam.

(b) During the current year 2010-11, a sum of Rs. 232.14 Cr. had been allocated to NATRIP which has already been released to NATRIP for meeting various project commitment.

(c) to (e) Yes Madam. The project wise original timefrarne, time frame as per the Detailed Project Implementation Report (DPIR) and the likely dates of completion are given in table below:

FACILITY	AS PER Cabinet Approval	AS PER DRIP *	LIKELY TIMELINES
1	2	3	4
iCAT, Manesar	Apr,11	Sept, 11	Sept, 11 (except for track which is likely to be completed by December, 2011)

1	2	3	4
GARC, Chennai	Apr, 11	Sept, 11	
NTRAX Indore	Apr, 11	Sept, 11	July, 11 (Except High speed track, which is to be completed by Dec, 12) SILCHAR Apr, 11 July, 09 Dholchura Campus Completed-Sept 08 Jaffirbund Centre Completed Oct. 2010
ARAI, Pune	Apr, 11	Sep, 11	Dec, 11 (Subject to land availability by Dec 10)
VRDE, Ahemadnagar	Apr, 11	May, 08	EMC Lab-madnagar Completed – Jan, 09 ABS Track- Dec, 10
NCVRS,	Apr, 10	June, 10	Accident Data Bareilly Analysis Centre – Completed Sept, 10, Labs & tracks by Dec, 12 (subject to land availability by Dec, 10)

* In the approval stage for NATRIP, it was indicated that the scope of activities, funding requirements, phasing of investment and time schedule of different centers, etc., were tentative and these, however, might undergo changes once the Detailed Project Implementation Report (DPIR) is finalized by the Global consultants. Accordingly there are some minor variations in the project timelines between the Cabinet Note and DPIR.

(f) The main reason for the delays at Rae Bareilly is on account of the non-availability of land and the delay at ARAI, Pune and iCAT Manesar is on account of delays in obtaining land and the required clearances. The project is being monitored at the highest levels on a regular basis. The issues of providing land and necessary clearances are being taken up earnestly with the concerned state government. In addition various other possible strategies for minimizing the delays are also being explored at the same time.

Allotment of Gas Agencies/Retail Outlets

3849. DR. BHOLA SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has been allotting gas agencies and retail outlets surreptitiously without giving advertisement in newspapers;

(b) if so, the details of the retail outlets and gas agencies allotted by the Government during the last three years, State-wise, district-wise;

(c) the dates on which the Government published advertisements for the allotment of some retail outlets and gas agencies alongwith the names of newspapers; and

(d) the steps being taken by the Government to cancel the gas agencies and retail outlets allotted without giving any advertisement and the action taken against the officers responsible for the same?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) Public Sector Oil Marketing Companies (OMCs) have freedom to choose locations for opening of distributorship/dealerships, subject to the locations being found commercially viable after feasibility study thereof by the companies. Selection of distributors/dealers for the chosen location is also made by OMCs in accordance with guidelines laid down by them for the purpose, which inter-alia involves advertisements in leading newspapers inviting applications for the same.

During the last three years, OMCs have not allotted any LPG distributorship/Retail Outlet without giving advertisement in newspapers except under a special

scheme, namely, Mumbai Martyrs Scheme for Government security personnel killed in Mumbai Terrorists Attack during 26-28.11.2008.

[English]

Production of Cotton and Jute

3850. SHRI N. S. V. CHITTHAN: Will the Minister of TEXTILES be pleased to state:

(a) the production of cash crops like jute and cotton in the country during each of the last three years, State-wise;

(b) the corresponding quantity exported as well in rupee terms, crop-wise, year-wise and State-wise; and

(c) the quantity of cotton and jute also indicating in rupee terms imported during the corresponding period to bridge the gap if any, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) The State-wise production of raw jute in the country during the last three years is given below:-

(In lakh bales of 180 kg. per bale)

	2007-08	2008-09	2009-10*
Andhra Pradesh	5.01	2.95	1.91
Assam	6.84	6.75	7.39
Bihar	14.65	12.20	13.05
Madhya Pradesh	0.02	0.01	0.01
Maharashtra	0.33	0.26	0.33
Orissa	1.51	0.98	0.84
West Bengal	82.94	79.66	88.58
Others	0.81	0.84	0.80
Total	112.11	103.65	112.91

Source: Directorate of Economic and Statistics

*As per 4th Advance Estimate

The State-wise production of raw cotton in the country during the last three years is given below:—

(In lakh bales of 170 kg. per bale)

	2007-08	2008-09	2009-10*
1	2	3	4
Punjab	20.00	17.50	14.25
Haryana	15.00	14.00	14.75
Rajasthan	9.00	7.50	11.00

1	2	3	4
Gujarat	110.00	90.00	98.00
Maharashtra	62.00	62.00	63.00
Madhya Pradesh	20.00	18.00	15.00
Andhra Pradesh	46.00	53.00	52.00
Karnataka	8.00	9.00	9.00
Tamil Nadu	4.00	5.00	5.00
Others (Incl. Orissa)	1.00	2.00	1.00
Loose Lint	12.00	12.00	12.00
Grand Total	307.00	290.00	295.00

Source: Cotton Advisory Board

(b) The export of Raw Cotton/Raw Jute as per the Cotton Advisory Board/Jute Advisory Board estimates are as follows:—

(Quantity in '000' MT/Value in Rs. crore)

	2007-08		2008-09		2009-10	
	Quantity	Value	Quantity	Value	Quantity	Value
Raw Cotton	1504.50	8365.98	595.00	3837.13	1411.00	10270.21
Raw Jute	Negligible		Negligible		4.76	Not available

Source: Value approx. as per DGCI&S, Kolkata.

The crop-wise and State-wise export figures are not compiled by the authorities.

(c) The import of Raw Cotton/Raw Jute as per the Cotton Advisory Board/Jute Manufactures Development Council are as follows:—

(Quantity in '000' MT/Value in Rs. crore)

	2007-08		2008-09		2009-10	
	Quantity	Value	Quantity	Value	Quantity	Value
Raw Jute	171.80	196.72	59.00	89.00	82.90	197.40
Raw Cotton	108.46	978.54	170.00	1377.80	119.00	1195.64

Source: Value approx. as per DGCI&S, Kolkata.

[Translation]

Import of DAP Fertilizers

3851. SHRI RAKESH SINGH:
SHRI DEORAJ SINGH PATEL:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Union Government has decided to allow the State Governments to import the DAP fertilizers directly;

(b) if so, whether the Union Government will take note of inconvenience being faced by the States in arranging huge funds for this purpose;

(c) if so, whether the Union Government is contemplating to implement earlier arrangement for ensuring availability of fertilizers on time; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (d) Urea is the only fertilizer which is under partial movement and distribution control of the Government. All other fertilizers viz. DAP, MOP, SSP and NPK etc. are decontrolled/ de-canalized since 1992. The availability of Phosphatic and Potassic fertilizers is decided by the market forces of demand and supply. The State Governments were advised during the years 2007-08, 2008-09 and 2009-10 for direct import of decontrolled fertilizers like DAP & MOP and to claim subsidy from Department of Fertilizers for pre-positioning and its distribution to farmers at the time of need for extra comfort. Only Government of Andhra Pradesh imported 1.00 lakh MT of DAP through M/s Indian Potash Limited and claimed subsidy for the same from Department of Fertilizers. The Department of Fertilizers is making continues efforts to ensure availability of all subsidized fertilizers at the State level as per the assessed requirement of the States. The cumulative requirement, availability and sales of Urea, DAP, MOP & NPK (complex) fertilizers during the years 2008-09, 2009 10 and 2010-11 (April'10 to October'10) is given in the enclosed Statements I, II and III. As can be seen, the availability of all the fertilizers is adequate in the country.

Statement I

Cumulative availability of fertilizers during the year 2008-09 (April 08 to March, 2009)

2008-09 State	UREA			DAP			MOP			Complex			Qty. in LMTs
	Requirement	Availability	Sales	Requirement	Availability	Sales	Requirement	Availability	Sales	Requirement	Availability	Sales	
1	2	3	4	5	6	7	8	9	10	11	12	13	
Andhra Pradesh	27.50	27.840	0.00	8.50	9.98	9.97	5.85	6.27	6.04	20.50	16.50	16.30	
Karrataka	13.50	12.88	12.82	6.05	8.12	8.07	4.55	5.14	5.05	11.17	8.44	8.39	
Kerala	1.49	1.68	1.63	0.31	0.24	0.24	1.33	1.53	1.51	1.72	1.85	1.81	
Tamil Nadu	10.37	11.28	11.28	4.31	3.85	3.85	4.84	5.95	5.84	3.62	3.55	3.51	
Gujarat	18.65	18.69	18.48	7.10	8.24	8.19	1.90	2.26	2.22	4.39	4.92	4.70	
Madhya Pradesh	15.75	13.83	13.59	8.25	8.31	8.14	1.20	1.17	0.88	4.35	2.20	2.15	
Chhattisgarh	5.40	5.23	5.06	1.75	2.31	2.28	0.77	0.95	0.92	1.31	1.23	1.22	
Maharashtra	23.25	22.84	22.46	8.60	10.19	10.15	3.70	5.17	4.92	15.65	10.40	10.29	
Rajasthan	15.10	13.21	12.97	5.60	5.90	5.77	0.33	0.32	0.24	1.42	0.67	0.66	

1	2	3	4	5	6	7	8	9	10	11	12	13
Haryana	19.90	17.59	17.36	6.00	6.69	6.61	0.46	0.47	0.39	0.67	0.31	0.31
Punjab	25.50	26.28	25.77	8.10	8.82	3.82	0.95	0.98	0.81	1.01	0.59	0.57
Himachal Pradesh	0.65	0.66	0.66	0.00	0.00	0.00	0.07	0.06	0.06	0.44	0.40	0.40
Jammu & Kashmir	1.35	1.28	1.26	0.80	0.59	0.59	0.33	0.14	0.14	0.00	0.01	0.01
Uttar Pradesh	55.00	55.74	54.83	15.50	15.12	14.93	2.50	2.79	2.47	10.50	7.44	7.32
Uttarakhand	2.30	2.22	2.20	0.35	0.31	0.31	0.18	0.08	0.08	0.45	0.51	0.51
Bihar	21.25	18.33	17.96	4.25	4.02	4.11	1.90	2.28	2.13	3.60	2.59	2.59
Jharkhand	2.00	1.57	1.54	1.05	0.80	0.80	0.13	0.16	0.14	0.40	0.38	0.38
Orissa	5.50	4.74	4.61	2.00	1.89	1.89	1.35	1.53	1.34	2.88	2.66	2.55
West Bengal	13.00	11.94	11.67	4.86	4.03	4.03	4.15	4.80	4.62	7.49	7.29	7.23
Assam	2.40	2.30	2.30	1.03	0.14	0.14	1.06	1.08	0.95	0.30	0.06	0.06
All India	281.34	270.88	266.51	94.83	99.78	99.03	37.86	43.34	40.95	92.32	72.26	71.22

§ Excludes 10.4 LMT of urea extra sold in March, 2008 (March,08 requirement 10.38 LMT, the sales was 22.76 LMT)

Note: DOF started monitoring of complex fertilizer w.e.f. Kharif, 2008.

Statement II

Cumulative requirement availability and sales of fertilizers during the year 2009-10 (April 09 to March, 2010)

2009-10 State	UREA			DAP			MOP			Complex			Qty. in LMTs
	Requirement	Availability	Sales	Requirement	Availability	Sales	Requirement	Availability	Sales	Requirement	Availability	Sales	
1	2	3	4	5	6	7	8	9	10	11	12	13	
Andhra Pradesh	27.50	26.16	25.95	9.75	8.89	8.85	6.60	6.07	6.01	20.50	18.69	18.15	
Karnataka	13.75	13.77	13.77	8.20	8.46	8.46	5.15	6.12	6.08	11.20	10.95	10.76S	
Kerala	1.63	1.53	1.53	0.35	0.30	0.30	1.54	1.57	1.54	1.90	2.12	2.05	
Tamil Nadu	11.50	9.98	9.98	4.25	2.94	2.94	5.84	5.14	5.12	4.00	6.18	6.13i	
Gujarat	18.75	18.21	18.12	8.00	7.64	7.62	2.30	2.86	2.69	4.72	4.20	4.01	
Madhya Pradesh	15.25	16.00	15.93	8.50	9.52	9.47	1.20	1.67	1.43	3.55	2.48	2.43	
Chhattisgarh	5.48	5.27	5.27	1.77	2.65	2.65	0.84	0.96	0.90	1.42	1.04	1.04	
Maharashtra	24.75	22.87	22.87	12.50	13.83	13.82	5.60	7.07	7.06	14.00	11.25	11.13	
Rajasthan	15.10	13.37	13.15	6.50	5.86	5.85	0.35	0.55	0.42	1.37	0.78	0.78	

1	2	3	4	5	6	7	8	9	10	11	12	13
Haryana	19.65	18.05	17.95	7.00	6.66	6.66	0.52	0.90	0.90	0.45	0.48	0.48!
Punjab	25.50	24.65	24.46	8.50	8.08	8.06	0.91	1.00	1.08	0.55	0.57	0.55
Himachal Pradesh	0.67	0.54	0.54	0.00	0.02	0.02	0.07	0.05	0.05	0.50	0.38	0.38
Jammu & Kashmir	1.40	1.22	1.22	0.78	0.48	0.48	0.26	0.18	0.18	0.00	0.00	0.00
Uttar Pradesh	55.00	53.64	53.08	17.00	16.51	16.49	2.85	3.47	3.43	8.50	9.47	9.40
Uttarakhand	2.15	2.33	2.33	0.40	0.38	0.38	0.13	0.04	0.04	0.45	0.41	0.40
Bihar	19.00	17.04	17.03	4.50	3.98	3.97	2.10	2.26	2.26	3.10	2.68	2.68
Jharkhand	2.05	1.50	1.50	1.15	0.82	0.82	0.15	0.17	0.17	0.50	0.69	0.68
Orissa	5.75	4.61	4.59	2.25	2.24	2.21	1.70	1.31	1.27	3.00	2.28	2.24!
West Bengal	13.00	11.71	11.71	4.80	4.56	4.55	4.15	4.97	4.97	7.50	8.39	8.39
Assam	2.60	2.56	2.56	0.35	0.22	0.22	1.26	0.97	0.97	0.06	0.06	0.06
All India	281.90	265.97	264.48	106.98	104.09	103.92	43.85	47.60	46.74	87.73	83.38	82.03

Statement III*Cumulative availability of Fertilizers during the year 2010-11 (April 10 to October'10)*

2010-11 State	UREA			DAP			MOP			COMPLEX		
	Requirement	Availability	Sales*	Requirement	Availability*	Sales*	Requirement	Availability*	Sales*	Requirement	Availability*	Sales*
1	2	3	4	5	6	7	8	9	10	11	12	13
Andhra Pradesh	1675.00	1915.38	1872.98	825.00	842.55	812.79	415.00	401.60	375.80	1370.00	1497.82	1457.01
Karnataka	960.00	1009.65	1001.17	650.00	741.65	724.57	340.00	327.45	296.77	667.50	856.69	831.45
Kerala	116.00	93.68	92.10	24.00	30.81	30.70	107.50	107.57	102.99	157.50	150.58	143.89
Tamil Nadu	585.00	522.46	519.76	279.00	211.74	209.02	322.00	253.35	250.53	245.25	409.08	404.44
Gujarat	1085.00	1236.10	1225.36	615.00	552.94	545.37	136.00	128.39	121.27	286.80	419.21	411.89
Madhya Pradesh	855.18	863.23	858.45	779.93	826.88	789.00	101.81	103.07	95.58	261.02	249.67	243.85
Chhattisgarh	461.66	433.30	432.29	236.69	231.75	224.97	87.32	67.65	65.61	103.74	92.41	88.32

Qty. in ('000) MTs

1	2	3	4	5	6	7	8	9	10	11	12	13
Maharashtra	1595.00	1556.85	1537.38	1100.00	1066.69	1035.74	380.00	389.76	362.88	945.50	1061.18	1040.13
Rajasthan	698.00	679.26	667.16	515.00	493.98	488.83	35.50	27.85	20.98	87.20	105.77	105.31
Haryana	995.00	962.22	940.78	545.00	595.96	579.77	45.00	60.23	48.43	35.00	63.10	57.36
Punjab	1550.00	1628.18	1602.57	785.00	699.67	693.37	76.00	90.57	67.95	60.00	94.25	76.43
Himachal Pradesh	40.00	32.62	32.58	0.00	0.00	0.00	3.50	0.00	0.00	27.50	15.98	13.34
Jammu and Kashmir	94.28	84.89	81.05	57.32	41.36	38.11	22.70	3.01	2.58	0.00	0.00	0.00
Uttar Pradesh	2835.00	2767.83	2614.89	1435.00	1278.61	1145.28	220.00	137.02	116.44	680.00	809.97	763.23
Uttarakhand	128.00	130.97	123.11	27.00	17.55	15.31	6.60	2.93	2.93	28.00	47.07	45.51
Bihar	1050.00	825.35	818.01	260.00	297.77	292.04	120.00	85.96	83.83	210.00	175.13	169.17
Jharkhand	154.00	107.82	104.51	83.00	57.58	51.17	12.50	4.43	4.43	57.50	26.86	26.22
Orissa	425.00	374.16	355.23	165.00	169.06	161.93	118.17	105.84	96.22	209.70	178.13	171.44
West Bengal	578.76	524.24	516.57	285.50	318.68	301.93	180.90	161.66	161.47	423.20	488.17	476.69
Assam	132.60	170.44	170.14	23.60	26.06	19.97	66.30	36.89	36.46	5.00	7.76	7.26
All India	16120.89	15961.81	15611.34	8719.29	8507.95	8169.89	2823.88	2501.35	2319.65	5860.41	6764.08	6547.91

* Includes Stock Pre-positioned.

[English]

New Railway Projects in Uttar Pradesh

3852. SHRI NEERAJ SHEKHAR: Will the Minister of RAILWAYS be pleased to state:

(a) the details of the railway lines doubled and electrified in Uttar Pradesh during the last three years;

(b) the details of the railway lines on which doubling and electrification is still going on in Uttar Pradesh;

(c) whether the Railways propose to extend some trains like Anand Vihar-Varanasi Garib Rath upto Ballia via Ghazipur in view of huge crowd travelling daily from Ballia and Ghazipur to Delhi; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) A Statement is attached.

(c) and (d) Extension of 2213/2214 Anand Vihar-Varanasi Garib Rath Express (tri-weekly) to Ballia is not feasible at present due to operational constraints including inadequate lie-over at Varanasi and unavailability of pit line of adequate length at Ballia. Ballia and Ghazipur are well connected to Delhi by 8 pairs and 4 pairs of train services respectively.

Statement

During last three years (2007-08, 2008-09 and 2009-10) following sections have been doubled/ electrified in the State of Uttar Pradesh

Year	Section	Length in km.
1	2	3
Doubling		
2007-08	Lohagara-Katiadandi	32
	Kanpur-Panki 3rd line	09
	Cheoki-Lohagara	07
	Samargopalpur-Kinana	34
	Simboli-Garhmukteshwar	10
	Anupganj-Chandrauli	13
2008-09	Garhmukteshwar-Kankather	12
	Amroha-Kankather	31
	Bhimsen-Juhi	11
	Kanpur-Panki 4th line	09
	Mankapur-Bhabhnan	30
	Gorakhpur-Baitalpur (Part)	10
	Gorakhpur-Cantt. Kusmi	
	Ekma-Jiradei (Part)	08
	Bhabhnan-Gaur	07
2009-10	Sahibabad-Anand Vihar	11
	Munderwa-Bhabhnan (Gaur-Govind Nagar)	17
	Sahajanwa-Khalilabad	17
	Kushmi Chauri Chaura of Gorakhpur-Baitalpur	06
	Jiradei-Bhatni (Part)	17
	Siwan-Jiradei	11

1	2	3
Electrification		
2007-08	Matlabpur-Agwanpur	10
	Dilwar nagar-Balamau-Karna	61
	Utratia-Alamnagar	15
2008-09	Agwanpur-Harthala	08
	Khurja Baral	27
	Kana-Rosa	63
	Utratia-Dilkusha	06
	Kanpur-Central-Kanpur	02
	Anwarganj	
2009-10	Mughalsarai-Sri-Krishnapur	104
	Utratia-Akbarganj	61
	Rosa-Bareilly	81
	Baral-Meerut City-Sakhoti	84
	Barabanki-Burhwal	27
	Moradabad Yard	08
	BOCL siding at Panki	03
	Anand Vihar-Sahibabad	07

(b) Following doubling/electrification works are in progress in the State of Uttar Pradesh

Doubling

1.	Aligarh-Ghaziabd 3rd line	106.15
2.	Bhabhnan-Mankapur patch doubling	30.15
3.	Balance section of Utratia-Sultanpur- Zafrabad	148.00
4.	Barabanki-Burhwal	29.00

1	2	3
5.	Bhadoi-Janghai	89.1
6.	Bhatni-Baitalpur	35.27
7.	Bhatni-Jiradei	38.11
8.	Ghagharaghat-Chowkaghat	5.63
9.	Gorakhpur-Baitalpur	34.13
10.	Gorakhpur-Sajanwa	17.7
11.	Lohta-Bhadoi Phase-I	39.00
12.	Mau-Indara	8.00
13.	Manderwa-Bhabhnan	45.25
14.	Palwal-Bhuteswar 3rd line	81.00
15.	Panki-Bhaupur 3rd line	11.38
16.	Phaphamau-Allahabad	12.9
17.	Sahjanwa-Munderwa patch doubling	32.19
18.	Tundla-Yamuna Bridge	21.00
Electrification		
1.	Ghaziabad-Moradabad	140
2.	Varanasi-Janghai-Unchahar including Phaphamau-Prayag- Allahabad	207
3.	Moradabad-Lucknow-Utratia	337
4.	Utratia-Sultanpur-Mughalsarai	288
5.	Khurja-Meerut-Saharanpur including Ghaziabad-Meerut	254
6.	Jhansi-Kanpur including Ait-Konch and Kanpur Anwarganj-Kalyanpur	240
7.	Barabanki-Gorakhpur-Bankata	341

[*Translation*]**Handicrafts Exhibition**

3853. SHRI RADHE MOHAN SINGH:
SHRI RAM SUNDAR DAS:
SHRI BHISMA SHANKAR ALIAS
KUSHAL TIWARI:

Will the Minister of TEXTILES be pleased to state:

- (a) whether Indian handicrafts showcase country's rich culture and heritage;
- (b) if so, the details thereof;
- (c) whether the Government has formulated any scheme to promote Indian handicrafts and the sale thereof abroad;
- (d) if so, the details thereof; and
- (e) the countries where handicraft exhibitions were organised to promote these arts during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Yes, Madam. The Indian handicrafts viz Embroidery, Folk Paintings, Wood & Stone carvings and handmade carpets etc. showcase country's rich culture and heritage.

(c) and (d) Yes, Madam. The International Marketing events are organized under one of the component of Marketing Support and Services Scheme which is under implementation during the XI Plan. The scheme envisages promoting export of handicrafts and carpets under which financial assistance is provided to eligible organization for participation in international fairs and exhibitions held in foreign countries.

(e) The countries where handicrafts exhibitions were organized during the each of the last three years are as under:

2007-08: Hong Kong, Australia, Brazil, Italy, Macao, UK, USA, Russia, Egypt, New Zealand, Dubai, Moscow, Germany, Portugal, South Africa.

2008-09: Hong Kong, USA, Brazil, Hungary, Russia, Oman, Italy, UAE, UK, Chile, Argentina, Colombia, Peru, Turkey, south Africa,

Pakistan, Spain, Greece, Germany.

2009-10: Hong Kong, Kazakhstan, South Africa, Singapore, USA, Brazil, Greece, UK, Hungary, Croatia, Spain, Russia, Germany, Colombia, Italy, Portugal, Egypt, Argentina, Australia, Dubai, Japan.

[*English*]**Old Railway Bridges**

3854. SHRI ABDUL RAHMAN: Will the Minister of RAILWAYS be pleased to state:

- (a) whether age norms have been laid down for Railway bridges;
- (b) if so, the details thereof;
- (c) the number of old Rail bridges which are more than century old and require to be strengthened and reconstructed on large scale;
- (d) whether any comprehensive plan has been prepared with regard to strengthening and reconstructing these old bridges and damaged bridges in the country; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (e) No age norms are laid down for the railway bridges. Besides age, the performance of the bridge is affected by a large number of variables like the intensity of traffic, type of traffic, axle loads, hydrological factors, maintenance practices etc. The rebuilding/rehabilitation/strengthening of bridges is undertaken on the basis of their physical condition and not on the basis of age. As on 1.4.2010, there are 36,335 railway bridges which are more than a century old. 3960 railway bridges are sanctioned for rebuilding/rehabilitation/strengthening which include bridges of all ages. A regular and rigorous system of inspection of Bridges is followed on Indian Railways. Under this system, all the Bridges are thoroughly inspected once a year by designated officials. In addition, the inspecting officials also inspect the Bridges during their routine inspections. Rebuilding/rehabilitation/strengthening of Bridges is undertaken on the basis of their physical condition as ascertained during regular inspections. During the last five years, a total of 6435 No. of Rail Bridges have been rebuilt/rehabilitated/strengthened on Indian Railway system.

Mangalore Airport

3855. SHRI NALIN KUMAR KATEEL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the growth rate of air passengers at Mangalore airport;

(b) the new facilities provided at Mangalore airport for the benefit of the passengers;

(c) whether some more development works are proposed at Mangalore airport after the recent air tragedy; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) The growth rate of passenger traffic in 2009-10 at Mangalore airport in Karnataka over the previous year was 20.9%.

(b) Passenger facilities provided at this new Integrated Terminal include new Terminal Building to handle 250 arriving and 250 departing passengers with Passenger Boarding Bridges, Flight Information Display Boards, Close Circuit Television and Public address System.

(c) and (d) As per the directive of DGCA, it is proposed to provide 'Distance to Go' Markers (DTGMs) for Runway 06/24 and leveling and grading the Runway End Safety Area (RESA) to the flush with localizer antenna base.

New Railway Lines

3856. SHRI SHER SINGH GHUBAYA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of proposals for new railway lines included in the current rail budget for carrying out surveys particularly in State of Punjab;

(b) the time-limit fixed for completing the said survey works of these new railway lines; and

(c) the norms fixed for approval of new railway lines after completion of the said survey work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) A total of 9 surveys for new line falling partly/fully in the State of Punjab have been sanctioned in Railway Budget 2010-

11, out of which 6 have already been completed. The remaining 3 surveys are expected to be completed by June, 2011.

(c) As per the extant policy new lines are sanctioned on various criteria like (i) providing oriented lines to serve new industries for tapping mineral and other resources, (ii) providing missing links for completing alternative routes to relieve congestion on existing saturated routes, (iii) strategic reasons and (iv) establishment of new growth centers or giving access to remote areas. Besides, new line are also taken up on socio-economic considerations for development of the economically backward areas.

Stoppages of Trains

3857. SHRI INDER SINGH NAMDHARI:
SHRI P. L. PUNIA:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of provisions/criteria in place for providing stoppages of trains at major stations and pilgrimage centres in the country;

(b) whether the Ranchi-New Delhi Garib Rath train do not halt at Chandwa, Lathear and Barwadih stations;

(c) if so, the details thereof and the reasons therefor;

(d) whether the Railways have received any proposal for providing stoppage to Kaifiyat Express and Gorakhdham Express at Barabanki station; and

(e) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Stoppages are given keeping in view various factors like traffic offering at the station, time of passing, availability of alternative services, pattern of services, etc.

(b) and (c) Yes, Madam. Provision of stoppage of 2877/2878 New Delhi-Ranchi Garib Rath Express has not been found justified as per the mentioned criterion, at Chandwa, Letehar and Barwadih Stations.

(d) and (e) Yes, Madam. Representations, for provision of stoppage of 2225/2226 Azamgarh-Delhi Kaifiyat Express and 2555/2556 Gorakhpur-Hisar Gorakhdham Express at Barabanki have been received. These have not been found feasible at present.

[*Translation*]

Acid Attacks

3858. SHRI PRATAPRAO GANPATRAO JADHAO: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Law Commission recommended acid attacks as a punishable offence and amendment to the Indian Penal Code (IPC) accordingly;

(b) if so, the details in this regard; and

(c) the time by which the IPC is likely to be amended?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) Yes, Madam.

(b) The Law Commission of India in its 226th report titled "The Inclusion of Acid Attacks as Specific Offences in the Indian Penal Code and a law for Compensation for Victims of Crimes" (July 2009) has recommended that new section 326 A be added to the Indian Penal Code along with insertion of new section 114 B in the Indian Evidence Act.

(c) Under due process.

Development of Wool Sector

3859. SHRI MITHILESH KUMAR: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government is implementing the Sheep and Wool Improvement Scheme (SWIS) for the development and growth of wool sector in the country;

(b) if so, the details thereof;

(c) the quantity of wool imported and exported during each of the last two years;

(d) the total amount of foreign exchange earned through exports; and

(e) the steps taken/being taken to augment the quality and quantity of wool production in the country?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Yes, Madam.

(b) to (e) The Central Wool Development Board has taken up 'Sheep and Wool Improvement Scheme' to augment the quality and quantity of wool in the country and is implementing various projects in all major wool producing states. Sheep and Wool Improvement Scheme having components for (i) 'health care' for treatment, vaccination and medicines to sheep (ii) 'breed improvement' for genetic improvement of sheep and to distribute stud rams (iii) 'support for multipurpose extension centers' to provide different facilities at one place, (iv) 'marketing & grading support' to wool growers to get better returns from wool (v) 'conducting training programmes' for wool growers in latest techniques of sheep rearing activities, (vi) 'ram raising unit' to develop good quality breedable rams and to fulfill requirement of stud rams, (vii) 'assistance for sheep pen', (viii) 'provide feed supplement' to sheep (weak, pregnant/breedable ewes) and (ix) 'creation of revolving fund' for marketing of raw wool and to revitalize the states wool marketing federations/corporations and optimum utilization of infrastructure available with them for this purpose.

(i) The quantity and value of Exports of Indian woollen products is as under:

(Rs. In crore)

Products	2008-09	2009-10
Woollen yarn, fabrics, made up etc.	456.52	424.63
Ready made garments – wool	1742.97	1838.10
Carpet (excl. Silk) handmade	3506.36	3442.93
Total	5705.85	5705.66

(ii) The quantity and value of Imports of raw woollen is as under:

Products	2008-09		2009-10	
Wool,	Quantity	Value	Quantity	Value
raw	(unit in ton)	(Rs. in crore)	(unit in ton)	(Rs. in crore)
	65730	1033.24	68264	1000.77

[English]

Allocation of Fertilizers

3860. SHRIMATI DARSHANA JARDOSH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has received any representation for rationalization of allocation of chemicals and fertilizers to farmers according to their agricultural land and crop pattern to avoid smuggling and possibility of reducing subsidy burden;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (c) The season-wise demand of major fertilizers like Urea, DAP, MOP and NPK is assessed by Department of Agriculture and Cooperation (DAC) in consultation with the officers of State Agriculture department, fertilizer suppliers and Fertiliser Association of India (FAI). The Chief Secretaries in the State and Border Guarding Authorities like Border Security Force (BSF), Coast Guards and Custom authorities etc. have been alerted by Department of Fertilizers, Ministry of Home Affairs and Ministry of Finance to keep strict vigil on such activities which may lead to illegal exports/smuggling of fertilizers and initiate stringent action against the persons involved in such malpractices under the provision of FCO, 1985.

The provision contained in Para 3 of Fertilizer (Movement Control) Order, 1973 — Prohibits the illegal export/smuggling of fertilizers. Instances of illegal export of Muriate of Potash (MOP) and Di-Ammonium Phosphate (DAP) packed in the brand common Salt and Soda Ash from Gujarat has come to notice. The consignment has been seized by Custom Authorities at Kandla Port. Similarly, Government of Maharashtra has also intimated

that the fertilizer is being exported illegally in the name of Soda Ash, Salt etc. This complaint was on the basis of seizure of about 4000 bags of 50 kg. (each having imprinted as Soda Ash but containing DAP as per testing report) by the District Quality Control Inspector while inspecting the Godown of M/s Transworld Furtichem Pvt. Ltd. Roha, District, Raigad on 27th January, 2010. In this regard necessary, legal proceedings are being initiated by the concerned authorities. Similarly in Karnataka, Bangalore customs have seized 1156 MT of MOP from six trades and have initiated legal proceedings. The respective State Government's will be taking appropriate action against offenders as per provisions of law.

Recently also, Department of Fertilizers has written to Chief Secretaries of the States having international boundaries of initiating action against person/persons involved in smuggling of fertilizers with the help of Central/ State enforcement agencies.

Skill Development and Leadership Training to Minority Women

3861. SHRI NAMA NAGESWARA RAO: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Government is contemplating to launch a scheme to provide skill development and leadership training to minority women who have shown entrepreneurial skills; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) A scheme for Leadership Development of minority women as launched by this Ministry in January, 2010 and is implemented from 2010-11. The objective of the scheme is to empower and instill confidence in women, by providing knowledge, tools and techniques for

interacting with functionaries of Government, banks, etc. at all levels. The scheme, however, provides, that if a group wishes to avail of scheme for economic activities after the training is over, they would be given priority for sanction of their project by the National Minorities Development and Finance Corporation (NMDFC) in accordance with the guidelines of their scheme.

(b) Two types of leadership training are provided in the scheme namely, training in village/locality and residential leadership development training in institutes. The scheme is to be implemented through Government and non-governmental organizations. The target for imparting training in 2010-11 is 56580 women. Copy of the scheme is available on the website of the Ministry of Minority Affairs, namely www.minorityaffairs.gov.in.

Shortage of fertilizers

3862. SHRI M. I. SHANAVAS: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Union Government has received any representation from the various State Governments regarding the shortage and inadequate supply of fertilizers in the country;

(b) if so, the details thereof;

(c) the action taken by the Union Government thereon; and

(d) the steps taken by the Union Government to ensure adequate supply of fertilizers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):
(a) to (d) Urea is the only fertilizer which is under partial movement and distribution control of the Government. Union Government ensures availability of urea as per assessed monthly requirement of States of State level. State Governments are responsible for its distribution within the State. All other fertilizers viz. DAP, MOP, SSP and NPK etc. are decontrolled/de-canalized since 1992. The availability of Phosphatic and Potassic fertilizers is decided by the market forces of demand and supply.

The State-wise requirement (demand), availability and sales of major fertilizer like Urea, DAP, MOP and complex fertilizers (NPK) during the year 2010-11 (April' 10 to October, 2010) are given in the enclosed Statement. As can be seen, the availability of all the fertilizers is adequate in the country.

Steps taken to make available sufficient fertilizers:—

- (i) Each state in consultation with the fertilizer suppliers is required to prepare monthly supply plan district-wise within overall availability at State level of ensuring availability of fertilizers in all parts of the State;
- (ii) The movement of fertilizers is being monitored throughout the country by an on-line web based monitoring system (www.urvarak.co.in) also called as Fertiliser Monitoring System (FMS);
- (iii) As per provisions contained in para 4 of FCO, 1985 — Every dealer, who makes or offers to make a retail sale of any fertilizer, shall prominently display in his place of business — a list of price or rates of such fertilizers fixed under Clause 3 of FCO and for the time being in force;
- (iv) The State Governments have been advised (i) to instruct the State Institutional agencies to coordinate with manufacturers and importers of fertilizers for streamlining the supplies (ii) to review the railway rake points in their States and take up the issues with the Railways for improvements, if any, required to ensure availability of fertilizers in every nook and corner of the State;
- (v) The Government has introduced a Nutrient Based Subsidy (NBS) Policy in respect of Phosphatic and Potassic fertilizers w.e.f. 1.4.2010. Under the NBS, State Governments have to play more proactive role to co-ordinate with the manufacturers/importers to tie up supplies of fertilizers as per the requirement of States;
- (vi) Under NBS, Fertilizer companies are required to print Maximum Retail/Price (MRP) alongwith applicable subsidy on the fertilizer bags clearly. Any sale above the printed net retail price will be punishable under the EC Act; and
- (vii) All possible steps are taken by the Department of Fertilizers to match the availability of fertilizers with the assessed requirement.

Statement*Cumulative availability of fertilizers during the year 2010-11 (April'10 to October'10)***2010-11**

Qty. in ('000) MTs

State	Urea			DAP			MOP			Complex		
	Requirement	Availability	Sales*	Requirement	Availability*	Sales*	Requirement	Availability*	Sales*	Requirement	Availability*	Sales*
Andhra Pradesh	1675.00	1915.38	1872.98	825.00	842.65	812.79	415.00	401.60	375.80	1370.00	1497.82	1457.01
Karnataka	960.00	1009.65	1001.17	650.00	741.65	724.57	340.00	327.45	296.77	667.50	856.69	831.45
Kerala	116.00	93.68	92.10	24.00	30.81	30.70	107.50	107.57	102.99	157.50	150.58	143.89
Tamil Nadu	585.00	522.46	519.76	279.00	211.74	209.02	322.00	253.35	250.53	245.25	409.08	404.44
Gujarat	1085.00	1236.10	1225.36	615.00	552.94	545.37	136.00	128.39	121.27	286.80	419.21	411.89
Madhya Pradesh	855.18	863.23	858.45	779.93	826.88	789.00	101.81	103.07	95.58	261.02	249.67	243.85
Chhattisgarh	461.66	433.30	432.29	236.69	231.75	224.97	87.32	67.65	65.61	103.74	92.41	88.32
Maharashtra	1595.00	1556.85	1537.38	1100.00	1066.69	1035.74	380.00	389.76	362.88	945.50	1061.18	1040.13
Rajasthan	698.00	679.26	667.16	515.00	493.98	488.83	35.50	27.85	20.98	87.20	105.77	105.31
Haryana	995.00	962.22	940.78	545.00	595.96	579.77	45.00	60.23	48.43	35.00	63.10	57.36
Punjab	1550.00	1628.18	1602.57	785.00	699.67	693.37	76.00	90.57	67.95	60.00	94.25	76.43
Himachal Pradesh	40.00	32.62	32.58	0.00	0.00	0.00	3.50	0.00	0.00	27.50	15.98	13.34
Jammu and Kashmir	94.28	84.89	81.05	57.32	41.36	38.11	22.70	3.01	2.58	0.00	0.00	0.00
Uttar Pradesh	2835.00	2767.83	2614.89	1435.00	1278.61	1145.28	220.00	137.02	116.44	680.00	809.97	763.23
Uttarakhand	128.00	130.97	123.11	27.00	17.55	15.31	6.60	2.93	2.93	28.00	47.07	45.51
Bihar	1050.00	825.35	818.01	260.00	297.77	292.04	120.00	85.96	83.83	210.00	175.13	169.17
Jharkhand	154.00	107.82	104.51	83.00	57.58	51.17	12.50	4.43	4.43	57.50	26.86	26.22
Orissa	425.00	374.16	355.23	165.00	169.06	161.93	118.17	105.84	96.22	209.70	178.13	171.44
West Bengal	578.76	524.24	516.57	285.40	318.68	301.93	180.90	161.66	161.47	433.20	488.17	476.69
Assam	132.60	170.24	170.14	23.60	26.06	19.97	66.30	36.89	36.46	5.00	7.76	7.26
All India	16120.89	15961.81	15611.34	8719.29	8507.95	8169.89	2823.88	2501.35	2319.65	5860.41	6764.08	6547.91

*Includes Stock Pre-positioned.

Cold Storage Units at Railway Stations

3863. SHRI K.R.G. REDDY:
SHRI K. SUDHAKARAN:
SHRI RAJAIAH SIRICILLA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any plan to set up cold storage units alongside railway stations so as to check the wastage of perishable commodities; and

(b) if so, the details thereof, zone-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) With a view to encourage creation of facilities for setting up of cold storage and temperature controlled cargo centres and its transportation, six potential locations namely Dankuni, Mechheda, Nasik, New Jalpaiguri, Naya Azadpur and Singur have been identified under Kisan Vision Project as pilot projects. These are planned to be developed by logistics based public Sector Undertaking (PSUs) like Container Corporation of India Ltd. (CONCOR) and Central Warehousing Corporation Ltd. (CWC). Railway land for development of perishable cargo centre at the identified locations will be provided, where the developer will have to set up cold storage and temperature controlled perishable cargo centres including agri-retail outlets and carry out collection, aggregation, storage and distribution of the perishable cargo. Policy guidelines for implementation of pilot project has been issued on 14.01.2010.

Competitiveness of Indian Textiles

3864. SHRI DHARMENDRA YADAV:
SHRI PRADEEP MAJHI:
SHRI NITYANANDA PRADHAN:
SHRI BAIJAYANT PANDA:
YOGI ADITYA NATH:
SHRI DUSHYANT SINGH:
SHRI HAMDULLAH SAYEED:
SHRI KISHANBHAI V. PATEL:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Union Government has taken necessary steps to make the Indian textile industry globally competitive, especially after the Multi-Fibre Agreement regime;

(b) if so, the details thereof and the extent to which the Indian textile industry is able to meet the global competitive challenges;

(c) the position of the Indian textile industry in the world market in terms of market share during the last three years and the current year;

(d) whether the textiles industry has demanded a stable policy environment to support modernisation through financing technological upgradation and to help build global brands for Indian textiles; and

(e) if so, the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Yes, Madam, with a view to enhance India's share of the global trade in Textiles and Clothing, the Government has embarked upon an ambitious plan involving all the textiles EPCs for mounting Mega Textiles Shows in India and abroad, particularly in Focus Countries, as well as enhanced participation in all major Textiles and Clothing Fairs of exhibitions abroad. Indian Textiles exports have increased from USD 22147 Million to USD 22419 Million under the 11th Five Year Plan. This apart, various schemes are operational under the Foreign Trade Policy (2009-14) for incentivisation of export of Textiles and Clothing.

(c) The percentage-wise position of India's exports of textiles and clothing of the global exports, as per latest available statistics of the World Trade Organisation is given below:—

Year	Textiles % age of India's share	Clothing %age of India's share
2006	4.30	3.30
2007	4.00	2.80
2008	4.10	3.00

(d) and (e) Yes, Madam, in response to industry demands, Government has implemented Technology Upgradation Fund Scheme, Schemes for Integrated Textiles Parks and Integrated Skill Development Scheme under the 11th Five Year Plan.

International Airport at Noida

3865. SHRI SUBHASH BAPURAO WANKHEDE:
SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it has been decided to open an international airport in Noida;

(b) if so, the estimated diversion of traffic from Indira Gandhi International Airport to Noida International Airport;

(c) whether with this low percentage of diversion of traffic, it is possible to economically sustain the airport;

(d) if so, the details thereof; and

(e) if not, the reasons for opening an international airport at Noida?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (e) A proposal was received from Government of Uttar Pradesh (GoUP) for setting up of Greenfield International airport at Jewar/Greater Noida in Uttar Pradesh. This proposal was considered by the Union Cabinet, which has referred it to a Group of Ministers (GoM) for looking into the various aspects of the matter.

[*Translation*]

Expansion of Dhana Airstrip

3866. SHRI BHOOPENDRA SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the scheme for development and expansion of the Dhana airstrip situated in Sagar in Madhya Pradesh;

(b) the amount spent by the Government for the said purpose during the last five years and the current year;

(c) whether the Government is considering to start air services from the Dhana airstrip in the coming years;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Dhana airstrip in Sagar in Madhya Pradesh belongs to State

Government of Madhya Pradesh. At present, Airports Authority of India (AAI) has no proposal under consideration for development/ expansion of this airstrip.

(b) to (e) Do not arise.

[*English*]

Prices of Medicines

3867. SHRI S. ALAGIRI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any norms exist for fixation of the prices of medicines;

(b) if so, the details thereof;

(c) whether the Government has taken any action against the pharmaceutical companies for the violation of these norms; and

(d) if so, the details of action taken during the last three years and the current year, company-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) Under the provisions of the Drugs (Price and Control) Order, 1995 (DPCO, 1995) the prices of 74 bulk drugs and the formulations containing any of these scheduled drugs are controlled. National Pharmaceutical Pricing Authority (NPPA) notifies various norms, such as Conversion Cost (CC), Packing Charges (PC), Packing Material Cost (PM) and Process Loss (PL) every year. The prices of indigenous Scheduled formulations are fixed/ revised by the NPPA from time to time as per said notified norms and as per the formula prescribed in paragraph 7 of the DPCO, 1995. The prices of imported scheduled formulations are also fixed as per the provisions under paragraph 7 of the DPCO, 1995.

In respect of drugs — not covered under the Drugs (Price Control) Order, 1995 i.e. non-scheduled drugs, manufacturers themselves fix the prices without seeking the approval of NPPA. Such prices are normally fixed by the manufacturers depending on various factors like the cost of bulk drugs used in the formulation, cost of excipients, cost of R&D, cost of utilities/packing material, sales promotion costs, trade margins, quality assurance cost, landed cost of imports etc. However, NPPA monitors the prices of non-scheduled formulations on the basis of data from ORG-IMS (about 60000 packs are analysed every month). Wherever a price increase beyond 10%

are annum (20% before 1.4.2007) is noticed, the manufacturer is asked to bring down the price voluntarily failing which, subject to prescribed conditions action is initiated under paragraph 10(b) of the DPCO, 1995 for fixing the price of non scheduled formulation in public interest. This is an ongoing process.

(c) and (d) The NPPA monitors the prices of all formulations including imported scheduled formulations under price control. Under the DPCO, 1995 no person can sell any formulation (medicine) of price controlled category to a consumer at a price exceeding the price notified/approval by the NPPA/Government. As and when the cases of violation of prices fixed/overcharging come to the notice of NPPA, appropriate action is taken as per the provision of DPCO, 1995.

Based on detection of overcharging cases since its inception in August 1997 and till 31st October, 2010, NPPA has issued demand notices in 778 cases involving an amount of Rs. 2208.36 crore (overcharging alongwith interest) for selling the medicines at a price higher than the prices fixed under DPCO, 1995 Of this, Rs. 202.21 crore has been realized till 31st October, 2010. Out of balance amount of Rs. 2006.15 crore, an amount of Rs. 1861.70 crore is under litigation and pending in various courts and Rs. 33.7 crore is pending for recovery with Collectors of various States. Details of overcharging cases during the last three years and the current year is as under:-

Sl.No.	Year	No. of cases	Estimated overcharged amount including interest (Rs. in crore)	Amount recovered (Rs. in crore)
1.	2007-2008	118	820.31	4.51
2.	2008-2009	135	435.62	51.41
3.	2009-2010	89	156.22	35.41
4.	2010-2011	34	57.98	10.76

Details relating to name of company, their formulations, amount of overcharging and recovery thereon, etc. are available on the website of NPPA i.e. www.nppaindia.nic.in.

[Translation]

Traditional Textile Weavers

3868. KUMARI SAROJ PANDEY:
SHRIMATI ANNU TANDON:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government is having any action plan for protection and development of Traditional textile weavers like Kosa of Chhattisgarh, Banarasi of Uttar Pradesh etc; and

(b) if so, the number of weavers who got the benefit of such action plan, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Benefits given under the scheme implemented by the Office of the Development Commissioner for Handloom are not product specific but are for the development of the handloom sector and for the welfare of weavers engaged in it. However in order to provide legal protection and to prevent unauthorized production of goods, the Government of India, under the Marketing and Export Promotion Scheme, provides assistance upto Rs.1.50 lakhs per product for registering the item under the Geographical Indications of Goods (Registration & Protection) Act, 1999 on the basis of viable proposals received from the concerned State Government. Financial assistance to register 35 items have been provided so far and Banaras Brocade and Sarees has already been registered under G.1. Act.

*[English]***Setting up of PSUs in Tribal Areas**

3869. SHRI RAMSINH RATHWA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government proposes to set up Public Sector Undertakings (PSUs) in tribal areas of the country;
- (b) if so, the details thereof; and
- (c) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) to (c) Setting up of Central Public Sector Enterprises (CPSEs) in different sectors and in different locations are based on techno-economy considerations. The administrative Ministries/Departments concerned take the initiative for setting up of CPSEs on these considerations, which may fall in tribal areas of the country.

LPG Connections

3870. PROF. RANJAN PRASAD YADAV:
SHRI KUNVARJIBHAI
MOHANBHAI BAVALIA:
SHRI OM PRAKASH YADAV:
SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has given directions to oil companies to prepare roadmap for providing 5.5 crore LPG connections in the country;
- (b) if so, the details thereof;
- (c) the number of waiting LPG connections in Bihar and Gujarat as on date; and
- (d) the time by which the waiting list is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) The "Vision 2015" adopted for LPG sector inter-alia focuses on raising the population coverage of LPG with the focus on rural areas and areas

where LPG coverage is low. The Vision-2015 envisages to achieve 75% population coverage in the country by releasing 5.5 crore new LPG connections by 2015 especially in rural areas and under-covered areas. To ensure that growth of LPG usage is evenly spread, Oil Marketing Companies (OMCs) are assessing/identifying locations in a phased manner under Rajiv Gandhi Gramin LPG Vitaran Yojana (RGGLVY).

RGGLVY scheme which primarily aims at providing LPG to the rural households, including BPL families has been launched on 16.10.2009 and subsequently OMCs have undertaken to set up 2329 LPG distributors in 22 States namely, Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Meghalaya, Nagaland, Orissa, Rajasthan, Tamil, Nadu, Tripura, Uttar Pradesh, West Bengal and Puducherry. The selection of the same is in progress as per policy.

(c) and (d) OMCs have reported that at present there is no waiting list for release of new connections with their LPG distributors in the State of Gujarat. However, Indian Oil Corporation Limited has reported that as on 01.10.2010, there was a waiting list of 5781 in the State of Bihar. The waiting list is expected to be liquidated by December, 2010.

Manufacturing Unit at Bhusawal

3871. SHRI HARIBHAU JAWALE: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have any plan to set-up manufacturing unit for Electrical Railway Engine at Bhusawal, Maharashtra;
- (b) if so, the details thereof; and
- (c) the time by which such units are likely to be functional?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) and (c) Do not arise.

Import of Natural Gas from Qatar

3872. DR. KIRIT PREMJBHAI SOLANKI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is true that inspite of cheaper LPG available from KG-D6 block, the Union Government owned Petronet LNG Ltd. is importing costlier gas from Qatar;

(b) if so, the details and reasons thereof;

(c) whether Petronet LNG Ltd. has made any contract with Qatar Gas for longer period;

(d) if so, the details thereof;

(e) whether costly imported gas is used at three fertilizers plants and for feedstock;

(f) if so, whether all these three plants are closed at present and there is excess amount of gas at Kandala port; and

(g) if so, the details thereof and plans envisaged for proper utilisation of this excess gas?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) Indigenous production of natural gas is not adequate to meet the demand of natural gas in the country. The gap between demand and supply is being partly met through import of Liquefied Natural Gas (LNG). Petronet LNG Ltd. (PLL) is not owned by the Union Government. However, Public Sector Undertakings, namely, ONGC, IOC, GAIL and BPCL, have 12.5% equity each in PLL. PLL signed a contract with RasGas, Qatar in July, 1999 for import of 7.5 million metric tonnes per annum (mmtpa) LPG for a period of 25 years. As per the contract, supply of 5 mmtpa. LNG commenced in 2004 and the supply of balance 2.5 mmtpa LNG commenced in January, 2010.

(e) Regasified LNG (RLNG) available out of LNG import made by PLL is being supplied for various customers, including those in fertilizers sector in the country.

(f) and (g) The fertilizers plants utilizing LNG are functional. There is no excess natural gas available in the country and it is being used by various customers.

SMS Service

3873. SHRIMATI DEEPA DASMUNSI: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to introduce SMS service to provide information like arrival/departure of trains etc.;

(b) if so, the details thereof; and

(c) the time by which this service is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) Yes, Madam. The service is already available. It is possible to get information like arrival/departure of trains by sending SMS to 139.

Foreign Technicians/Trained Manpower for Execution of Projects

3874. SHRI NITYANANDA PRADHAN: Will the Minister of STEEL pleased to state:

(a) whether the Steel Plants need more foreign technicians/trained manpower for execution of their projects;

(b) if so, the details thereof;

(c) whether there is a cap on employment of such foreigners;

(d) if so, the details thereof;

(e) the action plan of the Government to bridge this gap through our own trained manpower; and

(f) the details of new steel plants being set up in the country?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) and (b) Steel projects being set up in the country, sometimes need to import machineries, equipment and plants from suppliers overseas. In some of the cases, steel units are also set up with foreign technology collaborations. Therefore, skilled foreign manpower is required for coordination, technical support, testing and commissioning of the plants, thus imported. The number and type of foreign skilled manpower depends upon the technology, contract between parties and the stage at which a particular project is getting commissioned.

(c) and (d) Yes, Madam. Ministry of Home Affairs has introduced a new visa regime, called Project (P) Visa

for foreign manpower working in projects in power and steel sectors in India. As far as steel sector is concerned, foreign manpower is limited to 10% of total skilled manpower deployed or 300 persons per million tonne capacity whichever is lower, for greenfield projects. For brownfield projects the upper limit is 5% of the total skilled manpower deployed or 150, whichever is lower.

(e) The period of visa would be determined by the Indian Missions/Posts carefully in each case taking into account the actual duration of the project/contract. The period of visa would be initially for a period of one year or for the actual duration of the project/contract, whichever is less, with multi-entry facility. The visa can be extended only with the approval of the Ministry of Home Affairs on getting a field report from the State Government concerned and IB. The foreign plant/equipment supplier has to train indigenous personnel for further operations and maintenance of the plant, after its commissioning.

(f) As per the information available in the Ministry of Steel, 222 Memorandum of Understanding (MoUs) have been signed by various State Governments for setting up various steel units in their respective States for total capacity of approximately 276 million tonnes.

Facilities to Air Passengers

3875. SHRI MAHABAL MISHRA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether daily newspapers/magazines and periodicals are made available for passengers in the domestic flights of the Airlines;

(b) if so, whether no such material in Punjabi language is available, though a large number of Punjabi speaking people travel on domestic flights of airlines;

(c) if so, the details thereof; and

(d) the efforts made/proposed to be made to arrange reading material in Punjabi language in the flights?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Madam.

(b) and (c) Presently, no periodicals/newspapers in Punjabi are being provided on flights of NACIL operating on domestic services.

(d) Placement of newspapers/periodicals/magazines are decided by the Corporate Communication Department of NACIL which reviews them from time to time.

[Translation]

Vacant Reserved Posts

3876. SHRI VIRENDER KASHYAP: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether reservation norms are being followed in filling up the Scheduled Castes, Scheduled Tribes and Other Backward Classes posts in various undertakings / corporations under the Ministry;

(b) if so, the number of reserved posts vacant as on date and the time since when they are lying vacant; and

(c) the time by which these posts are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) Yes, Madam. (b) and (c) The details in respect of all the three Departments of this Ministry are as under:

(i) Department of Chemicals & Petrochemicals

S.No.	Name of the PSU	No. of SC, ST & OBC posts lying vacant			Date since vacant	Time frame for filling up the posts
		SC	ST	OBC		
1	2	3	4	5	6	7
1.	Brahmaputra Cracker and Polymer Ltd.	06	05	06	2010-2011	Posts are likely to be filled up in next 6-8 months

1	2	3	4	5	6	7
2.	Hindustan Organic Chemicals Ltd.	01	Nil	Nil	April 2009	The vacancy could not be filled up due to non availability of candidates during the last recruitment. It will be again notified and the recruitment process shall be completed within 6 months.
3.	Hindustan Insecticides Ltd.	Nil	Nil	Nil	-	No reserved post is lying vacant

(ii) Department of Fertilizers:

S. No.	Name of the PSU	No. of SC, ST & OBC posts lying vacant			Date since vacant	Time frame for filling up the posts
		SC	ST	OBC		
1.	Projects & Development India Ltd.	Nil	Nil	Nil	-	Not applicable
2.	FCI Aravali Gypsum & Minerals India Ltd.	Nil	Nil	Nil	-	Not applicable
3.	Madras Fertilizers Ltd.	1	1	-	01-01-2010	The company is in the process of notifying the vacancy.
4.	Brahmaputra Valley Fertilizer Corporation Ltd.	6	3	3	01-09-2009	The company has target to fill up the vacant reserved posts by the middle of 2011.
5.	Rashtriya Chemicals & Fertilizers Ltd.	-	6	3	Since July/Dec. 2009	The company has already initiated action to fill up the vacant posts.
6.	National Fertilizers Ltd	3	-	-	Since last 2 years	The posts are lying vacant due to non-availability of suitable candidates. The company is in the process of notifying the vacancy once again.
7.	The Fertilizers & Chemicals Travancore Ltd.	1	11	-	Since 2007	Action has already been initiated to fill up the vacancies.

(iii) Department of Pharmaceuticals

S. No.	Name of the PSU	No. of SC, ST & OBC posts lying vacant			Date since vacant	Time frame for filling up the posts
		SC	ST	OBC		
1.	Indian Drugs & Pharmaceuticals Ltd.	Nil	Nil	Nil	N.A.	BIFR referred PSU. VRS introduced in 1991 and still in operation. Manpower 13283 (1983-84) has come down to

1	2	3	4	5	6	7
						204 as on date. There is no fresh regular appointment.
2.	Hindustan Antibiotics Ltd.	08	57	206	Since 1996 onwards	BIFR referred PSU. There is ban on external recruitment as VRS has been introduced.
3.	Bengal Chemicals & Pharmaceuticals Ltd.	66	59	Nil	Since 2004 onwards	BIFR referred PSU. There is ban on recruitment except statutory/key functional areas and compassionate appointment in which there is no scope to follow SC/ST norms. On getting a turnaround, the company shall fill up all the vacancies as per the requisite guidelines.
4.	Karnataka Antibiotics & Pharmaceuticals Ltd.	31	12	06	Year Vacancy SC ST OBC 2008 16 Nil Nil 2009 11 09 Nil 2010 04 03 06	Likely to be filled up by May 2011.
5.	Rajasthan Drugs & Pharmaceuticals Ltd.	02	04	Nil	2009-10	Continuous efforts are being made by Special Recruitment Drive. Likely to be filled up by June 2011.

Multifunctional Complexes

3877. SHRIMATI SUMITRA MAHAJAN:
SHRI E.G. SUGAVANAM:
SHRI K.P. DHANAPALAN:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of multi-functional complexes in the country, State-wise;

(b) whether the Railways have any proposal to construct shopping complex and also modernize Chennai Central and Egmore station;

(c) if so, the details thereof;

(d) whether the proposal for construction of multi-functional complex at Indore station has been scrapped; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) State-wise list of proposed multi-functional complexes is given in the encloses statement.

(b) and (c) There is no proposal to construct shopping complex at Chennai Central and Chennai Egmore stations. However, Chennai Central has been identified for development as 'World Class Station' through Public Private Partnership mode by leveraging the real estate potential of the land around and the air space above the station and it is planned to provide retail outlets under this development.

Chennai Egmore has already been developed under the Model station scheme.

(d) No, Madam.

(e) Does not arise.

Statement*Location of the proposed Multi-functional Complexes*

Sl. No.	State	Name of Station
1	2	3
1.	Andhra Pradesh	Guntur, Hyderabad, Rajahmundry, Visakhapatnam, Dharmavaram, Karimnagar, Kurnool Town, Nellore Nizamabad, Srikakulam Road, Vijayawada, Vizianagaram, Zahirabad.
2.	Assam	Silchar, Dibrugarh Town
3.	Bihar	Rajgir, Jamalpur, Katihar, Patna Sahib Jn., Rauxaul Jn.
4.	Chhattisgarh	Bilaspur, Durg, Raipur, Bhilai, Korba, Raigarh
5.	Gujarat	Gandhidham, Rajkot, Vadodara, Bhavnagar Terminus, Junagadh, Nadiad, Somnath.
6.	Haryana	Kurukshetra, Hisar, Sonipat.
7.	Jammu & Kashmir	Jammu Tawi, Katra, Udampur.
8.	Jharkhand	Ghatsila, Jasidih, Parasnath, Ranchi, Dhanbad, Tatanagar.
9.	Karnataka	Hubli, Mysore, Bellary, Dvanger, Gulbarga, Shimoga Town, Tumkur, Yesvantpur.
10.	Kerala	Alappuzha (Alleppey), Ernakulam Jn., Kannur, Kottayam, Kozhikkode, Palakkad, Thrisur, Tiruvalla, Kasargod, Mavelikara.
11.	Madhya Pradesh	Chhindwara, Gwalior, Indore, Jabalpur, Khajuraho, Ujjain, Rewa, Sanchi.
12.	Maharashtra	Hazur Sahib Nanded, Manmad, Nasik Road, Shirdi, Aurangabad, Gondia, Lokmanya Tilak Terminus, Miraj, Shegaon, Vasai Road, Wardha.
13.	Mizoram	Agartala
14.	Nagaland	Dimapur
15.	Orissa	Cuttack, Talcher, Balasore, Brahmapur, Jharsuguda, Rayagada, Sambalpur.
16.	Punjab	Anandpur Sahib, Bathinda Cantt., Ludhiana, Patiala.
17.	Rajasthan	Bikaner, Jodhpur, Udaipur City, Abu Road, Bharatpur, Kishangarh, Sawai Madhopur, Sikar.
18.	Tamil Nadu	Kanniyakumari, Madurai, Rameswaram, Erode, Tiruchchirappalli In., Tiruchchirappalli Fort, Nagercoil In., Salem, Tiruttani.
19.	Uttar Pradesh	Allahabad, Ayodhya, Jhansi, Jhusi, Raebareli, Bareilly, Gorakhpur In., Orai, Raja-ki Mandi.
20.	Uttarakhand	Dehradun, Haridwar, Kathgodam, Nainital, Ramnagar.
21.	West Bengal	Alipurduar In., Banspani, Bardhaman, Darjeeling, Digha, Haldia, Kakdwip (Gangasagar), New Alipur, Rampurhat, Siliguri In., Tarapith Road, Anara, Asansol, Ballygunge, Balurhat, Bankura, Barrackpore, Belurmath, Bishnupur, Dhakuria, Durgapur, Jhargram, Kalyani, Krishnanagar City, Madarihat, Majherhat, Maida Town, Murshidabad, Nabadwipdham, Naihati, New Farakka, New Mal In., Siuri, Tarakeswar.

[English]

**Alleged Irregularities against Petrol Pumps/
Gas Agencies**

3878. SHRI MAHENDRASINH P. CHAUHAN:
DR. MANDA JAGANNATH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of petrol pumps/gas agencies in the country against whom action has been taken on the basis of complaints received by the consumers during the last three years and the current year, State-wise, district-wise;

(b) the details of the action taken against the guilty persons;

(c) whether any distributorship has been cancelled in this regard;

(d) if so, the details thereof, State-wise;

(e) whether the Government is planning to adopt any new technology to reduce and contain the malpractices made at the petrol pumps and gas agencies in the country; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) Public sector oil marketing companies (OMCs.), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) have taken action against 55 Retail Outlets (ROs) and 3476 LPG distributorships on the basis of complain received from the customers during the last three years and current year. Out of these 13 ROs and 111 LPG distributorships have been terminated. The state-wise and district-wise details are available with Director (Marketing) of OMCs.

(e) and (f) Customer education/public awareness is an ongoing process and initiatives are in place to educate the customers at the RO/LPG distributorship by way of customer service cell boards/posters giving details of the Field Officers/Divisional office etc. Some of the initiatives taken by OMCs to reduce and contain the malpractices made at the petrol pumps and gas agencies are automation of ROs, third party certification of ROs,

monitoring of movement of tank trucks through Global positioning system, revising the marketing discipline guidelines, biometric scheme for identification, refill booking through Interactive Voice Response System (IVRS)/internet and online connection transfer confirmation, etc.

Railway Workshop at Ashokpuram, Mysore

3879. SHRI ADAGOORU H. VISHWANATH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the South Western Railway has any proposal for the modernization of Railway Workshop at Ashokpuram, Mysore;

(b) if so, the details thereof; and

(c) the present status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) Yes, Madam. Modernisation and upgradation of facilities in workshops is a continuous process. One such proposal for Mysore workshop is under consideration for preliminary works Programme 2011-12.

[Translation]

Free Foodgrains to Poor Sections

3880. SHRI HARSH VARDHAN:
SHRI ANANT KUMAR HEGDE:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Supreme Court recently directed the government to provide cheap and free foodgrains to the poor section of the society;

(b) if so, the details thereof;

(c) whether the said directive is beyond the Supreme Court jurisdiction;

(d) if so, the reaction of the Government thereto; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (e) The information is being collected and will be laid on the Table of the House.

Setting up of Aviation Institute

3881. SHRI BHISMA SHANKAR ALIAS
KUSHAL TIWARI:
SHRI RADHE MOHAN SINGH:
SHRI RAM SUNDAR DAS:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government of proposes to set up National Aviation Technology and Management Institutes in the country;

(b) if so, the details in this regard; and

(c) the locations where the said institutes are proposed to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Yes, Madam. Airports Authority of India (AAI) has already set up the National Institute of Aviation Technology and Management (NIATM) at Gondia airport in Maharashtra.

[*English*]

Facilities for Disabled

3882. SHRI C. SIVASAMI:
SHRI ABDUL RAHMAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Persons with Disability (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 envisages certain obligations on the Railways;

(b) if so, the details thereof;

(c) the action plan launched to provide adequate facilities to physically challenged as enumerated in the Act;

(d) whether the Railways are satisfied with the implementation of the programmes meant for the disabled; and

(e) if not, the steps taken by the Railways to ensure proper implementation of the programmes?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Yes, madam. Sections 33, 44, 45 and 46 of Persons with

Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 are relevant to Ministry of Railways. The facilities for persons with disabilities are being provided within the limits of economic capacity and development as per the provisions of Section 44, 45 and 46 of the same Act.

(c) to (e) Ministry of Railways have issued instructions to provide 3% reservations in posts as identified by Railways for persons with disability.

In terms of Section 44 of the Act relating to non-discrimination in transport, Indian Railways have so far manufactured about 2,100 coaches which have a suitably designed non air-conditioned compartment and toilet adapted to the needs of the disabled/wheel chair borne passengers. It is endeavoured to have at least one such coach in every Mail/Express train. Fully air-conditioned Garib Rath trains have been provided with an air-conditioned disabled friendly compartment and toilet in the power cars.

As per Sections 45 and 46 of the Act relating to non-discrimination on the road and in the build environment, Indian Railways have drawn up an Action Plan in terms of (1) Short Term Plan and (2) Long Term Plan. The facilities being provided in Short Term Plan are (i) Standard ramps for barrier free entry; (ii) Earmarking parking lots for vehicles used by disabled persons; (iii) Non-slippery walkway; (iv) Signages; (v) Toilets; (vi) Water taps suitable to the needs of handicapped persons and (vii) 'May I Help You' booth. The facilities provided in Long Term Action Plan are (i) Provision of facility for inter-platform transfer and (ii) Engraving on edges of platform.

Policy guidelines have been issued that all new elevators and lifts shall comply with the provision of Section 46(c) of the Act.

A prioritised action plan regarding provision of these facilities at stations is being implemented.

New Model for Airport Projects

3883. SHRI DUSHYANT SINGH:
SHRI DHARMENDRA YADAV:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has made it mandatory for developers to use a fixed percentage of non-aeronautical projects revenue to cross-subsidise airport functions so as to minimise operational cost;

(b) if so, the details thereof;

(c) whether the Government has finalised the new model for the non-aeronautical airport projects in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) No, Madam. However as per Schedule 1 of State Support Agreement (SSA) entered into with the Joint Venture Companies by Government of India for IGI Airport (Delhi) and CSI Airport (Mumbai), 30% of the gross revenue generated by the JVCs from the Revenue Share Assets is to be considered for the purpose of fixation of Base Airport Charges.

(c) and (d) No, Madam. However, Airports Economic Regulatory Authority (AERA) has been established for determination of the aeronautical charges for the major airports in the country.

Aviation Rules Violations

3884. SHRI GORAKH PRASAD JAISWAL:
SHRI S. ALAGIRI:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether non-compliance of the provisions of the Civil Aviation Requirement (CAR) is punishable under the provision of Schedule VI to the Aircraft Rules, 1937;

(b) if so, the details thereof;

(c) the details of action taken against the defaulting airlines for violating the provisions of CAR during the last three years; and

(d) the steps being taken to ensure strict enforcement of the Aviation Rules/ Requirements?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (d) The Aircraft Amendment Act, 2007, effective from 1st February, 2008 provides for enhancement in the quantum of

penalties for breach of provision of Aircraft Act 1937 or Rules made thereunder.

The penalties for non-compliance with the Civil Aviation Requirement (CAR) issued under Rule 133A of the Aircraft Rules, 1937 are contained in the Schedule VI of the said Rules.

Subsequently, Schedule VI was completely revised vide Notification No. GSR 686(E) dated 17th September, 2009 and each and every provision has been classified in various categories so that the punishment which could be awarded for any offence is commensurate with its seriousness.

Although no action has been taken under Schedule VI of the Aircraft Rules for non compliance of CARs issued under 133A of the said rules, however, from time to time DGCA has initiated administrative and other document related action through the enforcement process under rule 19 of the said Rules.

[Translation]

Availability of Rakes

3885. DR. SANJEEV GANESH NAIK:
SHRI RAKESH SINGH:
SHRIMATI SUPRIYA SULE:
SHRI M. SREENIVASULU REDDY:
SHRI K.R.G. REDDY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the movement of fertilizers, foodgrains, sugar and other items have been affected due to non-availability of requisite number of rakes, in time ;

(b) if so, the details thereof ;

(c) whether the Railways have evolved any new strategy to meet the increasing demand for rakes; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) No, Madam. Indian Railways are according priority for movement of fertilizers, foodgrain etc. from Ports, Plants and other designated points and rakes are being provided for loading in consultation with Department of Fertilisers and Department of Food, as per their requirements, on placement of indents. Availability of wagons can be

assessed from the fact that loading of fertilizer, foodgrain and other commodities on Indian Railways grew by 12.18%, 13.50% and 2.08%, respectively, during the months from April to October, 2010 in the current year as compared to the corresponding period of the last year.

(c) and (d) The Railways are continuously acquiring higher number of wagons over the years. New wagons being manufactured are also designed for carrying greater payloads. Besides this, a large number of existing wagons are being retrofitted to enable them to carry higher payloads. These steps have not only increased the number of rakes available for loading but have also resulted in moving more tonnage in each train.

Export of Petrol/Diesel

3886. DR. MURLI MANOHAR JOSHI:
SHRI HARSH VARDHAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the export of petrol and diesel has increased in the country, since 2008-09;

(b) if so, the quantity of petrol and diesel exported during 2008-09, 2009-10 upto September month alongwith the value thereof;

(c) whether the export price of said products has been found to be higher in comparison to domestic consumer selling prices; and

(d) if so, the total foreign exchange earned by the Government from such export?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Yes, Madam. The quantity of petrol and diesel exported during 2008-09, 2009-10 and 2010-11 (upto April-September) along with the value thereof is given below:

Product		Petrol	Diesel
2008-09	Qty ('000 Tonne)	5433	14693
	Rs. (in crores)	17779	49561
2009-10	Qty ('000 Tonne)	9762	18419
	Rs. (in crores)	31170	50833
2010-11 * (April-September)	Qty ('000 Tonne)	5668	7327
	Rs. (in crores)	18699	22497

*RIL(SEZ) Jamnagar Refinery data includes up to July'2010 only.

(c) Price realization from exports varies due to volatility in international oil prices, global demand and supply conditions, cracks/margins for different products, etc.

(d) The total foreign exchange earned by the Government by exporting of petrol and diesel during 2008-09, 2009-10 and 2010-11 (upto April-September) is as under:

Product	2008-09	2009-10	2010-11 (April-September)*
Petrol	4000	6643	4073
Diesel	11008	10728	4891

*RIL(SEZ) Jamnagar Refinery data includes up to July'2010 only.

(In \$ Million)

*[English]***Slum Rehabilitation Housing Policy**

3887. SHRI GURUDAS DASGUPTA:
 SHRI PRABODH PANDA:
 SHRI MILIND DEORA:
 SHRI P. VISWANATHAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have formulated any slum rehabilitation housing policy for the persons living illegally in slum near the railway lines and stations;

(b) if so, the details thereof;

(c) the time by which the same is likely to be completed alongwith manner thereof;

(d) whether the Railways took up this matter of rehabilitation and regularization with the local self-government; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (e) Railway land falls within many States/Union Territories. Detailed policy guidelines for dealing with issues regarding encroachments/dwellings on Railway land and

resettlement/rehabilitation of such dwellers, in consonance with Sukhi Griha Scheme the stated policy of the Ministry of Railways, are under formulation, in consultation with all stake holders.

Non-Metro Airport Development Projects

3888. SHRI EKNATH MAHADEO GAIKWAD:
 SHRI BHASKARRAO BAPURAO PATIL
 KHATGAONKAR:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of non-metro airport development projects that are in hand of Airports Authority of India;

(b) the estimated cost of these projects, project-wise;

(c) whether the Airports Authority of India has plans to build an airport in Sri Lanka; and

(d) if so, the details of the project including the cost structure and time stipulated?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) The non-metro airport development projects which are in hand of Airports Authority of India (AAI) alongwith the estimated cost of these projects are given in the enclosed Statement.

(c) No, Madam.

(d) Does not arise.

Statement*Status of Non-Metro Airports*

Sl. No.	Name of the Airport	Project Work	Fund Allocated/ Required	Status as on 31.10.2010	Remarks
1	2	3	4	5	6
1.	Chandigarh	Construction of New Terminal Building	75.00	87%	Work in Progress
2.	Khajuraho	Construction of New Terminal Building	60.00	15%	Work in Progress

1	2	3	4	5	6
3.	Lucknow	Construction of New Integrated International Terminal Building	129.38	79%	Work in Progress
4.	Srinagar	Expansion and strengthening of Apron	30.00	94%	Work in Progress
5.	Udaipur	Construction of apron including link taxiway (Ph-II)	7.76	65%	Work in Progress
Eastern Region					
6.	Bhubaneshwar	Construction of Terminal Building and associated works	145.54	12%	Work in Progress
7.	Raipur	Construction of New Terminal Building	129.65	64%	Work in Progress
8.	Ranchi	Construction of New Integrated Passenger Terminal Building	137.79	51%	Work in Progress
		Resurfacing of Runway	15.07	99.60%	Work in Progress
Western Region					
9.	Bhopal	Construction of New Integrated Terminal Building	135.00	85%	Work in Progress
10.	Goa	Construction of International Terminal Building	330.00	7.3%	Work in Progress
11.	Indore	Construction of New Integrated Terminal Building	135.61	81%	Work in Progress
Southern Region					
12.	Coimbatore	Expansion and Modification of Terminal Building	78.00	84%	Work in Progress
13.	Rajamundry	Construction of New Terminal Building including car park	43.29	76%	Work in Progress
North-East Region					
14.	Dibrugarh	Strengthening of existing runway and taxiway	20.71	73%	Work in Progress
15.	Dimapur	Expansion of apron and construction of link taxiway	13.35	83%	Work in Progress

1	2	3	4	5	6
16.	Imphal	Expansion of apron with link taxiway	13.28	30%	Work in Progress
17.	Pakyong	Construction of new airport at Pakyong, Sikkim. (SH: Earth work in cutting and filling, geogrid reinforced retaining wall, drainage system including box culvert, aerodrome payment etc.)	309.00	31%	Work in Progress Work in Progress

[Translation]

Ethanol Mixed Petrol

3889. SHRI JAGDISH SHARMA:
DR. SANJAY SINGH:
SHRI ANANT KUMAR HEGDE:
SHRI IJYARAJ SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to State:

(a) whether ethanol required to be mixed in petrol and diesel is available, in the country;

(b) if so, the details of the demand and supply of the ethanol;

(c) whether cost of production of petrol in the country has come down as a result of the aforesaid mixing;

(d) if so, the details thereof;

(e) whether the consumers still have not got ethanol mixed petrol and diesel;

(f) the reasons therefor and the reaction of the Government thereto; and

(g) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) In compliance with the decision of the Government, the Oil Marketing Companies (OMCs)

are procuring ethanol for the Ethanol Blended Petrol (ESP) Programme to the extent of the ethanol made available by the domestic ethanol producers at the ad-hoc ex-factory declared price decided by the Government. For the period 1st November, 2010 to 31st October, 2011, against the requirement of 105.3 crore litres by the OMCs, contracts for 57.59 crore litres have been signed with the eligible suppliers till 31st October, 2010.

(c) and (d) As the declared price of Rs. 271 litre is adhoc in nature and subject to adjustment with the final price, any impact on cost of production of Petrol will be assessable only with respect to the final price.

(e) to (g) EBP supplies have commenced and will cover all markets progressively.

[English]

Licence to Drug Manufacturers

3890. SHRI P.R. NATARAJAN:
SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the TRIPS agreement legally recognized the compulsory licence for supply of a generic version of the patent drugs;

(b) if so, whether the Government proposes to issue compulsory licence to domestic drug manufacturers to make low cost versions of patented essential medicines;

(c) if so, the details alongwith the objective thereof; and

(d) the action taken by the Government to overcome barriers in assessing affordable medicines?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) to (d) Article 4 of 'The Declaration on the TRIPS Agreement and Public Health' adopted in Doha in November, 2001 affirms that the TRIPS agreement does not and should not prevent member countries from taking measures to protect public health. Accordingly, it allows for interpretation and implementation of the TRIPS agreement in a manner supportive of the WTO's members right to protect public health and in particular, promote access of medicines to all. Article 6(b) of the Doha Declaration recognizes that the flexibilities of the TRIPS agreement include the right of each Member of grant compulsory licenses and the freedom to determine the grounds under which such licenses are granted. Article 6(c) recognizes the right of each Member to determine what constitutes a national emergency or other circumstances of extreme urgency.

These flexibilities have been incorporated in the Patents Act 1970 as amended in 2005 which is fully consistent with TRIPS. Chapter XVI of this Act entitled 'Working of Patents, Compulsory Licenses and Revocation' deals with the issue of compulsory licenses. Section 84, 85, 91, 92 and 92A enumerate the various circumstances under which Compulsory Licenses way be issued. Chapter XVII contains provisions for use of inventions for the proposes of Government and the acquisition of inventions by the Central Government. Chapter VIII of the Patent Rules 2006 as amended in 2006 provides for the modalities of issue and maintenance of Compulsory Licenses. Rule 97 discusses of action to the taken when

a prima facie case has not been made out. Rule 98 enables a notice of opposition to the Compulsory License to be made out. Rule 100 provides for amendment to the terms of the Compulsory License. Besides this, the Pharmaceutical policy as amended from time to time also envisages making available quality medicines at affordable price to the masses.

[*Translation*]

Transportation of Foodgrains

3991. SHRIMATI SEEMA UPADHYAY:

SHRI NEERAJ SHEKHAR:

SHRIMATI SUSHILA SAROJ:

SHRIMATI JAYAPRADA:

SHRI RAMASHANKAR RAJBHAR:

Will the Minister RAILWAYS be pleased to state:-

(a) whether the Railways have issued any guidelines for transportation of food-grains and fertilizers through containers;

(b) if so, the details thereof;

(c) whether additional burden has been imposed on the Indian farmers for transportation of domestic goods while freight charges have not been increased for the foreign farmers under the EXIM policy;

(d) if so, the details thereof; and

(e) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA): (a) to (e) Yes, Madam. In terms of provisions contained in the Concession Agreement between Indian Railways and Container Train Operators, Container Class Rates have been notified for nine commodities including Foodgrains and Chemical Manures at rate which is 10% less than the railway tariff rate for the commodity and is also exempt from busy season surcharge of 7%. These

commodities are traditionally moved in trainloads at low rates in rail wagons.

As most of the foodgrain under Public Distribution System (PDS) and fertilizer for direct agricultural application, are moved by railway in its own wagons, the notification is not likely to impose any additional burden on farmers. So far as the EXIM traffic is concerned, the rail haulage rate is only a small component of the total logistics cost like ocean freight, port charges, handling charges etc. and hence not comparable with domestic transportation cost.

Direct Train From Chennai To Amritsar

3892. SHRI A.T. NANA PATIL:
SHRI HANSRAJ G. AHIR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any proposal to introduce a direct train service from Tirupati-Chennai to Amritsar;

(b) if so, the details thereof; and

(c) the steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) No, Madam.

(b) and (c) Do not arise.

Ground Handling System

3893. SHRI KISHANBHAI V. PATEL:
SHRI PRADEEP MAJHI:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Airports Authority of India has fixed any criteria rules for ground handling system at the airports;

(b) if so, the details thereof;

(c) the name of the private scheduled airlines not having their own ground handling equipments;

(d) the manner in which private scheduled airlines managing their ground handling services;

(e) whether the Government proposes to set up subsidiary companies for ground handling for such airlines in the country; and

(f) if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) The ground handling system at airports managed by Airports Authority of India (AAI) is as per Gazette Notification – Airports Authority of India (General Management Entry for Ground Handling Service) Regulations – 2007.

(c) and (d) As per clause 3 of the Ground Handling Regulations – 2007 a carrier i.e. the scheduled airline may carry out ground handling at metropolitan airports i.e. the airports located at Delhi, Mumbai, Chennai, Kolkata, Bangalore and Hyderabad by engaging the service of any of the following namely:—

(i) Airports Authority of India or its Joint Venture Company.

(ii) Subsidiary companies of the national carrier, that is, National Aviation Company of India Limited or its joint ventures specialized in ground handling services.

Provided that third party handling may be permitted to these subsidiaries or their joint ventures on the basis of revenue sharing with the authority subject to satisfactory observance of performance standards as may be mutually acceptable to the authority and these companies;

(iii) Any other ground handling service provider selected through competitive bidding on revenue sharing basis, subject to security clearance by the Central Government and observance performance standards.

(e) No, Madam.

(f) Does not arise.

Setting up of Petrochemical Plant in West Bengal

3894. SHRI SUVENDU ADHIKARI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Union Government proposes to set up any petrochemical plant in West Bengal; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

(a) No, Madam.

(b) Question does not arise.

Witness Protection Programme

3895. SHRI MANISH TEWARI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Law Commission has recognised the need for a witness protection programme/scheme and came up with a consultation project on the same in August 2004 but no scheme or law has been enacted by the Union Government in this regard;

(b) if so, the details thereof;

(c) whether the Government is considering to introduce a Bill in this regard; and

(d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (d) The information is being collected and will be laid on the Table of the House.

Eastern and East Central Railway Projects

3896. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of RAILWAYS be pleased to state:

(a) the details of the ongoing and pending projects, under the Eastern and East Central Railway Divisions;

(b) the investment made and the time by which the on-going projects are likely to commissioned;

(c) whether the new railway projects and pending projects have been identified/approved including the rail link between Bihta and Aurangabad and doubling of Patna-Gaya railway line;

(d) if so, the details thereof; and

(e) the time by which the new and pending projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

Prices of Medicines

3897. SHRI PRABODH PANDA:
SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:
SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the National Pharmaceutical Pricing Authority has felt that the Government's decision to fix the prices of all 354 medicines listed by the Ministry of Health and Family Welfare would be difficult to achieve under the existing rules;

(b) if so, the reasons therefor;

(c) whether the Government has any proposal to bring in all the listed medicines for price fixation through the public interest clause;

(d) if so, the details in this regard; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (e) The Draft National Pharmaceutical Policy, 2006 which proposes to bring the essential medicines as contained in the NLEM 2003 under price control, in addition to the 74 drugs which are not present under price control under the Drugs (Prices Control) Order, 1995 (DPCO, 95), was prepared in consultation with all the stakeholders. This proposal is at present before the Group of Minister (GOM).

Further, it also needs to be recognized that all the drugs are essential depending on requirement of a particular patient or a group of patients.

Presently, National Pharmaceutical Pricing Authority (NPPA) is implementing provisions of DPCO, 95 to make available quality medicines at reasonable prices to the masses.

*[Translation]***LPG Dealership To OBCs**

3898. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government is providing reservation to Other Backward Classes category in allotment of dealership of LPG ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor and the steps taken by the Government to provide reservation to OBC in these allotments ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) The percentage of reservation for different categories provided by Public Sector Oil Marketing Companies (OMCs) in allotment of LPG distributors is as follows:-

Sl.No.	Category	Percentage reservation
1.	Open	50%
2.	Scheduled Castes/Scheduled Tribes	25%
3.	Combined category comprising of 18% Defence Personnel, Paramilitary/Police/Govt. Personnel and Freedom Foghter.	
4.	Physically Handicapped Personnel	5%
5.	Outstanding Sports Person	2%

In each case the spouse of the candidate allotted the distributorship would be made co-owner.

At present, there is no proposal for providing reservation to Other Backward Classes (OBCs) for allotment of LPG distributors since there is already 50% reservation in the selection of distributors of petroleum products of OMCs.

Computerised Ticketing

3899. SHRI RADHA MOHAN SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether computerised ticketing and Express passenger train facilities are proposed to be provided at railway stations near ancient pilgrim places in the country including Nemisharanya Railway Station on Sitapur Balamau section; and

(b) if so, the details thereof and the time by which it is likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA): (a) and (b) Computerized ticketing facility is available near most ancient pilgrim centres. Unreserved computerized ticketing system is sanctioned for Naimisharanya, which will be provided by March 2011.

Introduction of additional train on Sitapur-Balamau section is not feasible at present due to operational and resource constraints.

*[English]***New Authority to Replace DGCA**

3900. SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI P. KUMAR:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has any proposal to replace the existing Directorate General of Civil Aviation by a new authority;

(b) if so, the details thereof and the objective behind this move;

(c) the time by which the proposed authority would come into force;

(d) whether the Government has also established an independent safety board; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) proposal for setting up a Civil Aviation Authority was mooted through Directorate General of Civil Aviation (DGCA). The Technical Cooperation Bureau of International Civil Aviation Organisation (ICAO) prepared a study report on establishment of a Civil Aviation Authority of India. The report is under consideration of the Government.

(d) and (e) No, Madam. However, Civil Aviation Safety Advisory Council (CASAC) has been set up in the Directorate General of Civil Aviation under the Chairmanship of Director General of Civil Aviation with 28 expert members from industry and stakeholders who have made significant contribution in aviation sector.

Expansion of Rajkot Airport

3901. SHRI KUNVARJIBHAI MOHANBHAI BAVALIA:
SHRI VITTHALBHAI HANSRAJBHAI
RADADIYA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Airports Authority of India (AAI) has acquired land from railway authority for the purpose of upgradation and expansion of runway of Rajkot airport with international standards and to operate bigger aircraft;

(b) if so, whether Ministry of Railways had handed over this land to AAI; and

(c) if so, the time by which AAI proposes to complete the work of upgradation and expansion of Rajkot airport?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) No, Madam. Rajkot airport has heavy urban construction all around the airport, thus making it difficult to acquire additional land for basic strip of 300 mtrs mandatory for licensing of the airport as per Civil Aviation Requirement (CAR) norms. Indian Railways was requested to hand over the land measuring 14.7 hectares for extension of

runway for operation of AB-320 type of aircraft without load penalty. But is has not been agreed to.

Transfer of Liabilities of Bhopal Unit

3902. SHRI M.B. RAJESH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any Central Ministry or the State Government has made any recommendation for investment by Dow Chemicals in the country during the last 26 years;

(b) if so, the details thereof;

(c) the investment made by the Dow Chemicals in the country; and

(d) the reaction of the Government regarding the transfer of liabilities of the Bhopal unit of union carbide to its new owner Dow Chemicals?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) As per information provided by Department of Industrial Policy and Promotion, Dow Chemical, Midland, Michigan has made investments in Dow Chemical (India) Pvt. Ltd. in 1997. The details are given in the enclosed Statement.

(d) The stand of Government of India is that the Union Carbide India Limited or its successor or holding company should be held liable for the environmental remediation of UCIL plant site on the principle of 'polluter pays'. The matter of environmental remediation is being heard in the Writ Petition No. 2802/2004 by the High Court of Madhya Pradesh. The Government of India had filed an application on 10.5.2005, praying that the respondents Nos. 4, 5, and 6, namely Dow Chemicals Company, USA, Union Carbide Corporation and Eveready Industries India Limited, should be directed to pay for the environmental remediation of the UCIL plant site.

The Government of India has filed another Affidavit on 15th July, 2010 requesting for expediting the decision on the responsibility of respondents no. 4 to 6 for environmental remediation and directing them to bear the full cost of remediation at Rs. 310 crore in the first instance.

Statement

FDI APPROVED

During August, 1991 – August 2010 by DOW Chemicals in India

(Amount in million)

Sl.No.	Registration and Date	Indian Company Name and Address	Foreign Collaborator Name and Address	Foreign Equity in Rs.	in US\$
1	2	3	4	5	6
1.	732 26th September, 1997	DOW Chemical (India) Pvt. Ltd.	DOW Chemical Company Midland Michigan 48674	64.50	1.50
2.	732 28th September, 1997	DOW Chemical (India) Pvt. Ltd.	DOW Chemical Company Midland Michigan 48674	205.80	4.90

Sick Units in Handloom Sector

3903. SHRI K.C. VENUGOPAL: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government plans to introduce any special package for revamping the sick units in the handloom sector;

(b) if so, the details thereof;

(c) whether the Government has received any representations from various State Governments including Kerala in this regard;

(d) if so, the details thereof and actions taken thereupon;

(e) whether the Government has assessed the total number of such sick units running currently; and

(f) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (d) In pursuance to the observations of the Hon'ble Prime Minister that the Handloom Cooperatives suffered from problems in accessing credit, a High Level Committee was constituted with the Managing Director, NABARD as the Convener. The Committee, after detailed deliberations, submitted a Financial Package. The proposal, inter-alia, includes recapitalization of balance sheets of Cooperative Societies and financing the credit needs of handloom weavers/societies at 7% rate of interest with interest subvention. Based on the recommendations of the High Level Committee and representations/suggestions received from the State Governments, proposed package has been formulated and forwarded to Department of Expenditure (Ministry of Finance) for approval. Financial implication of the proposed package is worked out to Rs. 1959.75 crore under Phase I.

(e) and (f) Yes, Madam. Government has assessed total number of viable, potentially viable and non-viable/dormant handloom cooperative societies. State-wise details is given in the Statement.

Statement

*Number of Handloom Cooperative Societies:
Viable and Non-Viable*

Sl.No.	State	Viable/Potentially	Non-viable/Defunct Dormant	Total
1	2	3	4	5
1.	Andhra Pradesh	628	792	1420

1	2	3	4	5	6
2.	Assam*	1261	1514		2775
3.	Orissa	483	237		720
4.	Tamil Nadu	1009	215		1224
5.	Uttar Pradesh	969	2891		3860
6.	West Bengal*	398	51		449
	Total	4748	5700		10448

*Position is indicated by State Governments in 2006.

[Translation]

Air Services to Foreign Countries

3904. DR. SANJAY SINGH:
SHRI IJYARAJ SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has extended air services to foreign countries;

(b) if so, the details of the last two years;

(c) the steps taken to cater the increasing demand of air services in Arab countries and the outcome thereof; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (d): Air services to/from foreign countries are governed by bilateral Air Services Agreements (ASAs). India has so far entered into 108 ASAs. Grant of traffic rights under the ASAs is a dynamic process and specify the maximum numbers of services to be operated to/from India. For connectivity to Arab countries, sufficient traffic rights are available for the designated airlines of India and the Arab countries to meet the traffic demand in the sectors.

Setting up of Refinery In Barmer

3905. SHRI DEVJI M. PATEL:
SHRI ARJUN RAM MEGHWAL:
SHRI MAHESH JOSHI:
SHRI BHARAT RAM MEGHWAL:
SHRI BADRI RAM JAKHAR:
SHRI KHILADI LAL BAIRWA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether an oil refinery is proposed to set up in Barmer;

(b) if so, the details of the assistance likely to be provided to the State by the Union Government; and

(c) the role likely to be assigned to ONGC in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) Oil and Natural Gas Corporation Limited (ONGC) is in consultation with the Government of Rajasthan (GoR) on the feasibility of setting up a commercially viable refinery at Barmer. ONGC has informed that the GoR has indicated to take up 26% equity stake in the proposed refinery. It has also been reported that GoR is also in consultation with Indian Oil Corporation Limited and Bharat Petroleum Corporation Limited for possible marketing tie-up. However, ONGC has informed that a decision on setting up of the refinery would be based on a detailed feasibility study and financial appraisal, bankable marketing agreement for off-

take of products and adequate fiscal incentives from State Government to meet the viability gap.

[*English*]

Ceiling on Quality of Fertilizers

3906. DR. RATTAN SINGH AJNALA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there is any ceiling on the quantity of fertilizers for which the subsidy is given; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) No, Madam. There is no ceiling on the quantity of agriculturally used fertilizer for which subsidy is given.

Proposal Submitted by OPPI

3907. Sk. SAIDUL HAQUE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has sought the expert opinion on the proposals submitted by the Organisation of Pharmaceutical Producers of India (OPPI);

(b) if so, whether patients have to pay the high prices in case of OPPI's suggestions are acted upon by the Government;

(c) if so, the details thereof; and

(d) the remedial action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (d) Organisation of Pharmaceutical Producers of India (OPPI) an association consisting of MNC Companies had a meeting with the PMO regarding IPR issues that hamper the functioning of development of innovation and research based pharmaceutical companies in India and sought Government's support for enforcement of IPR. Subsequently, as directed by the Prime Minister's Office (PMO), the views of concerned Ministries of Health and Family Welfare, Department of Industrial Policy and Promotion and Department of Legal Affairs were obtained on the issues raised by OPPI and

the same have been sent to the PMO with the comments of the Department.

Production of Fertilizers

3908. SHRI MUKESH BHAIKAVDANJI GADHVI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Union Government proposes to increase the production of fertilizers by 20 per cent annually by all the Public Sector fertilizer companies including Indian Farmers Fertilizer Cooperative Ltd. and Krishak Bharati Cooperative Ltd.; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) Government has announced policy for New Investments in urea sector and long-term offtake of urea from joint venture on 4th September, 2008 for augmenting the domestic production capacity of urea to meet the growing demand for enhancing the agriculture production of the country. This policy is applicable to private, public and co-operative sector. The Government has not fixed any specific targets of individual units.

Gold Exploration Project in Tanzania

3909. SHRI K. SHIVKUMAR ALIAS J.K. RITHEESH: Will the Minister of STEEL be pleased to state:

(a) whether the National Mineral Development Corporation has started by exploration project in Tanzania;

(b) if so, whether the excavation of gold has been started;

(c) if so, the details thereof; and

(d) the quantum of diamond found by NDMC in diamond mines in Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): (a) Yes, Madam. NMDC Limited has conducted exploration of gold in Tanzania.

(b) and (c) No, Madam.

(d) NMDC Limited has only one diamond mine viz. Majwaganwan Diamond Mine in Panna District, Madhya Pradesh. The balance reserves of diamond in this mine

have been estimated as 10.73 lakh carats (as on 14.2010) by NMDC.

(Rs. in crore)

Recruitment in ONGC

3910. SHRI BADRUDDIN AJMAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether non-local officials deputed to ONGC fields Assam are eligible for 20 days earned leave every three months with to and for air tickets for themselves and their families whereas this facility is not admissible in other sectors ONGC;

(b) if so, the details therefor and the amount spent on this account during the last three years and the current year; and

(c) the steps taken by ONGC to recruit local people of Assam instead of deputing on local officials in ONGC fields as austerity measures?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) It is a fact that Oil and Natural Gas Corporation Limited (ONGC) employees posted in Assam and their families not residing with them can avail two Quarterly Transit Facilities (QTF) in a year for visiting families and two other QTF for the dependent family members (Spouse and Children) to visit the employees at the place of posting. The facility is available to entire north-eastern sector.

While availing QTF, employees can travel one way air (Economy Class) and one way by II AC/Road. However, employees may avail air ticket (both ways) under various concessional fares subject to the condition that the total expenditure on account of concessional fare (both ways) should be exceed the travel expenditure on account of one way economy air fare plus the other way entitled class by II AC/Road fare by shortest route for journey. The maximum are not eligible for additional earned leave to 20 days while availing this facility.

(b) Expenditure on QTF during last 3 years (Assam) are as follows):-

Year	Total
2007-08	5.26
2008-09	4.36
2009-10	4.95
2010-11 (Upto October, 2010)	2.21
Total	16.78

(c) For recruitment to centralised posts (Class-I), ONGC selects employees on the basis of an All India Written test followed by interview.

For decentralised posts, 100% local candidates have been inducted during recruitments in these posts (Class-III and Class-IV posts), carried out in Assam in the last 3 years and the present year.

MADAM SPEAKER: The House now stands adjourned till twelve of the clock.

11.02 hrs.

The Lok Sabha then adjourned till Twelve of the clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the clock.

[MADAM SPEAKER *in the Chair*]

At this stage Shri Ashok Argal, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

(Interruptions)

12.0¼ hrs.

PAPERS LAID ON THE TABLE

[English]

MADAM SPEAKER: The House will now take up "Papers to be laid on the Table".

...(Interruptions)

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2009-2010, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2009-2010.

[Placed in Library, See No. LT 3507/15/10]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 30 of the Legal Services Authority Act, 1987:-

- (i) The National Legal Services Authority (Lok Adalats) Regulations, 2009 published in Notification No. L/28/09-NALSA in Gazette of India dated 20th October, 2010.
- (ii) The National Legal Services Authority (Free and Competent Legal Services) Regulations, 2010 published in Notification No. L/61/10-NALSA in Gazette of India dated 13th September, 2010.

[Placed in Library, See No. LT 3508/15/10]

- (3) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of Section 51 of the States Reorganisation Act, 1956:-

- (i) The Madras High Court (Establishment of a Permanent Bench at Madurai) Amendment Order, 2009 published in Notification No. G.S.R. 786(E) in Gazette of India dated 28th October, 2009.
- (ii) The Madras High Court (Establishment of a Permanent Bench at Madurai) Order, 2004 published in Notification No. G.S.R. 446(E) in Gazette of India dated 12th July, 2004.

[Placed in Library, See No. LT 3509/15/10]

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): I beg to lay on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

[Placed in Library, See No. LT 3510/15/10]

- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2009-2010.

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): I beg to lay on the Table:—

- (1) A copy of the Company Secretaries (Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. 531: legal:710/1(M)/I in Gazette of India dated the 26th July, 2010, under sub-section (3) of Section 39 of the Company Secretaries Act, 1980.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3511/15/10]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:—

- (i) The Companies (Central Government's) General Rules and Forms (Third Amendment), 2010 published in Notification No. G.S.R. 848(E) in Gazette of India dated the 20th October, 2010.

- (ii) The Companies (Director Identification Number) Rules, 2006, (Amendment), 2010 published in Notification No. G.S.R. 849(E) in Gazette of India dated the 20th October, 2010.

[Placed in Library, See No. LT 3512/15/10]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

- (1) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library, See No. LT 3513/15/10]

- (2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the years 2008-2009 and 2009-2010 within the stipulated period of nine months after the close of the respective accounting years.

[Placed in Library, See No. LT 3514/15/10]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—

(i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3515/15/10]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2008-2009.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 3516/15/10]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Indian Railway Welfare Organisation, New Delhi, for the year 2009-2010.

[Placed in Library, See No. LT 3517/15/10]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council of India, Mumbai, for the year 2009-2010, alongwith Audited Accounts

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council of India, Mumbai, for the year 2009-2010.

[Placed in Library, See No. LT 3518/15/10]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2009-2010, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2009-2010.

[Placed in Library, See No. LT 3519/15/10]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India

Textile Research Association, Ghaziabad, for the year 2009-2010, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2009-2010.

[Placed in Library, See No. LT 3520/15/10]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2009-2010.

[Placed in Library, See No. LT 3521/15/10]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2009-2010.

[Placed in Library, See No. LT 3522/15/10]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2009-2010.

[Placed in Library, See No. LT 3523/15/10]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—

- (1) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2009-2010.

- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3524/15/10]

- (2) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2009-2010.

- (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3525/15/10]

- (3) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2009-2010.

- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3526/15/10]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—

- (1) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2009-2010.
- (2) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3527/15/10]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R&D Infrastructure Project, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R&D Infrastructure Project, New Delhi, for the year 2009-2010.
- [Placed in Library, See No. LT 3528/15/10]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2009-2010.

[Placed in Library, See No. LT 3529/15/10]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3530/15/10]

- (b) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2009-2010.
- (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3531/15/10]

- (c) (i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Kolkata, for the year 2009-2010.
- (ii) Annual Report of the Tyre Corporation of India Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3532/15/10]

...(Interruptions)

12.02 hrs.

COMMITTEE ON ESTIMATES

10th Report

[English]

SHRI FRANCISCO COSME SARDINHA (South Goa): I beg to present the Tenth Report (Fifteenth Lok Sabha) (Hindi and English versions) on Action Taken by the Government on the recommendations contained in the First Report (Fifteenth Lok Sabha) of the Committee on Estimates on the subject 'Drought Management, Food

Grain Production and Price Situation' pertaining to the Ministry of Agriculture (Department of Agriculture and Cooperation).

...(Interruptions)

12.02¼ hrs.

COMMITTEE ON SUBORDINATE
LEGISLATION

13th to 15th Reports

[English]

SHRI P. KARUNAKARAN (Kasargod): I beg to present the Thirteenth, Fourteenth and Fifteenth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

...(Interruptions)

12.02½ hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

1st Report

[Translation]

SHRI REWATI RAMAN SINGH (Allahabad): I beg to present the 1st report (Hindi and English versions) of the Joint Committee on Offices of profit.

...(Interruptions)

12.02¾ hrs.

STANDING COMMITTEE ON ENERGY

(i) 12th and 13th Reports

[English]

SHRI PABAN SINGH GHATOWAR (Dibrugarh): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Energy (2010-11):—

- (1) Twelfth Report on Action Taken by the Government on the recommendations contained in the Fifth Report (15th Lok Sabha) on Demands for Grants of the Ministry of Power for the year 2010-11.
- (2) Thirteenth Report on Action Taken by the Government on the recommendations contained in the Sixth Report (15th Lok Sabha) on Demands for Grants of the Ministry of New and Renewable Energy for the year 2010-11.

(ii) Statements

SHRI PABAN SINGH GHATOWAR: I beg to lay on the Table the following Statements (Hindi and English versions) of the Standing Committee on Energy (2010-11):—

- (1) Action Taken by the Government on the recommendations contained in Chapter-I of the Third Report (15th Lok Sabha) on Action Taken on Thirty-first Report (14th Lok Sabha) on the subject 'Implementation of Rajiv Gandhi Grameen Vidyutikaran Yojana'.
- (2) Action Taken by the Government on the recommendations contained in Chapter-I of the Seventh Report (15th Lok Sabha) on Action Taken on Second Report on Demands for Grants of the Ministry of New and Renewable Energy for the year 2009-10.

12.03 ½ hrs.

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 3rd Report of Standing Committee on Coal and Steel on Demands for Grants (2009-10), pertaining to the Ministry of Steel.*

[English]

THE MINISTER OF STEEL (SHRI VIRBHADRA SINGH): I beg to lay the Statement on status of implementation of the recommendations contained in the Third Report of the Standing Committee on Coal and Steel (Fifteenth Lok Sabha) in pursuance of the direction 73-A of the hon. Speaker, Lok Sabha *vide* Lok Sabha Bulletin – Part-II dated the 1st September, 2004. ...*(Interruptions)*

The aforesaid Third Report was presented to the Lok Sabha and Laid in Rajya Sabha on the 18th December, 2009. The Report relates to the examination of Demands for Grants of the Ministry of Steel for the year 2009-10. ...*(Interruptions)*

The Committee in the said Report has made a total of twenty recommendations (contained in seven paras) with reference to aims, objectives and achievements of the Ministry and where action is called for on the part of the Government. ...*(Interruptions)*

*Laid on the Table and also placed in Library, See No. LT 3533/15/10.

The Action Taken Statement on the recommendations/ observations contained in the Report of the Committee had been sent to the Standing Committee on Coal and Steel on the 18th May, 2010. ...*(Interruptions)*

The present status of implementation of various recommendations made by the Committee is indicated in the annexure of the Statement, which is hereby laid on the Table of the Lok Sabha. I would not like to take the valuable time of the House in reading out all the contents given in the attached Annexure. ...*(Interruptions)*

I would request that this may be considered as read in the House. ...*(Interruptions)*

12.04 hrs.

(ii) Status of implementation of the recommendations contained in the 2nd Report of Standing Committee on Petroleum and Natural Gas on Demands for Grants (2010-11), pertaining to the Ministry of Petroleum and Natural Gas.*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): I beg to lay the Statement on the status of implementation of recommendations contained in the 2nd Report of the Standing Committee on Petroleum & Natural Gas (15th Lok Sabha) in pursuance of directions of the hon. Speaker, Lok Sabha *vide* Lok Sabha Bulletin – Part II dated September 01, 2004. ... *(Interruptions)*

The Second Report of the Standing Committee on Petroleum and Natural Gas (15th Lok Sabha) was presented to the Lok Sabha on 22.4.2010. The Report relates to the examination of Demands for Grants of the Ministry of Petroleum and Natural Gas for the year 2010-11. Action Taken Statements on the recommendations/observations contained in the Report of the Committee had been sent to the Standing Committee on Petroleum and Natural Gas on 20.7.2010. ... *(Interruptions)*

There are 25 recommendations made by the Committee in the said Report where action is called for

on the part of the Government. These recommendations mainly pertain to issues like providing LPG connections to BPL families, accepting the recommendations of Dr. Kirit Parekh Committee Report, full utilization of Budget, granting excise concession to North East Refineries, setting up of Rajiv Gandhi Institute of Petroleum Technology, availability of rigs for exploratory drilling, timely commissioning of Paradip Refinery, development of alternate sources of fuel, conversion of coal to liquid, curbing of adulteration and automation of retail outlets, etc. ... *(Interruptions)*

Present status of implementation of various recommendations made by the Committee is indicated in the Annexure to my Statement, which is laid on the Table of the House. ...*(Interruptions)*

I would not like to take the valuable time of the House by reading out all the contents of this Annexure. This may please be considered as read. ...*(Interruptions)*

12.05 hrs.

MATTERS UNDER RULE 377*

[English]

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members are requested to send slips immediately.

...*(Interruptions)*

(i) Need to allow the use of Endosulfan as a pesticide in the country for the benefit of the farmers

SHRI RAJAIHA SIRICILLA (Warangal): I would like to draw the kind attention of the august House regarding the India's stand on the use of Endosulfan.

There is no need to put a ban on the pesticide because there are no cases of people having died due to poisoning caused by the chemical, and people developing genetic abnormalities and other health problems. Many European and other countries are seeking a ban on the use of Endosulfan in India for their benefit only. Many committees were constituted by the State Governments and also at the Central level to review the safety of Endosulfan, and almost all the committees found that no link could be established between the use of Endosulfan and the health problems. It is also found that the manufacture, sale and use of Endosulfan in India will not harm the people in any manner.

*Laid on the Table and also placed in Library, *See* No. LT 3534/15/10.

*Treated as laid on the Table.

I, therefore, request the concerned Hon'ble Minister, through the Chair, to intervene in the matter and allow the use of Endosulfan in our country in future also to benefit the farmers.

(ii) Need to ensure adequate availability of fertilizers to the farmers in Bahraich district of Uttar Pradesh

[*Translation*]

SHRI KAMAL KISHOR 'COMMANDO' (Bahraich): In my parliamentary constituency of district Bahraich (Uttar Pradesh) the production of crops is being adversely affected due to shortage of fertilizers. There is heavy loss of crops due to the water flowing from Nepal to this area each year. In this district, the department of agriculture had sought a supply of 37,500 metric tonnes of fertilizers by September, 2010 against which a supply of only 29,719 metric tonnes of fertilizers has been made to the Bahraich district. The farmers are facing a great difficulty due to non-availability of fertilizers as per the requirement. Owing to shortage of fertilizers the farmers are procuring the same at higher prices from various other sources. Taking advantage of the shortage of fertilizers in the district, the criminal elements are selling spurious fertilizers unabatedly.

I, therefore, request the Union Government to issue instructions to ensure supply of the rest quantity of fertilizers in the district of Bahraich as per the demand of the same in the interest of the farmers.

(iii) Need to take action against agencies conducting surveys based on 'Religion' in different parts of the country including Kerala

[*English*]

SHRI K. P. DHANAPALAN (Chalaky): It was reported in various print and visual medias that unethical surveys are being held at various places in the country. The survey was targeted at a particular religion and was aimed at creating a kind of insecurity and a sense of anti-national feeling among people. It is understood that the survey is funded or done by some foreign agencies. It is learnt that the survey was conducted at 55 selected places in the country including the state of Kerala.

The object and purpose of such activities seems to be not in national interest. Such activities are to be

checked and strongly dealt with. There shall be rules and laws in place to regulate the functioning of foreign and national agencies who involve in research in the country. I would urge the Government to look into the matter and direct the police and concerned authorities to take necessary action in this regard.

(iv) Need to set up an airstrip in Murshidabad district, West Bengal to facilitate flight services for promoting tourism in the region

SHRI ADHIR CHOWDHURY (Baharampur): District Murshidabad is 200 KMs away from the Kolkata city. Murshidabad has been emerging as a tourist destination in view of its economic potential but the flow of tourists is impeded due to distance which consumes 4 to 5 hours if travelled by road. Apart from tourist destination, an army cantonment is scheduled to be set up there as it shares the border with Bangladesh where work is scheduled to be initiated in few months.

The prospects of the district both in terms of tourists and other consideration could be brighter provided an air-strip is established there. Further, the district is recognized as the highest concentration of population of Muslims in the country.

In view of the above, I request the Government to consider the proposal of setting up an air-strip as soon as possible to facilitate the emergence of the district as a place of tourist importance.

(v) Need to accord approval to the proposal of Government of Andhra Pradesh for reconstruction of Raipur-Visakhapatnam section of National Highway No. 43

SHRIMATI BOTCHA JHANSI LAKSHMI (Vizianagaram): I want to raise the matter regarding works (R&B) NH circle Vijayawada. The works proposed under Annual Plan 2010-11 i.e. 'construction of paved shoulders including IRQP in selected stretches from KM 481/0 to 522/0 of Raipur-Visakhapatnam section of NH 43 and reconstruction of major bridge at KM 492/2-4 of R-V Section of NH 43 has been submitted to the Ministry of Road Transport and Highways, dated 12-06-2010 by the Engineer-in-Chief (R&B) Government of Andhra Pradesh, for approval.

I would request the Minister of Road Transport and Highways to accord his approval to the project at the earliest for smooth flow of vehicular traffic in the region.

(vi) Need to take steps to protect the Bio-diversity of Pampa river basin in Kerala

SHRI ANTO ANTONY (Pathanamthitta): I take this opportunity to request the Government to declare Pampa river as a Biodiversity Heritage Site in accordance with the provisions of the Biodiversity Act, 2002 and formulate an action plan to protect the Biodiversity in the river basin. River Pampa is unique in its socio-cultural-religion and ecological significance. Due to its affinity with the Holy Shrine Sabarimala, River Pampa is known as Dakshin Ganga. The Pampa River Basin comprises Periyar Tiger Reserve and Achenkovil Forest Divisions in the Western Ghats. It is one of the water sources of Pathanamthitta, Alappuzha and Kottayam districts in Kerala. As per reports, 40 lakhs people depend on this river for various needs. Despite these factors, Pampa river is shrinking in size due to pollution. As a result, the Biodiversity and the Hydrological terrain of Pampa Basin is facing threat. I, therefore, request the Government to take immediate measures to protect this Holy River.

(vii) Need to dissuade the use of offending words against the revered saint 'Valmiki'

[Translation]

SHRI SATPAL MAHARAJ (Garhwal): Through you, I would like to draw the attention of this House towards saint 'Valmiki'. Many great souls have appeared on this earth adorned with the glory of 'Peer', 'Paigambar' and various other saints and spiritual leaders. Among them saint Valmiki is the most revered, memorable and honoured with the title of Brahm Rishi, who not only renounced the trivial means of life by realizing 'self enlightenment' but also composed a great epic like 'Ramayan' evolving an ethereal insight. However, it is regretted that some people address or present such a great saint by various former names like 'Ratnakar' or caste based nomenclature who had attained the title of Brahm Rishi rising from the level of common human being.

Madam, Valmiki ji inspired the common man towards the path of salvation with his example of "Ulta nam Jag Jana; Valmiki Bhaye Brahm Samana" The life of Valmiki ji, who made a journey from a common man to a great man and from a great man to Brahm Rishi, has been a source of inspiration for the human beings and

is reverential. In this scenario, it is highly improper to use any unbecoming word for him and there is resentment prevailing among the Valamiki community due to this.

So, through you, I would like to submit that we should give him respect by remembering and presenting him as a great saint, Maharshi or spiritual leader only and the Union Government should ensure by enacting a law that no community should disregard him and his name be taken with great respect.

(viii) Need to denotify the Wild Life Sanctuaries in Himachal Pradesh with a view to protect the interest of the local people facing threat of displacement

DR. RAJAN SUSHANT (Kangra): In Himachal Pradesh, more than 1.20 lakh population inhabiting around 700 villages at various places including Bhangal region, Paungbandh area, Govindsagar, Shrinayana Devi, Shilla Darlaghat, Khokhan, Nargu Shikarimata, Renuka, Khajiyar and Dhauladhar is facing acute problems as these areas have been declared wild life sanctuaries through a notification of the Government of India and all the development works have been held up on account of the strict laws and rules over there. People are facing hardships in discharging their various routine works including everyday movement and there is a ban on cutting and selling their personal trees also. Lakhs of affected people from hundreds of villages including Sihal, Loharai Jakhara, Patta, Manjuhi, Bharmar, Maira, Jwali, Sidhaya Harsar, Gharjarot, Amlala, Nagrota Suriyan, Guler-Haripur, Dehra, Dadasiba, Seul, Tairis, Khatiyar, Diyal, Bari, Dhameta and Chata and those from eleven Gram Panchayats of Bhangal region surrounded in a circle of 5 kilometres at 1450 feet along the Paung lake are facing various hardships and are living in perpetual apprehension and sorrow. The people of Bhangal region had even boycott the Lok Sabha elections, 2009. So, it is my special request to the government of India that it should provide relief to the lakhs of affected people of Himachal Pradesh by denotifying the notified sanctuaries in these villages and solve this problem immediately.

(ix) Need to expedite the electrification of railway line on Indore-Dewas-Ujjain section in Madhya Pradesh

[English]

SHRIMATI SUMITRA MAHAJAN (Indore): Electrification of Indore-Dewas-Ujjain Section (80 km) was sanctioned couple of years back and the entire estimated

amount has been sanctioned and released. The project was to be completed months ago but has been delayed and it is not certain when it will take the final shape. The work of electrification is being carried out by Kota unit of Railway electrification works. To the best of my knowledge remodeling of the passenger yard at Indore station (where the tract is proposed to be lowered) was carried out earlier to 2003 well before the point-to-point survey was conducted. Needless to say that lowering of the track was nowhere proposed at that time and suddenly it is being argued that the required height at two places is not as per standard and hence the present track needs to be lowered. This is apparently an afterthought even presuming that there is a need of lowering of track then this could have been done simultaneously with the opening of the project. In fact earlier completion of this project is more in the interest of the railways than the passengers, as it will reduce congestion at Ujjain. I, therefore, urge the Hon'ble Railway Minister to initiate an enquiry into the delay of the project and survey reports and take steps to expedite the electrification of Indore-Dewas-Ujjain section in Madhya Pradesh.

(x) Need to shut down the Cement Factory causing pollution in Jalgaon Parliamentary Constituency, Maharashtra

[Translation]

SHRI A. T. NANA PATIL (Jalgaon): Through you, I would like to draw the attention of the hon'ble Minister towards a serious issue that is a matter of concern. There is a cement factory set up in Naseerabad since 1998 in my parliamentary constituency of Jalgaon district. Pollution emanating from this factory is causing lethal effect on the health of the common man particularly farmers residing in surrounding villages over there and this has been rising day by day. At the same time, it is also adversely affecting the fertile lands over there. On account of this, the fertility of land is declining continuously and the production of banana prominent product of this region affected adversely. Farmers are suffering a lot due to this. Pollution of this factory is causing lethal diseases like asthma bronchitis, lowering of blood platelet count, blackening of the body. Many people are suffering from these diseases. Lives of the farmers residing in villages around there have fallen in danger. Thousands of hectares of land have become polluted due to pollution of this factory. On account of this, farmers have suffered heavy losses. Farmers have made complaints several times and submitted their

memorandum in this regard, but no action has been taken thereon so far. I request the hon'ble Minister to wind up this factory by conducting a special investigation in this regard urgently so that such an adverse effect on the common people could be checked in future.

(xi) Need to provide special financial package to the State of Rajasthan to make up the shortfall in the number of teachers and remove shortcomings in the educational system

SHRI DEVJI M. PATEL (Jalore): I would like to draw the attention of the House towards the shortage of teachers in schools of the country on account of which teaching work is not being carried out properly. There is shortage of teachers in the primary, secondary and higher secondary classes particularly in each district of Rajasthan. Students are staging 'dharna' and carrying out demonstration almost everyday, as the educational system is not in proper shape. Agitated students and guardians lock the schools. Teaching of science subjects is not carried out properly. There is a provision under the constitution of India for free and compulsory education to the boys and girls of upto 14 years of age. This resolution of the Government of India will be fulfilled only when there will be teachers as per the requirement in each school and timely work of teaching will be undertaken therein. The state of Rajasthan is lagging behind other states in respect of education. There is no effective quality education system based on latest technique for the students moving from primary education to higher education. When both the Union and the State Governments are providing funds in the ratio of 65:35 for making the compulsory education effective and qualitative under the Sarva Shiksha Abhiyan, even then the steps taken towards higher education of the students in that states are inadequate. Therefore, through you, I request the Union Government that special financial package should be provided keeping in view the shortage of teachers in Rajasthan and the State Government may please be directed to remove the shortcomings in the educational system so that the same could be implemented properly.

(xii) Need to shift Bagdad Asmara Firing Range to Ramdurg and Marihal Ranges in Belgaum Taluka, Karnataka

[English]

SHRI SURESH ANGADI (Belgaum): I would like to draw the attention of the Union Government towards the

public demand for shifting Bagdad Asmara Firing Range of Belgaum (Karnataka).

Out of the total notified area of 7469.11 acres, only 1302.11 acres in Mondoli village is classified as Military land, the rest i.e. 6167 acres are agricultural land. The farmers are, therefore, affected very much due to military operations in the area falling within the range of their fertile lands. The MLIRC personnel conduct frequent firing exercises at short notices causing problems to farmers who could not venture into farming activities. Few sentries are deployed but of no use. Their losses have not been compensated, so far.

Shifting the Bagdad Asmara Firing Range to Ramdurg and Marihal Ranges in Belgaum Taluka is the need of the hour, though it is little far off from Belgaum Cantonment, as the civilian population is increasing day by day there.

The Army is having in its possession nearly 28,000 acres of land in Belgaum area and has not used the said land for any purpose since independence. Bagdad Asmara Firing Range can be shifted to this land of Army, which could solve the problem in all respects.

I, therefore, urge upon the Union Government to consider shifting the reserved firing range, for the sake and safety of lives of the villagers, farmers and students to the land under possession of Army in Belgaum.

(xiii) Need to recognize the Degree and Diploma certificates of teachers training issued to students by Bharatiya Shiksha Parishad, Lucknow for the purpose of employment

SHRI R. THAMARASELVAN (Dharmapuri): I would like to bring to the attention of the Government the plight of students who have obtained diploma and degree courses in teacher education through institutions which later on emerged unrecognized universities like Bharatiya Shiksha Parishad, Lucknow. It has been reported that more than one lakh students out of which 15,000 students from Tamil Nadu which include more than 1,000 students from my Parliamentary Constituency, Dharmapuri alone, have obtained diploma and degree from such institutions and are wandering for employment unsuccessfully for the past several years, and their future is in dark as

certificates issued by them are not accepted as valid in respective States for employment as Teachers. However, since the certificates issued by the unrecognized institutions are not accepted by their State Governments, these students are remained unemployed for many years and their future is in peril. I, therefore, urge upon the Government to declare the certificates of teacher education of those students who have undergone their training through such unrecognized institutions as valid or in alternate give them some relief, so that the affected students can get employment as Teachers and lead a peaceful life.

(xiv) Need to take steps for release of Indian fishermen from Tamil Nadu who are languishing in prison of Qatar for trespassing international territorial waters

SHRIMATI J. HELEN DAVIDSON (Kanyakumari): The fishermen of Kanyakumari Constituency, Tamil Nadu are imprisoned in prisons in Qatar for unauthorisedly entering into the territorial waters of Qatar Nation.

More than 10,000 fishermen from Kanyakumari District are engaged in fishing in Gulf Countries and more than 25,000 fishermen from Kanyakumari district are involved in migrant fishing. Recently 46 Indian fishermen of Tamil Nadu State were arrested by Qatari authorities and a group of 28 fishermen from Saudi Arabia were sentenced to a two-year jail term on 27-10-2010 by a local court for intruding into Qatar's territorial waters. Cases of other 18 Indian fishermen of Tamil Nadu are also under investigation. The Indian fishermen in the Qatar Prison must be cared well by providing them good food. The family members of all Indian fishermen are deeply anguished as they have no one to help them.

The judgment of two-year imprisonment is really unfair. Due to currents of water, sometimes the fishing boats happened to cross the territorial water of the country. These fishermen are innocents and genuine fishermen of our Nation. It all happened without their knowledge as they are not scientifically aware of the exact water boundaries.

Hence, I urge the Government of India and the concerned Ministries to take immediate and necessary steps by sending a team for holding a talk with the Government of Qatar for the release of all forty-six Indian Fishermen of Tamil Nadu State from prisons in Qatar.

(xv) Need to provide sufficient railway rakes at Pollachi Railway Station in Tamil Nadu for transportation of Coconuts to different parts of the country

SHRI K. SUGUMAR (Pollachi): Pollachi is an important commercial centre in the State of Tamil Nadu and it supplies coconuts and tender coconuts all over India including Mumbai and Delhi. There are several coconut groves in the region and hence it is called as 'Coconut City'. There is a huge demand for Pollachi coconuts and tender coconuts all over the country. However, the coconut growers in Pollachi are not getting remunerative price for their produce due to lack of transportation. The coconut growers have been demanding to provide railway rakes at Pollachi railway Station to transport coconuts and tender coconuts to different parts of the country exclusively for these products. Since these are perishable items, it needs quick disposal and these products cannot be kept for a long time. Therefore, to provide a better remunerative price for the farmers of coconuts and tender coconuts in Pollachi and to save their produce, quick transportation is the need of the hour. I, therefore, urge upon the Hon'ble Railway Minister to direct the concerned railways authorities to provide sufficient railway rakes at Pollachi Railway Station for the transportation of coconuts and tender coconuts to different parts of the country. As gauge conversion work is going on in Pollachi, railway rakes may be provided at Coimbatore Junction till the gauge conversion work is completed in Pollachi.

12.06 hrs.

DEMAND FOR SUPPLEMENTARY GRANT (RAILWAYS), 2010-11

MADAM SPEAKER: Now, the House will take up items 20 and 21 together.

Hon. Minister.

...(Interruptions)

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): I would request the House to pass the Demand for Supplementary Grants for 2010-11 of the Ministry of Railways. ...(Interruptions)

MADAM SPEAKER: I shall now put the Supplementary Demand for Grant (Railways) for 2010-11 to the vote of the House.

The question is:

"That the respective supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2011, in respect of the head of Demand entered in the second column thereof against Demand No. 16."

Demand for Supplementary Grant (Railways) for 2010-11 submitted to the Vote of Lok Sabha

No. of Demand	Name of Demand	Amount of demand for supplementary Grant submitted to the Vote of the House (Rs.)
16	Assets-Acquisition, Construction and Replacement Other Expenditure	
	Capital	1024,61,00,000
	Total	1024,61,00,000

The motion was adopted.

12.06½ hrs.

DEMANDS FOR EXCESS GRANTS (RAILWAYS), 2008-09

[English]

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): I would request the House to pass the Demands for Excess Grants for 2008-09 of the Ministry of Railways.

MADAM SPEAKER: I shall now put the Demands for Excess Grants (Railways) for 2008-09 to the vote of the House.

The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to make good the excess on the respective grants during the year ended on the 31st day of March, 2009, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 4 to 8 and 15."

Demand for Excess Grants (Railways) for 2008-09 submitted to the Vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demands for Excess Grants submitted to the Vote of the House (Rs.)
4	Repairs and Maintenance of Permanent Way and Works	106,57,53,717
5	Repairs and Maintenance of Motive Power	103,08,70,786
6	Repairs and Maintenance of Carriages of Wagons	157,24,85,154
7	Repairs and Maintenance of Plant and Equipment	13,07,46,176
8	Operating Expenses-Rolling Stock and Equipment	128,30,18,548
15	Divided to General Revenues, Repayment of loans taken from General Revenues and Amortisation of Over-Capitalisation	671,23,341
Total		514,99,97,722

The motion was adopted.

...(Interruptions)

12.07 hrs.

APPROPRIATION (RAILWAYS) No. 5
BILL, 2010*

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): Madam, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2010-11 for the purposes of Railways.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2010-11 for the purposes of Railways."

The motion was adopted.

KUMARI MAMATA BANERJEE: I introduce** the Bill.

MADAM SPEAKER: The Minister may now move that the Bill be taken into consideration.

KUMARI MAMATA BANERJEE: Madam, I beg to move**:

"That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2010-11 for the purposes of Railways, be taken into consideration."

*Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 02.12.2010.

**Introduced and moved with the recommendation of the President.

MADAM SPEAKER: The question is:

"That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2010-11 for the purposes of Railways, be taken into consideration."

The motion was adopted.

...(Interruptions)

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

...(Interruptions)

KUMARI MAMATA BANERJEE: Madam, I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

...(Interruptions)

12.08 hrs.

APPROPRIATION (RAILWAYS) No. 6 BILL, 2010*

KUMARI MAMATA BANERJEE: Madam, I beg to move for leave to introduce a Bill to provide for the authorization of appropriation of moneys out of the

Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 2009, in excess of the amounts granted for those services and for that year.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 2009, in excess of the amounts granted for those services and for that year."

The motion was adopted.

KUMARI MAMATA BANERJEE: I introduce** the Bill.

MADAM SPEAKER: The Minister may now move that the Bill be taken into consideration.

KUMARI MAMATA BANERJEE: Madam, I beg to move**:

"That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 2009 in excess of the amounts granted for those services and for that year, be taken into consideration."

MADAM SPEAKER: The question is:

"That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 2009 in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

...(Interruptions)

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

*Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 02.12.2010.

**Introduced and moved with the recommendation of the President.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

...(Interruptions)

KUMARI MAMATA BANERJEE: Madam, I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

...(Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again tomorrow, 3rd December, 2010 at 11. a.m.

12.10 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 3, 2010/ Agrayayana 12, 1932 (Saka).

ANNEXURE I

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